

**HARYANA VIDHAN SABHA**

**RESUME**

**OF**

**BUSINESS TRANSACTED**

**BY THE**

**FOURTEENTH HARYANA VIDHAN SABHA**

**DURING**

**THE EIGHTH (MARCH) SESSION, 2022**

**WITH**

**APPENDIX CONTAINING DAILY BULLETINS**



**HARYANA VIDHAN SABHA SECRETARIAT**

**CHANDIGARH**

**MARCH, 2022**

## PREFACE

The following pages contained Resume of Business transacted by the Fourteenth Vidhan Sabha during its Eighth Session held from 2<sup>nd</sup> March, 2022 to 22<sup>nd</sup> March, 2022 together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh  
31<sup>st</sup> May, 2022

Secretary.

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STATEMENT REGARDING COUNCIL OF MINISTERS ETC.  
As on 31<sup>st</sup> March, 2022.

**SPEAKER**

Shri Gian Chand Gupta

**CHIEF MINISTER**

Shri Manohar Lal

**DEPUTY CHIEF MINISTER**

Shri Dushyant Chautala

**MINISTERS**

1. Shri Anil Vij, Home Minister
2. Shri Kanwar Pal, Education Minister
3. Pandit Mool Chand Sharma, Transport Minister
4. Shri Ranjit Singh, Power Minister
5. Shri Jai Parkash Dalal, Agriculture Minister
6. Dr. Banwari Lal, Cooperation Minister
7. Dr. Kamal Gupta, Urban Local Bodies Minister
8. Shri Davender Singh Babli, Development & Panchayats Minister

**MINISTERS OF STATE**

1. Dr. Om Prakash Yadav, Minister of State for Social Justice & Empowerment
2. Smt. Kamlesh Dhanda, Minister of State for Women & Child Development
3. Shri Anoop Dhanak, Minister of State for Archaeology & Museums
4. Sardar Sandeep Singh, Minister of State for Sports & Youth Affairs

**SECRETARY TO LEGISLATURE**

Shri R.K. Nandal

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**STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA**

**AS ON 31<sup>ST</sup> MARCH, 2022.**

1. Hon'ble Speaker	01
2. Bharatiya Janata Party	39
3. Indian National Congress Party	31
4. Jannayak Janta Party	10
5. Indian National Lok Dal	01
6. Haryana Lokhit Party	01
7. Independent	07
	-----
Total	90

**SUMMONING, SITTINGS AND PROROGATION OF THE  
HARYANA VIDHAN SABHA**

The Fourteenth Haryana Vidhan Sabha was summoned to meet for its Eighth Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 2<sup>nd</sup> March, 2022, by an order of the Governor dated the 9<sup>th</sup> February, 2022 and continued to meet till the 22<sup>nd</sup> March, 2022 when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 22<sup>nd</sup> March, 2022.

During the Session, the Sabha held 12 sittings, as may be seen from the programme observed.

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**PROGRAMME OBSERVED BY FOURTEENTH HARYANA VIDHAN SABHA DURING ITS EIGHTH SESSION HELD FROM 2<sup>ND</sup> MARCH, 2022 TO 22<sup>ND</sup> MARCH, 2022.**

<b>Dated</b>	<b>Programme</b>
2 <sup>nd</sup> March, 2022 (02:00 P.M.)	Governor's Address to the Members of the Haryana Vidhan Sabha.
2 <sup>nd</sup> March, 2022 (3:00 P.M. to 03:30 P.M.)	<ol style="list-style-type: none"> <li>1. Obituary References (For details see under the heading 'References').</li> <li>2. Laying a copy of the Governor's Address on the Table of the House by the Speaker.</li> <li>3. Presentation and adoption of the First Report of the Business Advisory Committee.</li> <li>4. Presentation of Reports of the Assembly Committees.               <ol style="list-style-type: none"> <li>(i) Presentation of Report of the Rules Committee regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 ibid.</li> <li>(ii) Presentation of Report of the Select Committee on the Sports University of Haryana Bill, 2021.</li> </ol> </li> </ol>
3 <sup>rd</sup> March, 2022 (10:00 A.M. to 3:19 P.M.)	Discussion on Governor's Address.
4 <sup>th</sup> March, 2022 (10:00 A.M. to 01:28 P.M.) (First Sitting)	<ol style="list-style-type: none"> <li>1. <b><u>LEGISLATIVE BUSINESS.</u></b> Bills to be introduced:-           <ol style="list-style-type: none"> <li>(i) The Haryana Prevention of Unlawful Conversion of Religion Bill, 2022.</li> <li>(ii) The Haryana Prohibition of Change of Public Utilities Bill, 2022.</li> </ol> </li> <li>2. Presentation of Supplementary Estimates for the year 2021-2022 (Third Instalment).</li> <li>3. Presentation of Report of Estimates Committee.</li> <li>4. Discussion and voting on the Demands for Supplementary Estimates for the year 2021-2022 (Third Instalment).</li> <li>5. <b>MOTION UNDER RULE 121.</b>  <p>“That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly in-so-far as they relate to the constitution of the :-</p> <ol style="list-style-type: none"> <li>(i) Committee on Public Accounts;</li> <li>(ii) Committee on Estimates;</li> <li>(iii) Committee on Public Undertakings; and</li> <li>(iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes &amp; Backward Classes, for the year 2022-2023 be suspended.</li> </ol> <p>“That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2022-2023, keeping in view the proportionate strength of various parties/groups in the House”.</p> <p style="text-align: right;">(Carried)</p> </li> <li>6. Resumption of discussion on the Governor's Address.</li> </ol>
4 <sup>th</sup> March, 2022 (2:30 P.M. to 6:16 P.M.) (Second Sitting)	Resumption of discussion on the Governor's Address.
7 <sup>th</sup> March, 2022 (11:00 A.M. to 5:30P.M.)	Resumption of discussion on the Governor's Address and voting on Motion of Thanks.

8<sup>th</sup> March, 2022  
(10:00 A.M. to 12:31 P.M.)

Presentation of Budget Estimates for the year 2022-2023.

14<sup>th</sup> March, 2022  
(2:00 P.M. to 6:05 P.M.)

1. **PRESENTATION OF REPORTS OF THE AD-HOC COMMITTEES OF HARYANA VIDHAN SABHA ON THE DEMANDS FOR GRANTS ON BUDGET ESTIMATES FOR THE YEAR 2022-23:-**

- (i) Report of the Ad-hoc Committee No. 1 on Demand Nos. 1, 2, 3, 13, 36, 42, and 43 for Grants on Budget Estimates for the year 2022-23.
- (ii) Report of the Ad-hoc Committee No. 2 on Demand Nos. 4, 40, 5, 8, 6, 33 and 45 for Grants on Budget Estimates for the year 2022-23.
- (iii) Report of the Ad-hoc Committee No. 3 on Demand Nos. 9, 11, 10 and 12 for Grants on Budget Estimates for the year 2022-23.
- (iv) Report of the Ad-hoc Committee No. 4 on Demand Nos 17, 22, 44, 19, 20 and 21 for Grants on Budget Estimates for the year 2022-23.
- (v) Report of the Ad-hoc Committee No. 5 on Demand Nos. 14, 24, 15 and 18 for Grants on Budget Estimates for the year 2022-23.
- (vi) Report of the Ad-hoc Committee No. 6 on Demand Nos. 16, 34, 35 and 41 for Grants on Budget Estimates for the year 2022-23.
- (vii) Report of the Ad-hoc Committee No. 7 on demand Nos. 25, 26, 37, 30, 31 and 38 for Grants on Budget Estimates for the year 2022-23.
- (viii) Report of the Ad-hoc Committee No. 8 on Demand Nos. 23, 27, 28, 29, 32 and 39 for Grants on Budget Estimates for the year 2022-23.

2. General discussion on the Budget Estimates for the year 2022-2023.

3. **PRESENTATION OF REPORT OF THE ASSEMBLY COMMITTEE:-**

Forty Ninth Report of the Committee on Subordinate Legislation for the year 2021-2022.

4. **LEGISLATIVE BUSINESS.**

Bills to be introduced

- (i) The Haryana Laws (Special Provisions) Amendment Bill, 2022.
- (ii) The Haryana Repealing Bill, 2022.
- (iii) The Haryana Fire and Emergency Services Bill, 2022.
- (iv) The Haryana Municipal (Amendment) Bill, 2022.
- (v) The Haryana Municipal Corporation (Amendment) Bill, 2022.
- (vi) The Haryana Kisan Kalyan Pradhikaran (Amendment) Bill, 2022.
- (vii) The Haryana Co-operative Societies (Amendment) Bill, 2022.

15<sup>th</sup> March, 2022  
(10:00 A.M. to 1:29 P.M.)  
(First Sitting)

Resumption of General discussion on the Budget Estimates for the year 2022-2023.

15<sup>th</sup> March, 2022  
(2:30 P.M. to 6:33 P.M.)  
(Second Sitting)

Resumption of General discussion on the Budget Estimates for the year 2022-2023.



16<sup>th</sup> March, 2022  
(10:00A.M. to 2:25A.M.)

1. Resumption of General discussion on the Budget Estimates for the year 2022-2023.

**2. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES:-**

- (i) Forty Fifth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2021-2022 on the reservation/ representation of Scheduled Castes, Scheduled Tribes and Backward Classes in various departments, Central/State Government's Schemes applicable, facilities provided under the Scheduled Castes Sub Plan outlay and stipend to the students of SC category, the matter of atrocities caused against the Scheduled Castes categories and compensation granted to them, 100-100 square yards plots allotted by the Development and Panchayat Department & the houses allotted under the "Pardhan Mantri Awas Yojna" to the reserved categories & Food items providing under the National Food Security Act etc. and action taken by the concerned departments on the recommendations/ observations of the Committee.
- (ii) Seventeenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2021-2022 on Annual Technical Inspection Report on Local Bodies & Panchayati Raj Institutions for the year 2011-2012, 2012-2013, 2013-2014, 2014-2015, 2015-2016 & 2016-2017 Audited by the Principal Accountant General (Audit), Haryana. & Annual Audit Reports of Municipal Corporations Gurugram & Faridabad for the year 2018-2019 and Annual Audit Report of the Local Audit Department Haryana on the Accounts of Panchayati Raj Institutions (PRIs) for the year 2015-2016 audited by the Director, Local Audit Department, Haryana.

**3. OFFICIAL RESOLUTIONS.**

Regarding to adopt the Transplantation of Human Organs (Amendment) Act, 2011 (Central Act 16 of 2011).

(Carried)

(For text of the Resolution/Details see heading 'Resolution')

**4. LEGISLATIVE BUSINESS.**

I. Bill for introduction, consideration and passing:-

The Haryana Appropriation (No.1) Bill, 2022.

II Bills to be introduced:-

(i) The Haryana Mechanical Vehicles (Levy of Tolls) Amendment Bill, 2022.

(ii) The Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Bill, 2022.

III. Bills for consideration and passing:-

(i) The Haryana Laws (Special Provisions) Amendment Bill, 2022.

(ii) The Haryana Repealing Bill, 2022.

(iii) The Haryana Municipal (Amendment) Bill, 2022 (referred to the Select Committee for consideration).

(iv) The Haryana Municipal Corporation (Amendment) Bill, 2022 (referred to the Select Committee for consideration)

(iv) The Sports University of Haryana Bill, 2021 (as reported by the Select Committee).

21<sup>st</sup> March, 2022  
(02:00 P.M. to 8:12 P.M.)

1. Resumption of General discussion on the Budget Estimates for the year 2022-2023 and reply by the Chief Minister.

2. Discussion and Voting on Demands for Grants on Budget for the year 2022-2023.

**3. LEGISLATIVE BUSINESS.**

Bills to be introduced

(i) The Haryana Good Conduct Prisoners (Temporary Release) Bill, 2022.

(ii) The Transplantation of Human Organs (Haryana Validation) Bill, 2022.

22<sup>nd</sup> March, 2022  
(10:00 A.M. to 3:39 P.M.)

1. Motion under Rule 15 regarding exemption of the day's proceedings from the provisions of the Rule "Sittings of the Assembly", indefinitely. (Carried)
2. Motion under Rule 16 regarding adjournment of the Assembly Sine-die. (Carried).

**3. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES:-**

- (i) Eighty Second Report of the Committee on Public Accounts for the year 2021-2022 on the Reports of the Comptroller and Auditor General of India on Social, General & Economic Sector (Non-Public Sector Undertaking) & State Finance for the year ended 31<sup>st</sup> March, 2019, Revenue Sector for the year 31<sup>st</sup> March, 2016 and Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2018-2019.
- (ii) Sixty Eighth Report of the Committee on Public Undertakings for the year 2021-2022 on the Report of the Comptroller & Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the years ended 31<sup>st</sup> March, 2017 and 2018.
- (iii) Forty Ninth Report of the Committee on Estimates for the year 2021-2022.
- (iv) Seventh Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2021-2022.
- (v) Eleventh Report of the Committee on Petitions for the year 2021-2022.
- (vi) Ninth Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2021-2022.
- (vii) Fifty First Report of the Committee on Government Assurances for the year 2021-2022.

**4. LEGISLATIVE BUSINESS.**

(I) Bills for introduction, consideration and passing:-

- (i) The Haryana Appropriation (No. 2) Bill, 2022.
- (ii) The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2022
- (iii) The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2022

(II) Bills for consideration and passing:-

- (i) The Haryana Prohibition of Change of Public Utilities Bill, 2022
  - (ii) The Haryana Fire and Emergency Services Bill, 2022
  - (iii) The Haryana Kisan Kalyan Pradhikaran (Amendment) Bill, 2022
  - (iv) The Haryana Mechanical Vehicles (Levy of Tolls) Amendment Bill, 2022
  - (v) The Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Bill, 2022
  - (vi) The Haryana Co-operative Societies (Amendment) Bill, 2022
  - (vii) The Haryana Good Conduct Prisoners (Temporary Release) Bill, 2022
  - (viii) The Transplantation of Human Organs (Haryana Validation) Bill, 2022
  - (ix) The Haryana Prevention of Unlawful Conversion of Religion Bill, 2022
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## **PANEL OF CHAIRPERSONS**

On the 16<sup>th</sup> February, 2022 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for March Session, 2022 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly

1. Shri Aseem Goel Naneola, MLA.
  2. Smt. Seema Trikha, MLA.
  3. Shri Jagbir Singh Malik, MLA.
  4. Shri Randhir Singh Gollen, MLA.
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## **COMMITTEES**

(i) **BUSINESS ADVISORY COMMITTEE (First meeting held on 28.02.2022)**  
[Nominated on the 10<sup>th</sup> January, 2020 under Rule 33 (1) and (3)]

1.	Shri Gian Chand Gupta, Hon'ble Speaker	Ex-officio Chairperson
2.	Shri Manohar Lal, Hon'ble Chief Minister	Member
3.	Shri Dushyant Chautala, Deputy Chief Minister	Member
4.	Shri Anil Vjj, Hon'ble Home Minister	Member
5.	Shri Kanwar Pal, Parliamentary Affairs Minister	Member
6.	Shri Bhupinder Singh Hooda, Leader of Opposition	Member
7.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker	Member

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## **(ii) COMMITTEE ON PUBLIC ACCOUNTS**

The Hon'ble Speaker having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17<sup>th</sup> March, 2021 to nominate the Members of the Committee on Public Accounts for the year 2021-2022 under Rule 231 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly has nominated the following Chairperson/ Members on 26<sup>th</sup> March, 2021 to serve on the Committee on Public Accounts.

- |    |                                  |             |
|----|----------------------------------|-------------|
| 1. | Shri Harvinder Kalyan, M.L.A.    | Chairperson |
| 2. | Smt. Kiran Choudhry, M.L.A       | Member      |
| 3. | Shri Ram Kumar Gautam, M.L.A     | Member      |
| 4. | Dr. Abhe Singh Yadav, M.L.A      | Member      |
| 5. | Shri Narender Gupta, M.L.A       | Member      |
| 6. | Shri Sudhir Kumar Singla, M.L.A  | Member      |
| 7. | Shri Varun Chaudhary, M.L.A      | Member      |
| 8. | Shri Jogi Ram Sihag, M.L.A.      | Member      |
| 9. | Shri Randhir Singh Gollen, M.L.A | Member      |
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**(ii) (a) SUB-COMMITTEE OF THE COMMITTEE ON PUBLIC ACCOUNTS**

The Committee on Public Accounts has nominated the following members to serve on the Sub-Committee of the Committee on Public Accounts on 16.06.2021 for the year 2021-22 under Rule 231 (9) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly with the concurrence of the Hon'ble Speaker vide his order dated 18.06.2021 to scrutinize the replies received from the various departments with regard to the implementation of observation/recommendations of the Committee on Public Accounts as contained in its various reports and make further observations thereon:-

- |    |                                 |          |
|----|---------------------------------|----------|
| 1. | Shri Varun Chaudhary, M.L.A     | Convener |
| 2. | Shri Sudhir Kumar Singla, M.L.A | Member   |
| 3. | Shri Jogi Ram Sihag, M.L.A.     | Member   |
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**(iii) COMMITTEE ON ESTIMATES**

The Hon'ble Speaker having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17<sup>th</sup> March, 2021 to nominate the members of the Committee on Estimates for the year 2021-22 . The following Chairperson and Members are nominated under Rule 233(2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly to serve on the Committee on Estimates for the year 2021-22:-

1.	Shri Subhash Sudha, MLA	Chairperson
2.	Rao Dan Singh, MLA	Member
3.	Shri Aftab Ahmed, MLA	Member
4.	Shri Lakshman Napa, MLA	Member
5.	Shri Parmod Kumar Vij, MLA	Member
6.	Shri Amit Sihag, MLA	Member
7.	Shri Mewa Singh, MLA	Member
8.	Shri Rajesh Nagar, MLA	Member
9.	Shri Jaiveer Singh, MLA	Member

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**(iv) COMMITTEE ON PUBLIC UNDERTAKINGS**

The Hon'ble Speaker, Haryana Vidhan Sabha has been authorized by a motion moved and passed by Haryana Vidhan Sabha in its sitting held on 17<sup>th</sup> March,2021 to nominate the Members of the Committee on Public Undertakings for the year 2021-2022 under Rule 235 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. The Hon'ble Speaker has nominated the following Chairperson/Members on 26<sup>th</sup> March,2021 to serve on the Committee on Public Undertakings.

1.	Shri Aseem Goel, M.L.A.	Chairperson
2.	Shri Dura Ram, M.L.A	Member
3.	Shri Bharat Bhushan Batra, M.L.A.	Member
4.	Shri Mohan Lal Badoli, M.L.A.	Member
5.	Shri Sita Ram , M.L.A.	Member
6.	Shri Chiranjeev Rao, M.L.A.	Member
7.	Shri Kuldeep Vats, M.L.A.	Member
8.	Shri Neeraj Sharma, M.L.A.	Member
*9.	Shri Devender Singh Babli, M.L.A	Member
**10.	Dr. Krishan Lal Middha, M.L.A	Member

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\* Shri Devender Singh Babli M.L.A resigned from the Membership of the Committee on Public Undertakings of Haryana Vidhan Sabha w.e.f. 28.12.2021 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 03.01.2022.

\*\*Dr. Krishan Lal Middha, MLA was nominated as member to serve on the Committee on Public Undertakings w.e.f. 04<sup>th</sup> January, 2022 for the remaining period of the year 2021-22.

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**(v) RULES COMMITTEE**  
**(Nominated on the 3<sup>rd</sup> June, 2020)**

1.	Shri Gian Chand Gupta, Hon'ble Speaker	Ex-Officio Chairperson
2.	Shri Bhupinder Singh Hooda, M.L.A.	Member
3.	Dr. Raghuvir Singh Kadian, M.L.A.	Member
4.	Shri Ghanshyam Dass Arora, M.L.A.	Member
5.	Dr. Abhe Singh Yadav, M.L.A.	Member
6.	Shri Bharat Bhushan Batra, M.L.A.	Member
7.	Smt. Naina Singh Chautala, M.L.A.	Member
8.	Shri Sudhir Kumar Singla, M.L.A.	Member

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The Committee was constituted vide Haryana Vidhan Sabha Secretariat Notification No. HVS-LA-79/2020/39, dated the 3<sup>rd</sup> June, 2020.

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(vi) **COMMITTEE ON GOVERNMENT ASSURANCES**

Nominated by the Hon'ble Speaker on 26<sup>th</sup> March, 2021 under Rule 244 (1) for the year 2021-2022.

1	Mohd Ilyas, M.L.A.	Chairperson
2	Ch. Abhay Singh Chautala, M.L.A.	Member
3	Shri Bishan Lal Saini, M.L.A.	Member
4	Shri Rajinder Singh Joon, M.L.A.	Member
5	Shri Mahipal Dhanda, M.L.A.	Member
6	Smt. Nirmal Rani, M.L.A.	Member
7	Shri Subhash Gangoli, M.L.A.	Member
8	Shri Amarjeet Dhanda, M.L.A.	Member
9	Shri Dura Ram, M.L.A.	Member
10	Shri Pardeep Chaudhary, M.L.A.	Special Invitee
11	Shri Sita Ram Yadav, M.L.A.	Special Invitee

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**(vi) (a) COMMITTEE CONSTITUTED TO CONDUCT INQUIRY INTO  
THE MATTER OF ALLEGED SCAM IN THE ALLOTMENT OF FADS  
(VENDORS) IN DABUA VEGETABLE MARKET, FARIDABAD**

Nominated by the Hon'ble Speaker on 30<sup>th</sup> June, 2021

- |                                       |        |
|---------------------------------------|--------|
| 1. Smt. Geeta Bhukkal, M.L.A.         | Member |
| 2. Shri. Ghanshyam Dass Arora, M.L.A. | Member |
| 3. Shri Deepak Mangla M.L.A.          | Member |
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**(vii) COMMITTEE ON SUBORDINATE LEGISLATION**

[The Committee was constituted w.e.f. 01.04.2021 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2021-22/35, dated 30<sup>th</sup> March, 2021]

1. Shri Ram Niwas, MLA	Chairperson
2. Shri Jagbir Singh Malik, MLA	Member
3. Shri Bharat Bhushan Batra, MLA	Member
4. Shri Jaiveer Singh, MLA	Member
5. Shri Bishamber Singh, MLA	Member
6. Shri Ram Kumar Kashyap, MLA	Member
7. Shri Amit Sihag, MLA	Member
8. Shri Balbir Singh, MLA	Member
9. Advocate General, Haryana	Member

**Special Invitees**

Shri Kuldeep Vats, MLA

Shri Indu Raj, MLA

**Secretariat**

Shri Rajender Kumar Nandal, Secretary

Shri Vishnu Dev, Under Secretary

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**(viii) RESUME BUSINESS OF HOUSE COMMITTEE**

(Nominated on 26<sup>th</sup> March, 2021 for the year 2021-2022 under Rule 265)

- |   |                        |
|---|------------------------|
| 1. Shri Ranbir Gangwa, Hon'ble Deputy Speaker | Ex-Officio Chairperson |
| 2. Mohd. Ilyas, MLA                           | Member                 |
| 3. Shri Aseem Goel, MLA                       | Member                 |
| 4. Shri Ram Karan, MLA                        | Member                 |
| 5. Shri Randhir Singh Gollen, MLA             | Member                 |
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**(ix) COMMITTEE ON THE WELFARE OF SCHEDULED  
CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES**

(Nominated on 26<sup>th</sup> March, 2021)

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17<sup>th</sup> March, 2021 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2021-2022, has nominated the following Chairperson and Members on 26<sup>th</sup> March, 2021 under Rule 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly (amended upto date) to serve on the said Committee for the year 2021-2022:-

1. Shri Ishwar Singh, M.L.A.	Chairperson
2. Shri Jagdish Nayar, M.L.A.	Member
3. Shri Lakshman Napa, M.L.A.	Member
4. Shri Satya Parkash, M.L.A.	Member
5. Smt. Renu Bala, M.L.A.	Member
6. Shri Shishpal Singh, M.L.A.	Member
7. Shri Chiranjeev Rao, M.L.A.	Member
8. Shri Ram Karan, M.L.A.	Member
9. Shri Dharam Pal Gonder, M.L.A.	Member

The Committee was constituted w.e.f 26<sup>th</sup> March, 2021 vide Haryana Vidhan Sabha, Secretariat's Notification No. HVS.Wel.SC,ST&BC/1/2021-2022/29, dated 30<sup>th</sup> March, 2021.

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**(x) COMMITTEE OF PRIVILEGES**

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 19<sup>th</sup> June, 2020 to serve on the Committee of Privileges under Rule 286(1) of the Rules of procedure and Conduct of Business in Haryana Legislative Assembly:-

* 1.	Dr. Kamal Gupta, M.L.A.	Chairperson
* * 2.	Shri Sudhir Singla, M.L.A	Chairperson
3.	Shri Harvinder Kalyan, M.L.A	Member
4.	Smt Seema Trikha., M.L.A	Member
5.	Shri Aseem Goel, M.L.A	Member
6.	Shri Satya Parkash., M.L.A	Member
7.	Shri Varun Chaudhary, M.L.A	Member
8.	Shri Amarjeet Dhanda, M.L.A	Member
9.	Shri Shamsheer Singh Gogi, M.L.A	Member

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\*Being appointed as a Minister on dated 28.12.2021 (AN) and in terms of the proviso to Rule 204 (1) of the Rule of Procedure and Conduct of Business in the Haryana Legislative Assembly, Dr. Kamal Gupta, MLA has ceased to be a Member and /or Chairperson of the committee.

\*\* Sh.Sudhir Singla, MLA has been nominated as Chairperson of the Committee w.e.f.04<sup>th</sup> January 2022.

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**(xi) COMMITTEE ON PETITIONS**

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Committee on Petitions for the year 2021-22 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 26<sup>th</sup> March, 2021.

1.	Shri Ghanshyam Dass Arora, MLA	Chairperson
2.	Shri Jagbir Singh Malik, MLA	Member
3.	Smt. Geeta Bhukkal, MLA	Member
4.	Smt Shakuntla Khatak, MLA	Member
5.	Shri Leela Ram, MLA	Member
6.	Shri Laxman Singh Yadav, MLA	Member
7.	Shri Sanjay Singh, MLA	Member
8.	Shri Ram Niwas, MLA	Member
9.	Shri Balraj Kundu, MLA	Member
10.	Shri Bishan Lal Saini, MLA	Special Invitee
11.	Shri Ram Kumar Kashyap, MLA	Special Invitee

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**(xii) COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ INSTITUTIONS**

**(Nominated on 30<sup>th</sup> March, 2021)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker w.e.f. on 30<sup>th</sup> March, 2021 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the remaining period of the year 2021-2022 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

**Chairperson**

\* 1. Shri. Narender Gupta, M.L.A.

**Members**

2. Shri Ghanshyam Saraf, M.L.A.

3. Smt. Seema Trikha, M.L.A.

4. Shri Bishamber Singh, M.L.A.

5. Shri Dharam Singh Chhoker, M.L.A.

6. Shri Surender Panwar M.L.A.

7. Shri Amarjeet Dhanda, M.L.A.

8. Shri Rakesh Daultabad, M.L.A.

\*\* 9. Shri Neeraj Sharma, M.L.A.

\* Shri Narender Gupta, M.L.A. was nominated as Chairperson of the Committee Dr. Kamal Gupta ceased to be a Member/Chairperson of the Committee under rule 204 (1) of Rules of procedure & conduct of Business in Haryana Legislative Assembly due to his appointment as Minister on dated 28.12.2021 (AN) and \*\* Shri Neeraj Sharma, M.L.A., was nominated as Member of the Committee w.e.f. 04<sup>th</sup> January, 2022 for the remaining period of the year 2021-22.

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**(xiii) Subject Committee on Public Health, Irrigation, Power and  
Public Works (Buildings & Roads)**

**(Nominated on 26<sup>th</sup> March, 2021)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 26<sup>th</sup> March, 2021 to serve on the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2021-2022 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Deepak Mangla, M.L.A.	Chairperson
2.	Shri Vinod Bhayana, M.L.A.	Member
3.	Shri Lila Ram, M.L.A.	Member
4.	Shri Aftab Ahmed, M.L.A.	Member
5.	Dr. Krishan Lal Middha, M.L.A.	Member
6.	Shri Praveen Dagar, M.L.A.	Member
7.	Shri Mamman Khan, M.L.A.	Member
8.	Shri Shamsher Singh Gogi, M.L.A.	Member
*9.	Shri Davender Singh Babli, M.L.A.	Member
**10.	Smt. Shailly, MLA	Member
11.	Shri Mohd. Ilyas, MLA	Special Invitee

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**\*Shri Davender Singh Babli, M.L.A. has resigned from the member of the Subject Committee w.e.f. 28.12.2021 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 31.12.2021.**

**\*\* Smt. Shailly, M.L.A was nominated as member to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 04.01.2022 for the remaining period of the year 2021-2022.**

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**(xiv) The Subject Committee on Education, Technical Education,  
Vocational Education, Medical Education and Health Services**

(Nominated on 26<sup>th</sup> March, 2021)

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the period of the year 2021-2022 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification no. HVS/E&H/1/2021-2022/38 orders dated 26<sup>th</sup> March, 2021.

1.	Smt. Seema Trikha, MLA	Chairperson
2.	Shri Jagdish Nayar, MLA	Member
3.	Smt. Naina Singh Chautala, MLA	Member
4.	Smt. Nirmal Rani, MLA	Member
5.	Shri Shamsher Singh Gogi, MLA	Member
6.	Smt. Shailly, MLA	Member
7.	Shri Shishpal Singh MLA	Member
8.	Shri Nayan Pal Rawat, MLA	Member
9.	Shri Indu Raj, MLA	Member
10.	Shri Rakesh Daultabad, MLA	Special Invitee
11.	Shri Mamman Khan, MLA	Special Invitee

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## GOVERNOR'S ADDRESS

The Governor addressed the Vidhan Sabha on Wednesday the 2<sup>nd</sup> March, 2022 at 02:00 P.M.

The Speaker reported the fact and laid a copy of the Address before the Sabha at its sitting held on 2<sup>nd</sup> March, 2022 at 02:00 P.M.

The Motion of Thanks on the Governor's Address was moved on the 3<sup>rd</sup> March, 2022 by Shri Mahipal Dhanda, MLA and Seconded by Shri Ishwar Singh, MLA.

The motion was discussed:-

On 3 <sup>rd</sup> March, 2022 for 122	(Treasury 60 minutes and Opposition 62 minutes)
On 4 <sup>th</sup> March, 2022 (First Sitting) for 22	(Treasury 22 minutes)
On 4 <sup>th</sup> March, 2022 (Second Sitting) for 201	(Treasury 163 minutes, Opposition 12 minutes and Independent 26 minutes)
On 7 <sup>th</sup> March, 2022 (Second Sitting) for 175	(Treasury 103 minutes and Opposition 72 minutes)

Forty four members took part in the discussion, twenty five members from Treasury Benches including the Chief Minister speaking for 348 minutes, sixteen members from Opposition speaking for 146 minutes and three members Independent speaking for 26 minutes.

The Motion was put before the House on the 3<sup>rd</sup> March, 2022 and was carried.

The Motion of Thanks, as passed by the House, was communicated by the Speaker to the Governor on the 7<sup>th</sup> March, 2022.

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## REFERENCES

References to the deaths of late :-

1. Bharat Ratna, Nightingale of India Lata Mangeshkar.
2. Freedom Fighters of Haryana.
3. Martyrs of Haryana.
4. Others.

were made on the 2<sup>nd</sup> March, 2022, by the Chief Minister and spoke.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke.

Shri Ram Kumar Gautam, a Member from Treasury Branches made a suggestion that the name of Shri Naveen Shekarappa, a medical student, who died in heavy shelling in Ukraine, may also be added in the above said list and the same was agreed.

The Speaker also associated himself with the sentiments expressed in the House and made a suggestion that the name of Smt. Devi Pandey M/o Shri Parveen Pandey, Chairman of Press Advisory Committee, Haryana Vidhan Sabha who had died on 20<sup>th</sup> January, 2022 may also be added in the above said list and the same was agreed.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Bharat Ratna, Nightingale of India Lata Mangeshkar.	The Chief Secretary to Government, Maharashtra, Mumbai
2.	<b>Freedom Fighters of Haryana</b>	
(i)	Shri Umrao Singh Yadav	Shri Dharambir S/o Late Shri Umrao Singh Yadav, Village Nigana, District Rohtak.
3.	<b>Martyrs of Haryana</b>	
(i)	Captain Sahil Vats, Rohtak	Dr. Jitender Vats F/o Late Captain Sahil Vats, H. No. 385, Sector-4, Rohtak
(ii)	Subedar Major Shamsher Singh Chauhan, Village Ratan Thal, District Rewari	Smt. Rajni Devi W/o Late Subedar Major Shamsher Singh Chauhan, Village Ratan Thal, District Rewari
(iii)	Subedar Ramesh Chander, Village Jani, District Karnal	Smt. Urmila Devi W/o Late Subedar Ramesh Chander, Village Jani, District Karnal
(iv)	Master Chief Petty Officer Krishan Kumar, Village Sutana, District Panipat	Smt. Kavita Kaushik W/o Late Master Chief Petty Officer Krishan Kumar, Village Sutana, District Panipat



(v)	Havildar Rampal, Village Bahu Akbarpur, District Rohtak	Smt. Sushila W/o Late Havildar Rampal, Village Bahu Akbarpur, District Rohtak
(vi)	Havildar Asbir Singh, Village Sudkain Kalan, District Jind	Smt. Geeta Arya W/o Late Havildar Asbir Singh, Village Sudkain Kalan, District Jind
(vii)	Havildar Rampal, Village Chitlang, District Mahendragarh	Smt. Sunita Devi W/o Late Havildar Rampal, Village Chitlang, District Mahendragarh
(viii)	Havildar Naresh Kumar, Village Satnali, District Mahendragarh	Smt. Saroj Devi W/o Late Havildar Naresh Kumar, Village Satnali, District Mahendragarh
(ix)	Havildar Praveen Kumar, Village Dudiwala Kishanpura, District Charkhi Dadri	Smt. Manisha W/o Late Havildar Praveen Kumar, Village Dudiwala Kishanpura, District Charkhi Dadri
(x)	Naik Vijaypal, Village Nilaheri, District Jhajjar	Smt. Mamta W/o Late Naik Vijaypal, Village Nilaheri, District Jhajjar
(xi)	Naik Sandeep Dangi, Village Garhi, District Hisar	Smt. Sunita W/o Late Naik Sandeep Dangi, Village Garhi, District Hisar
(xii)	Lance Naik Sachin Dagar, Village Alipur, District Gurugram	Shri Hawa Singh F/o Late Lance Naik Sachin Dagar, Village Alipur, District Gurugram
(xiii)	Lance Naik Preet Singh, Village Jaitpur, District Jhajjar	Shri Ajit Singh F/o Late Lance Naik Preet Singh, Village Jaitpur, District Jhajjar
(xiv)	Gunner Naveen Vashisht, Rohtak	Smt. Sunita M/o Late Gunner Naveen Vashisht, 97/34, Janta Colony, Rohtak
(xv)	Sepoy Sombir Kadian, Village Siwana, District Jhajjar	Smt. Neelam W/o Late Sepoy Sombir Kadian, Village Siwana, District Jhajjar
(xvi)	Sepoy Ravinder Kumar, Village Karoli, District Rewari	Smt. Sharmila Devi W/o Late Sepoy Ravinder Kumar, Village Karoli, District Rewari
(xvii)	Sepoy Sahil Chauhan, Village Mayan, District Rewari	Shri Subhash Singh Chauhan F/o Late Sepoy Sahil Chauhan, Village Mayan, District Rewari

4.	<b>Common</b>	
(i)	Shri Suwa Lal Sirwa	Dr. Banwari Lal, Minister H. No. 211/A-21, Ward No. 13, Bawal, District Rewari
(ii)	Smt. Fazri Begum	Shri Mohammad Ilyas, MLA Village Sultanpur, Punhana, District Nuh
(iii)	Smt. Gulab Kaur	Shri Satya Prakash Jrawta, MLA, Village Lokra, Tehsil Pataudi, District Gurugram
(iv)	Shri Rajesh Kashyap	Shri Ram Kumar Kashyap, MLA, H. No. 391, Sector-8, Kurukshetra
(v)	Shri Anand Prakash Sharma	Shri Neeraj Sharma, MLA, H. No. 1623, Jawahar Colony, Faridabad
(vi)	Smt. Kailash Rani	Shri Vinod Bhayana, MLA H. No. 503/18, Bank Colony, Hansi, District Hisar
(vii)	Shri Dharampal Singh	Shri Amarjeet Dhanda, MLA Village Kharak Ramji, District Jind
(viii)	Shri Naveen Shekharpa, Karnataka	The Chief Secretary to Government, Karnataka, Bengaluru.
(ix)	Smt. Devi Pandey	Shri Praveen Pandey, Chairperson Press Advisory Committee, Haryana Vidhan Sabha, H. No. 231, Sector-14, Chandigarh

## FINANCIAL BUSINESS

### 1. BUDGET

The Budget Estimates for the year 2022-2023 were presented to the House by the Chief Minister on the 8<sup>th</sup> March, 2022.

#### (i) GENERAL DISCUSSION.

The General discussion on Budget was held on the:-

14 <sup>th</sup> March, 2022 for 82 minutes	(Treasury 31 minutes and Opposition 34 minutes and Independent 17 minutes)
15 <sup>th</sup> March, 2022 (First Sitting) for 63 minutes	(Treasury 23 minutes and Opposition 33 minutes and Independent 7 minutes)
15 <sup>th</sup> March, 2021 (Second Sitting) for 242 minutes	(Treasury 146 minutes and Opposition 87 minutes and Independent 9 minutes)
16 <sup>th</sup> March, 2022 (Second Sitting) for 74 minutes	(Treasury 25 minutes and Opposition 41 minutes and Independent 8 minutes)
21 <sup>st</sup> March, 2022 (Second Sitting) for 164 minutes	(Treasury 119 minutes and Opposition 45 minutes)

The total time taken by the Treasury Benches was 344 minutes i.e. three hundred and forty four minutes and by the Opposition i.e. 240 minutes i.e. two hundred and forty minutes and by the Independent i.e. 41 minutes i.e. forty one minutes. The total number of members who participated was 49 (24 from the Treasury Benches, 25 from the Opposition and 5 Independent).

#### (ii) DEMANDS FOR GRANTS.

There were in all 45 Demands for Grants totaling a sum of ` 195429,93,71,329/-/. According to the previous practice and to save the time of the House, all the Demands for Grants (Nos. 1 to 45) on the order paper were deemed to have been read and moved together in the House on the 21<sup>st</sup> March, 2022. The members were requested to indicate the demands No. on which they wished to raise discussion while speaking.

The Cut Motions on Demand Nos.

3,4,8,9,10,11,12,13,14,15,19,24,25,26,28,30,35,38 and 40 given notices by Sarvshri Bharat Bhushn Batra, Neeraj Sharma, Aftab Ahmed and Varun Choudhary members of Opposition, were put and lost.

Demand Nos. 1 and 2 were put and carried.

Demand No. 3 was put and carried.

Demand No. 4 was put and carried.

Demand No. 5 to 7 was put together and carried.

Demand No. 8 was put and carried.

Demand No. 9 was put and carried.

Demand No. 10 was put and carried.

Demand No. 11 was put and carried.

Demand No. 12 was put and carried.

Demand No. 13 was put and carried.

Demand No. 14 was put and carried.  
Demand No. 15 was put and carried.  
Demand No. 16 to 18 were put together and carried.  
Demand No. 19 was put and carried.  
Demand No. 20 to 23 were put together and carried.  
Demand No. 24 was put and carried.  
Demand No. 25 was put and carried.  
Demand No. 26 was put and carried.  
Demand No. 27 was put and carried.  
Demand No. 28 was put and carried.  
Demand No. 29 was put and carried.  
Demand No. 30 was put and carried.  
Demand No. 31 to 34 were put together and carried.  
Demand No. 35 was put and carried.  
Demand No. 36 to 37 were put together and carried.  
Demand No. 38 was put and carried.  
Demand No. 39 was put and carried.  
Demand No. 40 was put and carried.  
Demand No. 41 to 45 were put together and carried.

## **II. THE SUPPLEMENTARY ESTIMATES 2021-2022 (THIRD INSTALMENT)**

The Supplementary Estimates-2021-2022 (Third Instalment) were presented by the Chief Minister to the Sabha on the 4<sup>th</sup> March, 2022 and voted on the same day i.e. 4<sup>th</sup> March, 2022.

There were in all 9 Demands for Grants totaling a sum of `1768,45,26,000/-.

According to the previous practice and to save the time of the House, all the Demand for Grants (Nos. 3, 6, 15, 19, 20, 27, 28, 32 and 35) on the order paper were deemed to have been read and moved together in the House on the 4<sup>th</sup> March, 2022. The members were requested to indicate the demands No. on which they wished to raise discussion while speaking.

(No Member rose to speak.)

Demand No. 3 was put and carried.

Demand No. 6 was put and carried.

Demand No. 15 was put and carried.

Demand No. 19 was put and carried.

Demand No. 20 was put and carried.

Demand Nos. 27 was put and carried.

Demand No. 28 was put and carried.

Demand No.32 and 35 were put together and carried.

## **III. THE HARYANA APPROPRIATION (NO.1) BILL, 2021.**

The Haryana Appropriation (No.1) Bill, 2022 (Bill No. 9-HLA of 2022 ) in respect of the Supplementary Estimates for the year 2021-2022 (Third Instalment) voted by the Sabha on the 4<sup>th</sup> March, 2022 was introduced and considered on the 16<sup>th</sup> March, 2022.

There were 9 Demands in all totalling a sum of ` 1768,45,26,000/-.

The Bill was passed.

#### **IV. THE HARYANA APPROPRIATION (NO.2) BILL, 2021.**

The Haryana Appropriation (No.2) Bill, 2022 (Bill No. 12-HLA of 2022 ) in respect of the Demands on the Budget voted by the Sabha on the 21<sup>st</sup> March, 2022 was introduced and considered on the 22<sup>nd</sup> March, 2022.

There were 45 Demands in all totalling a sum of `195429,93,71,329/-.

The Bill was passed.

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## **LEGISLATION**

The Sabha considered the Legislative Business on 04.03.2022, 14.03.2022, 16.03.2022, 21.03.2022 and 22.03.2022. The Sabha passed fifteen Bills including two Appropriation Bills in respect of the Supplementary Estimates for the year 2021-2022 (Third Installment) and the Budget Estimates for the year 2022-2023 (See Table).

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**TABLE**

Sr. No.	Title of the Bill	Bill No	Minister for Move Introducing/ Passing	Date of Introducing	Date of Consideration	Number of Speeches	Time taken in minutes	Amendment Proposed	Amendment Carried	Amendment Lost	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
						T- O- I	T- O- I	T- O- I	T- O- I	T- O- I		
<b>1.</b>	<b>2</b>		<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>	<b>7</b>	<b>8</b>	<b>9</b>	<b>10</b>	<b>11</b>	<b>12</b>
1.	THE HARYANA PREVENTION OF UNLAWFUL CONVERSION OF RELIGION BILL, 2022	Bill No. 1- HLA of 2022	Home Minister	04.03.2022	22.03.2022	4 4 1	13 36 1	- - -	- - -	- - -	56	22.03.2022
2.	THE HARYANA PROHIBITION OF CHANGE OF PUBLIC UTILITIES BILL, 2022	Bill No. 2- HLA of 2022	Deputy Chief Minister	04.03.2022	22.03.2022	4 3 1	12 6 2	2 - -	2 - -	- - -	28	22.03.2022
3.	THE HARYANA LAWS (SPECIAL PROVISIONS) AMENDMENT BILL,	Bill No. 3- HLA of 2022	Transport Minister	14.03.2022	16.03.2022	- - -	- - -	- - -	- - -	- - -	2	16.03.2022
4.	THE HARYANA REPEALING BILL, 2022	Bill No. 04- HLA of 2022	Deputy Chief Minister	14.03.2022	16.03.2022	- - -	- - -	- - -	- - -	- - -	6	16.03.2022
5.	THE HARYANA FIRE AND EMERGENCY SERVICES BILL, 2022	Bill No. 5- HLA of 2022	Urban Local Bodies Minister	14.03.2022	22.03.2022	1 4 1	1 7 2	2 - -	2 - -	- - -	22	22.03.2022





14.	THE HARYANA GOOD CONDUCT PRISONERS (TEMPORARY RELEASE) BILL, 2022	Bill No. 14- HLA of 2022	Power Minister	21.03.2022	22.03.2022	- - -	- - -	- - -	- - -	- - -	4	22.03.2022
15.	THE TRANSPLANTATION OF HUMAN ORGANS (HARYANA VALIDATION) BILL, 2022	Bill No. 15- HLA of 2022	Urban Local Bodies Minister	21.03.2022	22.03.2022	- - -	- - -	- - -	- - -	- - -	3	22.03.2022
16.	THE HARYANA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) BILL, 2022	Bill No. 16- HLA of 2022	Chief Minister	22.03.2022	22.03.2022	- - -	- - -	- - -	- - -	- - -	3	22.03.2022
17.	THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT BILL, 2022	Bill No. 17- HLA of 2022	Chief Minister	22.03.2022	22.03.2022	1 - -	2 - -	- - -	- - -	- - -	5	22.03.2022
18.	THE SPORTS UNIVERSITY OF HARYANA, BILL, 2021  (as reported by the Select Committee)	Bill No. 15- HLA of 2021	Sports Minister	17.03.2021	16.03.2022	1 1 -	2 2 -	3 - -	3 - -	- - -	10	16.03.2022

T – Treasury  
O- Opposition  
I- Independent

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**SYNOPSIS OF BILL PASSED BY THE HARYANA VIDHAN SABHA DURING BUDGET SESSION, MARCH, 2022.**

**1. The Haryana Prevention of Unlawful Conversion of Religion Bill, 2022 (Bill No. 1-HLA of 2022) (Introduced on 04.03.2022 and passed on 22.03.2022).**

This Bill seeks to prohibit religious conversions which are effected through misrepresentation, force, undue influence, coercion, allurement or by any fraudulent means or by marriage or for marriage by making it an offence;

Provide greater punishment for such conversion in respect of the Minor, Women, Scheduled Castes or the Scheduled Tribes;

Provide that the burden of proof as to whether a conversion was not effected through misrepresentation, allurement, use of force, the threat of force, undue influence, coercion or by marriage or any other fraudulent means done for the purpose of carrying out conversion lies on the accused

Declare marriages null and void, which were done solely for the purpose of conversion from one religion to another religion, on the written complaint.

**2. The Haryana Prohibition of Change of Public Utilities Bill, 2022 (Bill No. 2-HLA of 2022) (Introduced on 04.03.2022 and passed on 22.03.2022).**

This Bill seeks to over a period of time, public utilities in the form of roads, path, canals, drains, embankment, any structure, water/irrigation channels, Public Health works, public institutions, buildings etc. have come up on the lands belonging to individuals/entities. This was due to generosity of the individuals in the form of oral agreement or oral gifts etc. for enhancing the potential and value of the land, as also creating a potential of its use. Ultimately, this has benefitted the individuals in particular and the public at large, besides ensuring harmonious development of the State in general. Even individuals had themselves allowed the public use of land without any objection for a long period and they have acquiesced in the use of land as public utility land and further, they by their act and conduct allowed such land to become public utility land involving the rights and interest of the public in general. In such circumstances, keeping in view the public interest, the Government or concerned authorities, have spent public money to maintain and develop such public utilities for the benefit of the public as well as such persons or individuals who allowed the use of their land as public utility. However, with the passage of time and enhancement in the value of lands, individuals/entities have started either disturbing such public utility by seeking the restoration of the land or by claiming their rights in the land to the exclusion of aforesaid public rights of public utility or the detriment of the public interest. Even some of such public utilities are existing before Reorganization Act and there are practical problems to trace the origin of public utility. The State Government due to all this, is facing enormous difficulties in terms of disruption of road connectivity, water supply and various other administrative problems and such disruptions and disturbance of public utility involve huge financial loss of public money as well as various difficulties to the public in general. Therefore, in public interest, it is necessary to bring law in this regard.

**3. The Haryana Laws (Special Provisions) Amendment Bill, 2022. (Bill No. 3-HLA of 2022) (Introduced on 14.03.2022 and passed on 16.03.2022).**

This Bill seeks to amend the principal Act with a view that the temporary relief to the farmers and other affected peoples residing in the districts of Haryana falling under NCR in respect of operation of specified agriculture propose vehicles, the Haryana Laws (Special Provisions) Act, 2019 was got notified by the State Government on 18.03.2019 having a validity of one year from the date of its commencement.

Now, the State Government is of the opinion that in view of the financial condition of the farmers and continue ban of operation of 10 year diesel vehicles in the NCR including specified agriculture vehicles, in pursuance of orders of Hon'ble National Green Tribunal/Supreme Court of India, it is necessary and expedient to enhance the validity of the said Act upto 30.06.2025 and in this period of time various policy issues and support for phasing out the specified agriculture vehicles from the National Capital Region are expected to be finalized.

**4. The Haryana Repealing Bill, 2022. (Bill No. 4-HLA of 2022) (Introduced on 14.03.2022 and passed on 16.03.2022).**

This Bill seeks to repeal of enactments which have ceased to be in force or have become obsolete or the retention whereof as separate, independent and distinct Acts is unnecessary, then, such enactments are to be repealed. These enactments in reality have lost its meaning but are still shown on the Statute-Books. These laws have become irrelevant and dysfunctional.

5. The Haryana Fire and Emergency Services Bill, 2022. **(Bill No. 5-HLA of 2022) (Introduced on 14.03.2022 and passed on 22.03.2022).**

This Bill was notified in the Haryana Government Gazette on dated 24th March, 2009.

Model Bill, 2019 has been prepared by the Ministry of Home Affairs, Government of India in consultation with the Ministry of Law and Justice. The revised document titled "Model Bill to Provide for the Maintenance of Fire and Emergency Service for the State has been circulated to all the States/UT Governments with the request to examine their Fire Service Bill and prepare their Fire Service based on the revised Model Bill being State Subject which has been included as a Municipal function in the XII Schedule of the Constitution of India in terms of Article 243-W.

Accordingly, to adopt the Revised Model Bill, 2019 as per guidelines issued by Minister of Home Affairs, Government of India and considering the various provisions of Haryana Building Code, 2017 & Haryana Logistic Policy etc., the Haryana Fire and Emergency Services Act, 2022 is to be enacted/introduced and Haryana Fire Service Act, 2009 is to be repealed.

6. The Haryana Municipal (Amendment) Bill, 2022. **(Bill No. 6-HLA of 2022) (Introduced on 14.03.2022 and referred to Select Committee).**
7. The Haryana Municipal Corporation (Amendment) Bill, 2022. **(Bill No. 7-HLA of 2022) (Introduced on 14.03.2022 and referred to Select Committee).**
8. The Haryana Appropriation (No. 1) Bill, 2022. **(Bill No. 9-HLA of 2022) (Introduced on 16.03.2022 and passed on 16.03.2022).**

This Bill seeks in pursuance of Articles 204 (1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Haryana of the sums required to meet the Supplementary Grants made by the Legislative Assembly for expenditure for the year financial year 2021-22

9. The Haryana Kisan Kalyan Pradhikaran (Amendment) Bill, 2022. **(Bill No. 10-HLA of 2022) (Introduced on 14.03.2022 and passed on 22.03.2022).**

This Bill seeks to amend the principal Act with a view to the objects of the Haryana Kisan Kalyan Pradhikaran (Amendment) Bill, 2022 is to amend the provision of the Haryana Kisan Kalyan Pradhikaran Act, 2018 for incorporation and regulation of Haryana Kisan Kalyan Pradhikaran based on the principles of democratic member control, members economic participation and autonomous functioning.

10. The Haryana Mechanical Vehicles (Levy of Tolls) Amendment Bill, 2022. **(Bill No. 11-HLA of 2021) (Introduced on 16.03.2022 and passed on 22.03.2022).**

This Bill seeks to amend the principal Act with a view to the Levy and collection of Tolls on Mechanical Vehicles crossing certain Roads which are notified for the purpose.

Since, Haryana has limited resources, and to attract Private Finance for development of Road Network in the State, installation of Tolls is a good solution. It is advantageous for supplementing the funds required for new projects like construction of Expressway, Elevated Highways, Bye – Passes, Bridges etc. The operation of Tolls is carried out through Entrepreneurs after calling competitive bids. The highest bidder is allotted the work for period of 18 months who deposits a fixed amount of installment with the Govt. every month.

11. The Haryana Appropriation (No. 2) Bill, 2022. **(Bill No. 12-HLA of 2022) (Introduced on 22.03.2022 and passed on 22.03.2022).**

This Bill seeks to introduced in pursuance of Article 204 (1) of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Haryana of all money required to meet the grants made by the Legislative Assembly and expenditure charged on the Consolidated Fund of the State but not exceeding, in any case, the amount shown in the statement previously laid before the House. Hon'ble Governor, Haryana has recommended to the State Legislature the introduction and consideration of this Bill. Hence, the proposed Haryana Appropriation (No.2) Bill, 2022.

12. The Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment), Bill 2022 (**Bill No. 13-HLA of 2022**) (**Introduced on 16.03.2022 and passed on 22.03.2022**).

This Bill seeks to amend the principal Act with a view the issue of generation, use and disposal of Treated Waste Water was a subject matter of grave concern. There are number of decisions and conditions regarding reuse of Treated Waste Water. There was need that Treated Waste Water should be optimally used and hence required the implementation and enforcement mechanism. Further, the tariff for all uses of water also needs to be fixed by a single regulatory mechanism so that uniformity in the tariff for all uses of water can be determined. It is also need of the present time that tariff for bulk water and for treated waste water be also determined with transparency and valuation so as to regulate the use of water and treated waste water, with the aim to promote and implement the optimum use of Treated Waste Water.

13. The Haryana Good Conduct Prisoners (Temporary Release) Bill, 2022. (**Bill No. 14-HLA of 2022**) (**Introduced on 21.03.2022 and passed on 22.03.2022**).

This Bill seeks presently, parole/furlough is given to the convicted prisoner as per the provisions of principal Act i.e. the Haryana Good Conduct Prisoners (Temporary Release) Act, 1988 (Haryana Act No. XXVIII of 1988) as amended in the years 2012,2013,2014, 2015 and the Haryana Good Conduct Prisoners (Temporary Release) Rules,2007 and it is most expedient to consolidate and required to enact a new Act namely the Haryana Good Conduct Prisoners (Temporary Release) Act, 2022 in the public interest.

To provide the concession of parole/furlough to the convicted prisoners, necessary provisions are being proposed to be made in the Haryana Good Conduct Prisoners (Temporary Release) Act, 2022.

14. The Transplantation of Human Organs (Haryana Validation) Bill, 2022. (**Bill No. 15-HLA of 2022**) (**Introduced on 21.03.2022 and passed on 22.03.2022**).

This Bill seeks the Haryana Government adopted 'The Transplantation of Human Organs Act, 1994', A central Act, after passing resolution in Haryana Vidhan Sabha on 1st March, 1996. Main purpose of the Act is to regulate the removal, storage and transplantation of human organs for therapeutic purpose and for the prevention of commercial dealings in human organs. However, with the passage of time and advancements in field of organ transplantation, there was a need for amendments in the said Act, and accordingly, a notification was issued by State Government dated 21.04.2010, based on the resolution passed in Haryana Vidhan Sabha, wherein it was resolved that a bill would be introduced in the Parliament of India to make necessary amendments in the Act, the same would be adopted in the State of Haryana; in exercise of the powers conferred in the clause (2) of article 252 of the Constitution of India. Thereafter, Government of India notified 'The Transplantation of Human Organs (Amendments) Act, 2011' on 27.09.2011 after assent of Hon'ble President of India; the same was applicable to State of Goa, Himachal Pradesh and West Bengal, but State of Haryana was not named in the Act.

However, State Government is carrying out various acts, such as issuance of orders/notifications, registration of organ retrieval or transplantation centres, notification of authorization committees, issuance of No objection certificates, etc. under the Amended Act i.e. 'The Transplantaiton of Human Organs (Amendments) Act, 2011' and Rules thereof; based on the resolution passed the Haryana Vidhan Sabha on 21.04.2010. It is mentioned that a resolution to adopt the Transplantation of Human Organ (Amendment) Act, 2011 (Central Act 16 of 2011) has also been moved to pass by Haryana Vidhan Sabha in the current session, which would be applicable in the State from such date as passed by the legislature. However, it was observed that to save the acts undertaken by the Haryana Government in pursuance of the Transplantation of Human Organs (Amendment) Act, 2011 (Central Act 16 of 2011) retrospectively i.e. between 28.09.2011 till the date of adoption of said Act; the object in view can be achieved by way of Principal Legislation, i.e., a Validation Act whereby all the orders made, proceedings taken and acts done for all purposes be deemed to be, and to have always been done and are taken in accordance with law and shall not be called in question before any court of Law.

15. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2022. (**Bill No. 16-HLA of 2022**) (**Introduced on 22.03.2022 and passed on 22.03.2022**).

This Bill seeks to amend the principal Act with a view as per recommendations of 12<sup>th</sup> Finance Commission, the State Government had enacted Haryana Fiscal Responsibility and Budget Management Act, 2005 vide notification dated 6<sup>th</sup> July 2005 with an objective to eliminate revenue deficit and to reduce the fiscal deficit within the prescribed limit. As per this Act, the revenue deficit was to be brought to zero by 2008-09 and the limit of fiscal deficit was kept at maximum of 3% of

Gross State Domestic Product (GSDP). The condition for bringing Revenue Deficit to zero was relaxed for 2008-09 and 2009-10. With regard to Fiscal Deficit, in view of Ministry of Finance, Government of India Guidelines for Debt Consolidation and Relief Facility (DCRF) the target was relaxed from 3% to 3.5% of GSDP for 2008-09 and from 3.5% to 4% of GSDP for 2009-10. As per Haryana Fiscal Responsibility and Budget Management Act, 2005 the limit of outstanding total debt including contingent liability was 28% of the estimated Gross State Domestic Product (GSDP) from 2005-06 to 2009-10.

As per recommendations of the 13<sup>th</sup> Finance Commission and Ministry of Finance, Government of India Guidelines, the State was to attain target of zero revenue deficit from 2011-12 to 2014-15 and fiscal deficit at 3% of GSDP during 2010-11 to 2014-15. The outstanding debt as percentage of GSDP were required as 22.4% in 2010-11, 22.6% in 2011-12, 22.7% in 2012-13, 22.8% in 2013-14 and 22.9% in 2014-15. As per 14<sup>th</sup> Finance Commission, the State was to attain Zero revenue deficit target, fiscal deficit at 3% of the GSDP and to maintain the debt liability at 25% of the GSDP.

In view of COVID-19 pandemic during 2020-21, as per Ministry of Finance, Government of India letter dated 17 May 2020, the State Government was allowed to avail 2% additional borrowing of the GSDP over and above the target of 3% of the GSDP (up to 5% of GSDP in the year 2020-21) subject to implementation of State Specific Reforms. Accordingly, the amendment in the Haryana Fiscal Responsibility and Budget Management Act, 2005 was made.

The objective of making further amendment in the Haryana Fiscal Responsibility and Budget Management Act, 2005 is to align the State FRBM Act targets with the fiscal parameters in vogue in a particular year as recommended by the Fifteenth Finance Commission and approved by the Government of India.

In view of the Ministry of Finance, Government of India Explanatory Memorandum dated 1st February, 2021 as to the Action Taken on the Recommendations made by the Fifteenth Finance Commission in its final Report regarding Fiscal Roadmap and to align Fiscal parameters of the State in vogue in a particular year, further amendment in Haryana Fiscal Responsibility and Budget Management Act, 2005 is required.

16. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2022. **(Bill No. 17-HLA of 2022) (Introduced on 22.03.2022 and passed on 22.03.2022).**

This Bill seeks to amend the principal Act with a view that various members have from time to time individually and collectively approached the Hon'ble Speaker and stated that, it is very difficult to attend at least 90% of the total number of meetings in a month due to unavoidable engagements in their assembly constituencies and suggested that the condition of attending at least 90% meetings in a month may be relaxed to 75%.

Considering the above suggestion, the Bill seeks to amend in sub-section 2 of section 3 of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

17. The Sports University of Haryana Bill, 2021 (as reported by the Select Committee). **(Bill No. 15-HLA of 2021) (Introduced on 17.03.2021 and passed on 16.03.2022).**

This Bill seeks the Sports University of Haryana will be the first full-fledged sports university of international standards in the State. A void exists in the sports environment in various areas, such as, sports science, sports technology, sports management, high performance training, etc. Therefore, it has been decided to establish the Sports University of Haryana which is expected to fill this void with its exclusive focus on promotion of sports education in the areas of sports sciences, sports technology, sports management, etc. and research and training in various areas related to sports.

The focus of the University will be on multi-disciplinary studies with stress on applicability based on the latest researches in sports sciences, sports medicine and sports technology etc. The University is also empowered to establish Outlying Campuses. Apart from academic programmes and research, the University and its Outlying Campuses will also impart training to elite athletes, sports officials, referees and umpires and evolve as centre of excellence in various disciplines of sports.

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## RESOLUTIONS

### (i) OFFICIAL

**Regarding to adopt the Transplantation of Human Organs (Amendment) Act, 2011 (Central Act 16 of 2011).**

The Urban Local Bodies and Housing Minister with the permission of the Speaker, moved the following Resolution on 16<sup>th</sup> March, 2022:-

“चूंकि संसद, द्वारा चिकित्सीय प्रयोजनों के लिए मानव अंगों को निकालने, उनके भण्डारण और प्रतिरोपण के विनियमन के लिए तथा मानव अंगों के वाणिज्यिक संव्यवहार की रोकथाम के लिए तथा उससे सम्बद्ध अथवा उसके आनुषंगिक मामलों के लिए उपबन्ध करने हेतु मानव अंग प्रतिरोपण (संशोधन) अधिनियम, 2011 (2011 का केन्द्रीय अधिनियम 16) अधिनियमित किया गया;

और चूंकि केन्द्रीय सरकार द्वारा 28 सितम्बर, 2011 को ऐसी तिथि के रूप में नियत किया गया है, जिसको मानव अंग प्रतिरोपण (संशोधन) अधिनियम, 2011 (2011 का केन्द्रीय अधिनियम 16) गोवा, हिमाचल प्रदेश और पश्चिम बंगाल राज्यों तथा सभी संघ राज्य क्षेत्रों में लागू होगा;

और चूंकि उक्त अधिनियम की धारा 1 की उपधारा (2) तथा (3) यह उपबन्धित करती हैं कि यह किसी अन्य राज्य में ऐसे प्रस्ताव की तिथि से लागू होगा, जिसके द्वारा, भारत के संविधान के अनुच्छेद 252 के खण्ड (1) के अधीन इस निमित्त प्रस्ताव पारित करते हुए इस अधिनियम का अंगीकरण करते हैं;

और चूंकि हरियाणा राज्य उक्त अधिनियम के संशोधन का अंगीकरण करना चाहता है ताकि हरियाणा राज्य में चिकित्सीय प्रयोजनों के लिए मानव अंगों को निकालने, उनके भण्डारण तथा प्रतिरोपण तथा मानव अंगों के वाणिज्यिक संव्यवहार की प्रभावकारी रोकथाम तथा उससे सम्बद्ध अथवा उसके आनुषंगिक मामलों को प्रभावी रूप से विनियमित किया जा सके;

अब, इसलिए, भारत संविधान के अनुच्छेद 252 के खण्ड (1) तथा मानव अंग प्रतिरोपण (संशोधन) अधिनियम, 2011 (2011 का केन्द्रीय अधिनियम 16) की धारा 1 की उपधारा (2) तथा (3) के उपबन्धों के अनुसरण में, हरियाणा राज्य विधानमण्डल का यह सदन, इसके द्वारा, मानव अंग प्रतिरोपण (संशोधन) अधिनियम, 2011 (2011 का केन्द्रीय अधिनियम 16) का अंगीकरण करने का प्रस्ताव करता है, ताकि हरियाणा राज्य में चिकित्सीय प्रयोजनों के लिए मानव अंगों को निकालने, उनके भण्डारण और प्रतिरोपण तथा मानव अंगों के लिए वाणिज्यिक संव्यवहार की रोकथाम तथा उससे सम्बद्ध अथवा उसके आनुषंगिक मामलों को प्रभावी रूप से विनियमित किया जा सके।”

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, spoke.

The Chief Minister also spoke.

The motion was put and carried unanimously.

<b>(ii) NON-OFFICIAL</b>			
<b>1.</b>	<b>Number of notice received</b>	<b>Treasury</b>	<b>Nil</b>
	<b>Opposition-</b>		
	<b>3</b>		
<b>2.</b>	<b>Number admitted</b>	<b>Treasury-</b>	<b>Nil</b>
		<b>Opposition-</b>	<b>1</b>
<b>3.</b>	<b>Number disallowed</b>	<b>Treasury-</b>	<b>Nil</b>
		<b>Opposition-</b>	<b>2</b>
<b>4.</b>	<b>Number lapsed</b>	<b>Treasury-</b>	<b>Nil</b>
		<b>Opposition-</b>	<b>Nil</b>
<b>5.</b>	<b>Referred back</b>	<b>Treasury-</b>	<b>Nil</b>
		<b>Opposition-</b>	<b>Nil</b>
<b>6.</b>	<b>Number renewed</b>		<b>Nil</b>
<b>7.</b>	<b>Number of Resolution not dealt with because of the decision that no more than one Resolution of a Member shall be admitted for non-official day</b>		<b>Nil</b>
<b>8.</b>	<b>Total number of Resolutions for ballot</b>		<b>1</b>
<b>9.</b>	<b>Number of ballot held</b>		<b>Nil</b>
<b>10.</b>	<b>Date on which ballot held</b>		<b>Nil</b>
<b>11.</b>	<b>Date on which business other than Government business was transacted</b>	<b>03.03.2022</b>	

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**REPORT PRESENTED/LAID**

Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	02.03.2022	First Report of the Business Advisory Committee.
2.	Chairperson	14.03.2022	Committee on Subordinate Legislation
3.	Chairperson	02.03.2022	Rules Committee
4.	Chairperson	02.03.2022	Select Committee (The Sports University of Haryana Bill, 2021)



**PAPERS PRESENTED/LAID/RE-LAID**

Sr. No.	By whom presented/ laid/relaid	Date on which presented/ laid/ relaid	Subject
1	2	3	4
1.	Speaker	2 <sup>nd</sup> March, 2022	The Governor's Address under Rule 18 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly.
2.	Secretary	-Ditto-	Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Sessions held in December 2021, have since been assented to by the Governor.
3.	THE PARLIAMENTARY AFFAIRS MINISTER	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 12 <sup>th</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 12 <sup>th</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

11.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

22.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 29 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 07 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 21 <sup>st</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21 <sup>st</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 23 <sup>rd</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 30 <sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

34.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 30 <sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 30 <sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 6 <sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 6 <sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 <sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

46.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 7 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 70/GST-2, dated the 26 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to re-lay on the Table the Excise and Taxation Department Notification No. 71/GST-2, dated the 26 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 72/GST-2, dated the 27 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 74/GST-2, dated the 11 <sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 75/GST-2, dated the 11 <sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 76/GST-2, dated the 16 <sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 77/GST-2, dated the 21 <sup>st</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 79/GST-2, dated the 1 <sup>st</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 83/GST-2, dated the 12 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

56.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 84/GST-2, dated the 12 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 85/GST-2, dated the 12 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to re-lay on the Table the Excise and Taxation Department Notification No. 86/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 87/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 88/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 89/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 90/GST-2, dated the 28 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 91/GST-2, dated the 28 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 92/GST-2, dated the 28 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 17 <sup>th</sup> November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

66.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 17 <sup>th</sup> November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 17 <sup>th</sup> November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 8 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 8 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 8 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 8 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 8 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

76.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 18 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 3 <sup>rd</sup> February, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 22 <sup>nd</sup> March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 22 <sup>nd</sup> March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 31 <sup>st</sup> March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 15 <sup>th</sup> April, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 19 <sup>th</sup> April, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



86.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 21 <sup>st</sup> June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 21 <sup>st</sup> June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 21 <sup>st</sup> June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 21 <sup>st</sup> June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 21 <sup>st</sup> June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

98.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.34/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.42/GST-2, dated the 6 <sup>th</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 6 <sup>th</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 26 <sup>th</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

110.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21 <sup>st</sup> September, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 21 <sup>st</sup> September, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 21 <sup>st</sup> September, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

120.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 14 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 14 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 26 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 26 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 26 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 10 <sup>th</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 10 <sup>th</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 22 <sup>nd</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	-Ditto-	-Ditto-	to re-lay on the Table the Administrative Reforms Department's Notification No.7/8/2011-3AR, dated the 26 <sup>th</sup> August, 2021, as required under section 21(3) of the Right to Service Act, 2014.
129.	-Ditto-	-Ditto-	to re-lay on the Table the Education Department Notification No. S.O. 67/H.A. 12/1999/S. 24/2004, dated the 1 <sup>st</sup> March, 2021, as required under section 24(3) of the Haryana School Education Act, 1995.

130.	-Ditto-	-Ditto-	to re-lay on the Table the Education Department Notification No. 8/134-2019 PS(1), dated the 16 <sup>th</sup> April, 2021, as required under section 24(3) of the Haryana School Education Act, 1995.
131.	-Ditto-	-Ditto-	to re-lay on the Table the Education Department Notification No. 7/24-2020 PS(4), dated the 8 <sup>th</sup> December, 2021, as required under section 24(3) of the Haryana School Education Act, 1995.
132.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 16 <sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 29 <sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 29 <sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 29 <sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 29 <sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 29 <sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 31 <sup>st</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 31 <sup>st</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

140.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 4 <sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 4 <sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
142.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 4 <sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 18 <sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 18 <sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 2 <sup>nd</sup> February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 2 <sup>nd</sup> February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 2 <sup>nd</sup> February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2014-2015, as required under section 395 (1) (b) of the Companies Act, 2013.
149.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2015-2016, as required under section 395 (1) (b) of the Companies Act, 2013.

150.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2016-2017, as required under section 395 (1) (b) of the Companies Act, 2013.
151.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2017-2018, as required under section 395 (1) (b) of the Companies Act, 2013.
152.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2018-2019, as required under section 395 (1) (b) of the Companies Act, 2013.
153.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2019-2020, as required under section 395 (1) (b) of the Companies Act, 2013.
154.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2020-2021, as required under section 395 (1) (b) of the Companies Act, 2013.
155.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Scheduled Castes Finance and Development Corporation Limited for the year 2015-2016, as required under section 395 (1) (b) of the Companies Act, 2013.
156.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Scheduled Castes Finance and Development Corporation Limited for the year 2016-2017, as required under section 395 (1) (b) of the Companies Act, 2013.
157.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Scheduled Castes Finance and Development Corporation Limited for the year 2017-2018, as required under section 395 (1) (b) of the Companies Act, 2013.
158.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Backward Classes and Economically Weaker Sections Kalyan Nigam Private Limited for the year 2016-2017, as required under section 395 (1) (b) of the Companies Act, 2013.
159.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Backward Classes and Economically Weaker Sections Kalyan Nigam Private Limited for the year 2017-2018, as required under section 395 (1) (b) of the Companies Act, 2013.

160.	-Ditto-	-Ditto-	to lay on the Table the 22 <sup>nd</sup> Annual Report of the Uttar Haryana Bijli Vitran Nigam Limited for the year 2020-2021, as required under section 395 (1) (b) of the Companies Act, 2013.
161.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Dakshin Haryana Bijli Vitran Nigam Limited for the year 2020-2021, as required under section 395 (1) (b) of the Companies Act, 2013.
162.	THE PARLIAMENTARY AFFAIRS MINISTER	2 <sup>nd</sup> March, 2022	to lay on the Table the 35 <sup>th</sup> Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2016-2017, as required under section 395 (1) (b) of the Companies Act, 2013.
163.	-Ditto-	-Ditto-	to lay on the Table the 36 <sup>th</sup> Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2017-2018, as required under section 395 (1) (b) of the Companies Act, 2013.
164.	-Ditto-	15 <sup>th</sup> March, 2022	to lay on the Table the Administrative Reforms Department's Notification No.7/11/2014-3AR, dated the 21 <sup>st</sup> February, 2022, as required under section 21(3) of the Right to Service Act, 2014.
165.	-Ditto-	-Ditto-	to lay on the Table the Labour Department's Notification No. Lab/1128, dated 10 <sup>th</sup> January, 2022, as required under section 24(2) of the Haryana State Employment of Local Candidate Act, 2020.
166.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Women Development Corporation Limited for the year 2016-2017, as required under section 395 (1) (b) of the Companies Act, 2013.
167.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Women Development Corporation Limited for the year 2017-2018, as required under section 395 (1) (b) of the Companies Act, 2013.
168.	-Ditto-	-Ditto-	to lay on the Table the Fifteenth Report on implementation of the Right to Information Act, 2005 (1.1.2020 to 31.12.2020) of State Information Commission Haryana, as required under section 25 (4) of the Right to Information Act, 2005
169.	-Ditto-	-Ditto-	to lay on the Table the Finance Accounts (Volume-I &II) for the year 2020-2021 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.



170.	-Ditto-	-Ditto-	to lay on the Table the Appropriation Accounts for the year 2020-2021 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
171.	THE DEPUTY CHIEF MINISTER	22 <sup>nd</sup> March, 2022	to lay on the Table the Town & Country Planning Department Notification No. T&CP/GMDA/PF-89-III/2017/19918, dated 12 <sup>th</sup> August, 2017, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
172.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/10/2005/5 <sup>th</sup> Amendment/2021, dated the 1 <sup>st</sup> October, 2021, as required under section 182 of the Electricity Act, 2003.
173.	-Ditto-	22 <sup>nd</sup> March, 2022	to lay on the Table the 19 <sup>th</sup> Annual Report of Haryana Electricity Regulatory Commission for the financial year 2019-2020, as required under sections 104 (4) and 105 (2) of the Electricity Act, 2003.
174.	-Ditto-	-Ditto-	to lay on the Table the Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2017-2018 & 2018-2019 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
175.	-Ditto-	-Ditto-	to lay on the Table the Report of the Comptroller and Auditor General of India Performance Audit of Efficacy of Implementation of 74 <sup>th</sup> Constitutional Amendment Act, Report No. 1 of the year 2022 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

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स्थगन प्रस्ताव नियम 66-72 के तहत

<u>क्रम संख्या</u>	<u>सदस्य का नाम</u>	<u>दिनांक</u>	<u>विषय</u>	<u>टिप्पणी</u>
1.	1. श्री भारत भूषण बत्तरा, विधायक 2. श्री आफताब अहमद, विधायक 3. श्रीमती गीता भूककल, विधायक 4. श्री सुरेन्द्र पंवार, विधायक 5. श्री जगबीर सिंह मलिक, विधायक 6. श्री बिशन लाल, विधायक 7. श्रीमती रेनू बाला, विधायक	22.02.2022	भिवानी जिले में अवैध खनन बारे।	<b>Converted into Calling Attention Notice No. 41</b>
2.	1. Shri Bharat Bhushan Batra, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Aftab Ahmed, MLA 4. Shri Jagbir Singh Malik, MLA 5. Shri Jaiveer Singh, MLA 6. Shri Balbir Singh, MLA 7. Shri Indu Raj, MLA	23.02.2022	<b>Regarding levied of development charges @ 5% of prevailing collector rate to all the citizens of Haryana.</b>	Adjournment Motion No. 2 has been disallowed by the Hon'ble Speaker on following grounds:- 1. That the matter lacks urgency. 2. As per page no. 506 of Practice and Procedure of Parliament written by M.N. Kaul and S.L. Shaktiher that though generally the policy and attitude of Government cannot be considered to be a fit matter to be raised through an adjournment motion.

3.	<ol style="list-style-type: none"><li>1. श्री आफताब अहमद, विधायक</li><li>2. श्रीमती गीता भूककल, विधायक</li><li>3. श्री बिशन लाल, विधायक</li><li>4. श्रीमती रेनू बाला, विधायक</li><li>5. श्री सुभाष गांगोली, विधायक</li><li>6. श्री मेवा सिंह, विधायक</li><li>7. श्रीमती शकुन्तला खटक, विधायक</li><li>8. श्री इन्दु राज, विधायक</li><li>9. श्री शमशेर सिंह गोगी, विधायक</li><li>10. श्री कुलदीप वत्स, विधायक</li><li>11. राव दान सिंह, विधायक</li><li>12. श्री जयवीर सिंह, विधायक</li><li>13. श्री बलबीर सिंह, विधायक</li><li>14. श्री शीशपाल सिंह, विधायक</li></ol>	02.03.2022	हड़ताली आंगनवाड़ी वर्कर्स एवम् हेल्पर्स की मांगों के समाधान बारे।	स्थगन प्रस्ताव संख्या 3 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दिया गया है:— <ol style="list-style-type: none"><li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li><li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li></ol>
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4.	<ol style="list-style-type: none"><li>1. Shri Jagbir Singh Malik, MLA</li><li>2. Shri Aftab Ahmed, MLA</li><li>3. Shri Varun Chaudhary, MLA</li><li>4. Shri Indu Raj, MLA</li><li>5. Shri Mamman Khan, MLA</li><li>6. Shri Mewa Singh, MLA</li><li>7. Smt. Geeta Bhukkal, MLA</li><li>8. Shri Balbir Singh, MLA</li><li>9. Shri Jaiveer Singh, MLA</li><li>10. Shri Shakuntla Khatak, MLA</li><li>11. Shri Kuldeep Vats, MLA</li><li>12. Shri Bishan Lal, MLA</li><li>13. Smt. Renu Bala, MLA</li><li>14. Shri Shishpal Singh, MLA</li><li>15. Shri Shamsheer Singh Gogi, MLA</li></ol>	<b>02.03.2022</b>	<b>Regarding damage to crops due to heavy rains in the State.</b>	<b>Converted into Calling Attention Notice No. 74</b>
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5.	1. राव दान सिंह, विधायक 2. श्री अमित सिहाग, विधायक 3. श्रीमती गीता भूक्कल, विधायक 4. श्री भारत भूषण बत्तरा, विधायक 5. श्री आफताब अहमद, विधायक 6. श्री शीशपाल सिंह, विधायक 7. श्रीमती शकुन्तला खटक, विधायक 8. श्री वरुण चौधरी, विधायक	02.03.2022	प्रदेश में बढ़ती बेरोजगारी बारे।	<p>ध्यानाकर्षण सूचना संख्या 1 जो कि श्री बलराज कुंडू, विधायक, ध्यानाकर्षण सूचना संख्या 13 श्री अभय सिंह चौटाला, विधायक एवं ध्यानाकर्षण सूचना संख्या 46 श्री नीरज शर्मा, विधायक द्वारा समान विषय पर दी गई थी, जिनको माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया गया है:—</p> <ol style="list-style-type: none"><li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li><li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li></ol> <p>अतः स्थगन प्रस्ताव संख्या 5 को भी समान विषय पर होने के कारण उपरोक्त तथ्यों के आधार पर अस्वीकार कर दिया गया है।</p>
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ध्यानाकर्षण सूचनायें नियम 73 के तहत

क्रम संख्या	सदस्य का नाम	दिनांक	विषय	टिप्पणी
1.	श्री बलराज कुंडू, विधायक	11.02.2022	प्रदेश में बेरोजगारी के भयावह रूप धारण करने बारे।	ध्यानाकर्षण सूचना संख्या 1 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
2.	श्री अभय सिंह चौटाला, विधायक	11.02.2022	नेशनल ग्रीन ट्रिब्यूनल (एनजीटी) द्वारा एनसीआर क्षेत्र में 10 साल पुराने ट्रैक्टर पर लगी पाबंदी बारे।	ध्यानाकर्षण सूचना संख्या 2 को सरकार से टिप्पणी प्राप्त होने के बाद माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है।
3.	श्री अभय सिंह चौटाला, विधायक	12.02.2022	परिवार पहचान पत्र (पीपीपी) को बुढ़ापा सम्मान पेंशन योजना के साथ जोड़ने बारे।	ध्यानाकर्षण सूचना संख्या 3 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है।
4.	श्री अभय सिंह चौटाला, विधायक	12.02.2022	प्रदेश में रजिस्ट्रियों के मामले में घोर अनियमितता सामने आने बारे।	<b><u>Admitted for 15.03.2022</u></b>
5.	श्री अभय सिंह चौटाला, विधायक	12.02.2022	प्रदेश में प्रॉपर्टी आईडी लागू होने से भ्रष्टाचार होने बारे।	ध्यानाकर्षण सूचना संख्या 5 को सरकार से टिप्पणी प्राप्त होने के बाद माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है।
6.	श्री अभय सिंह चौटाला, विधायक	12.02.2022	सरकार द्वारा वर्ष 2005 के बाद नेशनल पेंशन योजना लागू करने बारे।	ध्यानाकर्षण सूचना संख्या 6 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
7.	श्री बलराज कुंडू, विधायक	12.02.2022	पात्रता परीक्षा उत्तीर्ण करने के बावजूद हजारों बच्चों को निजी स्कूलों में दाखिला न मिलने बारे।	<b><u>Admitted for 07.03.2022</u></b>

8.	श्री बलराज कुंडू विधायक	12.02.2022	सातवें वेतन आयोग तक लिपिक पद का वेतनमान अन्य पदों की तुलना में अपग्रेड न होने बारे।	ध्यानाकर्षण सूचना संख्या 8 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
9.	श्री बलराज कुंडू विधायक	12.02.2022	निजी उद्योगों में स्थानीय युवाओं के लिए 75 प्रतिशत आरक्षण का कानून में खामियों बारे।	ध्यानाकर्षण सूचना संख्या 9 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि समान्यतः प्रस्ताव किसी ऐसे विषय के सम्बन्ध में नहीं होगा जो किसी न्यायालय के न्याय-निर्णय के अधीन हो।
10.	श्री बलराज कुंडू विधायक	14.02.2022	प्रदेश में बुजुर्गों को सम्मान स्वरूप वृद्धावस्था पेंशन बारे।	ध्यानाकर्षण सूचना संख्या 3 जोकि श्री अभय सिंह चौटाला, विधायक द्वारा समान विषय पर दी गई थी जिसको माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया है। अतः ध्यानाकर्षण सूचना संख्या 10 को भी समान विषय पर होने के कारण माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दी गई है।
11.	श्री बलराज कुंडू विधायक	15.02.2022	नेशनल ग्रीन ट्रिब्यूनल (एनजीटी) द्वारा एनसीआर क्षेत्र में 10 साल पुराने ट्रैक्टर पर लगी पाबंदी बारे।	ध्यानाकर्षण सूचना संख्या 11 को सरकार से टिप्पणी प्राप्त होने के बाद माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है।
12.	श्री बलराज कुंडू विधायक	15.02.2022	सरकार द्वारा साल 2005 के बाद ओल्ड पेंशन स्कीम बंद करने बारे।	ध्यानाकर्षण सूचना संख्या 6 जो कि श्री अभय सिंह चौटाला, विधायक द्वारा समान विषय पर दी गई थी, जिसको माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है। अतः ध्यानाकर्षण सूचना संख्या 12 को भी समान विषय पर होने के कारण उपरोक्त तथ्यों के आधार पर अस्वीकार कर दिया गया है।

13.	श्री अभय सिंह चौटाला, विधायक	16.02.2022	प्रदेश में बढ़ती बेरोजगारी बारे।	ध्यानाकर्षण सूचना संख्या 13 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
14.	श्री अभय सिंह चौटाला, विधायक	16.02.2022	प्रदेश में बढ़ते अपराध बारे।	ध्यानाकर्षण सूचना संख्या 14 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के पांचवे संस्करण के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती।
15.	श्री अभय सिंह चौटाला, विधायक	16.02.2022	प्रदेश में हो रहे भ्रष्टाचार बारे।	ध्यानाकर्षण सूचना संख्या 15 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
16.	श्री अभय सिंह चौटाला, विधायक	16.02.2022	किसानों की फसलों के लागत मूल्य में भारी वृद्धि बारे।	ध्यानाकर्षण सूचना संख्या 16 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि ऐसे विषय जिनके लिए मुख्य रूप से राज्य सरकार जिम्मेवार नहीं है। उन विषयों के संबंध में ध्यानाकर्षण की सूचनाएं गृहित नहीं की जाती।
17.	श्री अभय सिंह चौटाला, विधायक	17.02.2022	मुख्यमंत्री जी द्वारा वर्ष 2014 से लेकर अब तक की गई घोषणाओं पर काम न होने बारे।	ध्यानाकर्षण सूचना संख्या 17 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य उक्त विषय पर चर्चा कर सकता है।



18.	श्रीमती किरण चौधरी, विधायक	21.02.2022	बुजुर्ग लोगों को सम्मान भत्ता ना मिलने बारे।	ध्यानाकर्षण सूचना संख्या 3 जोकि श्री अभय सिंह चौटाला, विधायक द्वारा समान विषय पर दी गई थी जिसको माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया है। अतः ध्यानाकर्षण सूचना संख्या 18 को भी समान विषय पर होने के कारण माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दी गई है।
19.	श्रीमती किरण चौधरी, विधायक	21.02.2022	बेमौसमी बरसात एवं ओलावृष्टि के कारण बर्बाद हुई फसलों की तुरन्त विशेष गिरदावरी करवाने एवं मुआवजा मंजूर करने बारे।	<b><u>Admitted for 16.03.2022</u></b>
20.	श्रीमती किरण चौधरी, विधायक	22.02.2022	प्रदेशभर में पनपे आंगनवाड़ी वर्कर हैल्परो का रोष प्रदर्शन एवं उचित मांगों की और ध्यान दिलाने बारे।	ध्यानाकर्षण सूचना संख्या 20 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
21.	1. Smt. Geeta Bhukkal, MLA 2. Shri Aftab Ahmed, MLA 3. Shri Jagbir Singh Malik, MLA 4. Shri Bharat Bhushan Batra, MLA 5. Shri Mamman Khan, MLA 6. Mohd. Ilyas, MLA	22.02.2022	<b>Regarding Deteriorating Education system in the State.</b>	Calling Attention Notice No. 21 has been disallowed by the Hon'ble Speaker on following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.

22.	1. Shri Aftab Ahmed, MLA 2. Shri Balbir Singh, MLA 3. Shri Jagbir Singh Malik, MLA 4. Shri Mewa Singh, MLA	22.02.2022	<b>Regarding Elections to Panchayati Raj Institution.</b>	Calling Attention Notice No. 22 has been disallowed by the Hon'ble Speaker on the ground that sub-judice matter cannot be discussed in the House.
23.	1. Shri Shishpal Singh, MLA 2. Shri Varun Chaudhary, MLA 3. Shri Mamman Khan, MLA 4. Shri Pardeep Chaudhary, MLA 5. Shri Amit Sihag, MLA	22.02.2022	<b>Regarding Drug Menace in the State.</b>	Calling Attention Notice No. 23 has been disallowed by the Hon'ble Speaker on following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
24.	1. Shri Bharat Bhushan Batra, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Aftab Ahmed, MLA 4. Shri Jagbir Singh Malik, MLA	22.02.2022	<b>Regarding domicile policy in the State.</b>	Calling Attention Notice No. 24 has been disallowed by the Hon'ble Speaker on following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.

25.	1. श्री भारत भूषण बत्तरा, विधायक 2. श्री आफताब अहमद, विधायक 3. श्री जगबीर सिंह मलिक, विधायक	22.02.2022	लिपिक पद के वेतनमान बारे।	ध्यानाकर्षण सूचना संख्या 8 जो कि श्री बलराज कुंडू, विधायक द्वारा समान विषय पर दी गई थी, जिसको माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है। अतः ध्यानाकर्षण सूचना संख्या 25 को भी समान विषय पर होने के कारण उपरोक्त तथ्यों के आधार पर अस्वीकार कर दिया गया है।
26.	1. Shri Aftab Ahmed, MLA 2. Shri Jagbir Singh Malik, MLA 3. Shri Bharat Bhushan Batra,MLA 4. Shri Balbir Singh, MLA 5. Shri Mewa Singh, MLA	22.02.2022	<b>Regarding Reduction in the old-age-pension.</b>	Calling Attention Notice No. 3 on the similar subject has already been disallowed by the Hon'ble Speaker. Hence, Calling Attention Notice No. 26 on the similar subject has been disallowed by the Hon'ble Speaker.
27.	1. Shri Varun Chaudhary, MLA 2. Shri Jagbir Singh Malik, MLA 3. Shri Shishpal Singh, MLA	22.02.2022	<b>Regarding Economically Weaker Sections in getting admissions in the private Schools.</b>	<b><u>Clubbed with Admitted Calling Attention Notice No. 7</u></b>

28.	<p>1. Shri Varun Chaudhary, MLA</p> <p>2. Shri Shishpal Singh, MLA</p> <p>3. Shri Shamsheer Singh Gogi, MLA</p> <p>4. Shri Subhash Gangoli, MLA</p> <p>5. Shri Pardeep Chaudhary, MLA</p> <p>6. Shri Balbir Singh, MLA</p> <p>7. Shri Mewa Singh, MLA</p> <p>8. Shri Jaiveer Singh, MLA</p> <p>9. Smt. Shakuntla Khatak, MLA</p> <p>10. Shri Jagbir Singh Malik, MLA</p>	22.02.2022	<p><b>Regarding to fixing review of Medical fitness of Lambardars by Chief Medical Officer of the district at the age of 60 years and 70 years by the State Government.</b></p>	<p>Calling Attention Notice No. 28 has been disallowed by the Hon'ble Speaker on the ground that the matter lacks urgency.</p>
29.	श्री बलराज कुंडू, विधायक	22.02.2022	प्रदेश में बढ़ते आवारा पशुओं बारे।	<p>ध्यानाकर्षण सूचना संख्या 29 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <p>1. यह है कि मामले में तत्कालीनता का अभाव है।</p> <p>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</p>

30.	श्री बलराज कुंडू, विधायक	22.02.2022	प्रदेश में जमीनों की रजिस्ट्रियों में बड़े पैमाने पर भ्रष्टाचार बारे।	<b><u>Clubbed with Admitted Calling Attention Notice No. 4</u></b>
31.	श्रीमती किरण चौधरी, विधायक	23.02.2022	अवैध खनन से होने प्रदूषण बारे।	<b><u>Clubbed with Admitted Calling Attention Notice No. 41</u></b>
32.	1.Smt. Geeta Bhukkal, MLA 2.Shri Aftab Ahmed, MLA 3.Shri Shamsher Singh Gogi, MLA	23.02.2022	<b>Regarding Deteriorating Health System in the State.</b>	Calling Attention Notice No. 32 has been disallowed by the Hon'ble Speaker on following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
33.	श्री अभय सिंह चौटाला, विधायक	24.02.2022	प्रदेश सरकार द्वारा शराब पीने की आयु 25 से 21 साल करने से युवाओं में बढ़ते नशे बारे।	ध्यानाकर्षण सूचना संख्या 33 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
34.	श्री अभय सिंह चौटाला, विधायक	24.02.2022	प्रदेश में रजिडेंटस सर्टिफिकेट के लिए तय 15 साल की सीमा को खत्म करके 5 साल करने बारे।	ध्यानाकर्षण सूचना संख्या 34 को माननीय अध्यक्ष महोदय द्वारा मामले में तत्कालीनता का अभाव होने के आधार पर अस्वीकृत कर दी गई है।

35.	Smt. Kiran Choudhry, MLA	25.02.2022	<b>Regarding Despondency and mental trauma among the youth of Haryana due to acute unemployment situation, lack of transparency and rampant corruption in public employment in Haryana</b>	<p>Calling Attention Notice No. 35 has been disallowed by the Hon'ble Speaker on following grounds:-</p> <ol style="list-style-type: none"> <li>1. As per proviso of Rule 73 (1) of the Rules of Procedure and conduct of Business in the Haryana Legislative Assembly the notice shall contain a brief statement which may not be more than two hundred and fifty words.</li> <li>2. That the matter lacks urgency.</li> <li>3. That the matter is not of recent occurrence.</li> </ol>
36.	Smt. Kiran Choudhry, MLA	25.02.2022	<b>Regarding the mess an Erosion created in Education in Haryana, due to Irrational and absurd polices of the State Government.</b>	<p>Calling Attention Notice No. 36 has been disallowed by the Hon'ble Speaker on following grounds:-</p> <ol style="list-style-type: none"> <li>1. As per proviso of Rule 73 (1) of the Rules of Procedure and conduct of Business in the Haryana Legislative Assembly the notice shall contain a brief statement which may not be more than two hundred and fifty words.</li> <li>2. That the matter lacks urgency.</li> <li>3. That the matter is not of recent occurrence.</li> </ol>

37.	Smt. Kiran Choudhry, MLA	26.02.2022	<b>Regarding to the Non-fulfillment of Legitimate Demands of Agitating Farmers and Dependents of Farmers Martyred during Farmers Agitation against the Black Farm Laws.</b>	Calling Attention Notice No. 37 has been disallowed by the Hon'ble Speaker on following grounds:- 1. As per proviso of Rule 73 (1) of the Rules of Procedure and conduct of Business in the Haryana Legislative Assembly the notice shall contain a brief statement which may not be more than two hundred and fifty words. 2. That the matter is not of recent occurrence. 3. That the matter lacks urgency.
38.	श्री बलराज कुंडू, विधायक	27.02.2022	केन्द्र द्वारा भाखड़ा-ब्यास मैनेजमेंट बोर्ड (बीबीएमबी) से हरियाणा और पंजाब की स्थाई सदस्यता खत्म करने बारे।	ध्यानाकर्षण सूचना संख्या 38 को सरकार से टिप्पणी प्राप्त होने के बाद माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है।
39.	श्री अभय सिंह चौटाला, विधायक	28.02.2022	प्रदेश में हर वर्ष बढ़ते कर्ज बारे।	ध्यानाकर्षण सूचना संख्या 39 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
40.	श्री अभय सिंह चौटाला, विधायक	28.02.2022	प्रदेश के कई जिलों में बरसात और ओलावृष्टि होने से हुए नुकसान बारे।	<b><u>Clubbed with Admitted Calling Attention Notice No. 19</u></b>

41.	1. श्री भारत भूषण बत्तरा, विधायक 2. श्री आफताब अहमद, विधायक 3. श्रीमती गीता भूक्कल, विधायक 4. श्री सुरेन्द्र पंवार, विधायक 5. श्री जगबीर सिंह मलिक, विधायक 6. श्री बिशन लाल, विधायक 7. श्रीमती रेनू बाला, विधायक	22.02.2022	भिवानी जिले में अवैध खनन बारे।	<b><u>Admitted for 14.03.2022</u></b>
42.	श्री नीरज शर्मा, विधायक	28.02.2022	रजिस्ट्रियों में हुई गडबड़ी बारे।	<b><u>Clubbed with Admitted Calling Attention Notice No. 4</u></b>
43.	श्री नीरज शर्मा, विधायक	28.02.2022	बल्लभगढ़ कल्पना चावला सिटी पार्क पर अवैध कब्जे बारे।	ध्यानाकर्षण सूचना संख्या 43 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि संबंधित विभाग से मांगी गई टिप्पणी संतोषजनक है।
44.	श्री नीरज शर्मा, विधायक	28.02.2022	प्रदेश के डाडम में अवैध खनन एवं स्क्रेप जलाने से प्रदूषण बारे।	<b><u>Clubbed with Admitted Calling Attention Notice No. 41</u></b>
45.	श्री अभय सिंह चौटाला, विधायक	01.03.2022	भिवानी जिले के डाडम में हो रहे अवैध खनन बारे।	<b><u>Clubbed with Admitted Calling Attention Notice No. 41</u></b>



46.	श्री नीरज शर्मा, विधायक	01.03.2022	पिछले 4 वर्षों से प्रदेश में बढ़ती बेरोजगारी बारे।	<p>ध्यानाकर्षण सूचना संख्या 13 जो कि श्री अभय सिंह चौटाला, विधायक द्वारा समान विषय पर दी गई थी जिसको माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया गया है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> </ol> <p>अतः ध्यानाकर्षण सूचना संख्या 46 को भी समान विषय पर होने के कारण माननीय अध्यक्ष महोदय द्वारा उपरोक्त तथ्यों के आधार पर अस्वीकार कर दिया गया है।</p>
47.	श्री नीरज शर्मा, विधायक	02.03.2022	यूक्रेन में फंसे हरियाणा के छात्रों बारे।	<p>ध्यानाकर्षण सूचना संख्या 47 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि संबंधित विभाग से मांगी गई टिप्पणी संतोषजनक है।</p>
48.	श्री नीरज शर्मा, विधायक	02.03.2022	अवैध खनन बारे।	<p>ध्यानाकर्षण सूचना संख्या 48 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> </ol>

49.	Smt. Kiran Choudhry, MLA	02.03.2022	<b>Regarding to the steps, unjust and extortionist hike in levying of development charges in urban areas of Haryana by the Urban Local Bodies Department, Haryana vide circular dated 18.02.2022 leading to public resentment and hardship.</b>	Adjournment Motion No. 2 given by Shri Bharat Bhushan Batra, MLA and six other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the following grounds:- <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. As per page no 506 of Practice and Procedure of Parliament written by M.N. Kaul and S.L. Shakhder that though generally the policy and attitude of Government cannot be considered to be a fit matter.</li> </ol> Hence, Calling Attention Notice No.49 on the similar subject has been disallowed by the Hon'ble Speaker on the above said grounds.
50.	Smt. Kiran Choudhry, MLA	02.03.2022	<b>Regarding the insidious attempts by those in power to save the guilty and push the mammoth registration scam under the carpet.</b>	<b><u>Clubbed with Admitted Calling Attention Notice No. 4</u></b>

51.	Shri Chiranjeev Rao, MLA	02.03.2022	<b>Regarding to the Old Pension Scheme for Government Employees.</b>	<p>Calling Attention Notice No. 6 given by Shri Abhay Singh Chautala, MLA, Calling Attention Notice No. 12 given by Shri Balraj Kundu, MLA and Short Duration Discussion No. 2 given by Shri Neeraj Sharma, MLA on the similar subject has already been disallowed by the Hon'ble Speaker on the following ground:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> </ol> <p>Hence, Calling Attention Notice No.51 on the similar subject has been disallowed by the Hon'ble Speaker on the above said grounds.</p>
52.	Shri Chiranjeev Rao, MLA	02.03.2022	<b>Regarding the HCS Exam conducted by the HPSC (Haryana Public Service Commission).</b>	<p>Calling Attention Notice No. 52 has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> </ol>
53.	Shri Chiranjeev Rao, MLA	02.03.2022	<b>Regarding the EBPG category joining pending in all recruitment of Haryana Government.</b>	<p>Calling Attention Notice No. 53 has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> </ol>

54.	Shri Chiranjeev Rao, MLA	02.03.2022	<b>Regarding damage of crops of the farmers by stray cattle.</b>	<p>Calling Attention Notice No. 29 given by Shri Balraj Kundu, MLA on the similar subject has already been disallowed by the Hon'ble Speaker on the following ground:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> </ol> <p>Hence, Calling Attention Notice No. 54 on the similar subject has been disallowed by the Hon'ble Speaker on the above said grounds.</p>
55.	Shri Chiranjeev Rao, MLA	02.03.2022	<b>Regarding ignoring instruction under rule 134A for EWS students by Private Schools.</b>	<b><u>Clubbed with Admitted Calling Attention Notice No. 7</u></b>
56.	Shri Chiranjeev Rao, MLA	02.03.2022	<b>Regarding the Government move to stop appointing Nambardars for last 2 Years and also carrying out medical checkups at the age of 65 years as their retirement age is 75 years.</b>	<p>Calling Attention Notice No. 28 given by Shri Varun Chaudhary, MLA and nine other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the ground that the matter lacks urgency.</p> <p>Hence, Calling Attention Notice No.56 on the similar subject has been disallowed by the Hon'ble Speaker on the above said ground.</p>

57.	Shri Chiranjeev Rao, MLA	02.03.2022	<b>Regarding the grave problem of unemployment in the State.</b>	<p>Calling Attention Notice No. 1 given by Shri Balraj Kundu, MLA, Calling Attention Notice No. 13 given by Shri Abhay Singh Chautala, MLA, Calling Attention Notice No. 46 given by Shri Neeraj Sharma, MLA and Adjournment Motion No. 5 given by Rao Dan Singh, MLA and seven other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> </ol> <p>Hence, Calling Attention Notice No.57 on the similar subject has been disallowed by the Hon'ble Speaker on the above said grounds.</p>
58.	Shri Chiranjeev Rao, MLA	02.03.2022	<b>Regarding the Strike of Aanganwadi Workers.</b>	<p>Adjournment Motion No. 3 given by Shri Aftab Ahmed, MLA and thirteen other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> </ol> <p>Hence, Calling Attention Notice No.58 on the similar subject has been disallowed by the Hon'ble Speaker on the above said grounds.</p>

59.	Shri Chiranjeev Rao, MLA	02.03.2022	<b>Regarding the delay by the State Government to conduct Panchayati Raj Elections from Sarpanch to Zila Parishad.</b>	Calling Attention Notice No. 22 given by Shri Aftab Ahmed, MLA and three other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the ground that the sub-judice matter cannot be discussed in the House. Hence, Calling Attention Notice No.59 on the similar subject has been disallowed by the Hon'ble Speaker on the above said ground.
60.	Shri Chiranjeev Rao, MLA	02.03.2022	<b>Regarding giving compensation to the farmers whose crops have been damaged due to access rain and hailstorms.</b>	<b><u>Clubbed with Admitted Calling Attention Notice No. 19</u></b>
61.	श्री नीरज शर्मा, विधायक	02.03.2022	प्रदेश में बुजुर्गों को सम्मान स्वरूप पेंशन ना मिलने बारे।	ध्यानाकर्षण सूचना संख्या 3 जोकि श्री अभय सिंह चौटाला, विधायक द्वारा समान विषय पर दी गई थी जिसको माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया है। अतः ध्यानाकर्षण सूचना संख्या 61 भी समान विषय पर होने के कारण माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दी गई है।
62.	श्री नीरज शर्मा, विधायक	02.03.2022	हरियाणा में 134 ए के तहत प्राइवेट स्कूल वालों द्वारा एडमिशन ना देने बारे।	<b><u>Clubbed with Admitted Calling Attention Notice No. 7</u></b>

63.	Shri Chiranjeev Rao, MLA	02.03.2022	<b>Regarding several complaints of substandard material used in Multi-storey building in NCR regions especially Gurugram, Rewari and Faridabad.</b>	<b><u>Admitted for 21.03.2022</u></b>
64.	Shri Chiranjeev Rao, MLA	02.03.2022	<b>Regarding law and order situation in the State.</b>	Calling Attention Notice No. 14 given by Shri Abhay Singh Chautala, MLA on the similar subject has already been disallowed by the Hon'ble Speaker on the ground that as per Practice and Procedure of Parliament M.N.Kaul & S.L.Shakdher the matter relates to law and order in the state usually not admitted. Hence, Calling Attention Notice No.64 on the similar subject has been disallowed by the Hon'ble Speaker on the above said ground.
65.	Shri Chiranjeev Rao, MLA	02.03.2022	<b>Regarding Government Employee Old Pension Scheme</b>	Calling Attention Notice No. 6 given by Shri Abhay Singh Chautala, MLA, Calling Attention Notice No. 12 given by Shri Balraj Kundu, MLA, Short Duration Discussion No.2 given by Shri Neeraj Sharma, MLA and Calling Attention Notice No. 51 given by you on the similar subject has already been disallowed by the Hon'ble Speaker on the following grounds:- <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> </ol> Hence, Calling Attention Notice No.65 on the similar subject has been disallowed by the Hon'ble Speaker on the above said grounds.

66.	1. श्री जगबीर सिंह मलिक, विधायक 2. श्री इन्दु राज, विधायक 3. श्री मेवा सिंह, विधायक 4. श्री बलबीर सिंह, विधायक 5. श्री सुभाष गांगोली, विधायक	02.03.2022	गांव को लाल डोरा मुक्त करने बारे।	ध्यानाकर्षण सूचना संख्या 66 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-  1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
67.	श्री नीरज शर्मा, विधायक	02.03.2022	न्यायालय द्वारा हरियाणा पुलिस पर सख्त टिप्पणी करने बारे।	ध्यानाकर्षण सूचना संख्या 67 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-  1. हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 73(1) के परन्तुक के अनुसार ध्यानाकर्षण सूचना 250 शब्दों से अधिक ना हो। 2. यह है कि मामले में तत्कालीनता का अभाव है। 3. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
68.	1. श्री मम्मन खान, विधायक 2. मौ0 इल्यास, विधायक 3. श्री आफताब अहमद, विधायक	02.03.2022	नूंह से राजस्थान बार्डर तक NH-248 A को फोर लेन रोड बारे।	ध्यानाकर्षण सूचना संख्या 68 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-  1. हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 73(1) के परन्तुक के अनुसार ध्यानाकर्षण सूचना 250 शब्दों से अधिक ना हो। 2. यह है कि मामले में तत्कालीनता का अभाव है। 3. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।



69.	Smt. Kiran Choudhry, MLA	03.03.2022	<b>Regarding distress and trauma of thousands of students from Haryana, stranded in war zone of Ukraine, left to fend for themselves, at the mercy of fate by the callous State Government.</b>	Calling Attention Notice No. 47 given by Shri Neeraj Sharma, MLA on the similar subject has already been disallowed by the Hon'ble Speaker as the comments received from the Government are satisfactory. Hence, Calling Attention Notice No. 69 on the similar subject also disallowed by the Hon'ble Speaker accordingly.
70.	श्री नीरज शर्मा, विधायक	03.03.2022	जिला गुरुग्राम के चिंटेल्स पैराडिसों सोसायटी के एक टावर की छत गिरने से महिला की मौत बारे।	ध्यानाकर्षण सूचना संख्या 70 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
71.	1. श्री अमित सिहाग, विधायक 2. श्री सुरेन्द्र पंवार, विधायक 3. श्री नीरज शर्मा, विधायक 4. श्री शीशपाल सिंह, विधायक	03.03.2022	एन.डी.सी. हरियाणा पोर्टल में बहुत सी तकनीकी कमियों के चलते हरियाणावासियों को हो रही परेशानी बारे।	ध्यानाकर्षण सूचना संख्या 71 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
72.	1. Shri Bharat Bhushan Batra, MLA 2. Shri Varun Chaudhary, MLA	03.03.2022	<b>Regarding embezzlement of Government Funds in the Haryana forest Development Research Division, Pinjore.</b>	<b><u>Admitted for 22.03.2022</u></b>

73.	<ol style="list-style-type: none"><li>1. Shri Aftab Ahmed, MLA</li><li>2. Shri Bharat Bhushan Batra, MLA</li><li>3. Smt. Geeta Bhukkal, MLA</li><li>4. Shri Varun Chaudhary, MLA</li><li>5. Shri Kuldeep Vats, MLA</li><li>6. Shri Mewa Singh, MLA</li><li>7. Shri Shamsher Singh Gogi, MLA</li></ol>	03.03.2022	<b>Regarding agony/pain and trauma being faced by the Indian/Haryana Students who had been studying in Ukraine.</b>	<p>Calling Attention No. 47 given by Shri Neeraj Sharma, MLA on the similar subject has already been disallowed by the Hon'ble Speaker as the comments received from the Government are satisfactory.</p> <p>Hence, Calling Attention Notice No. 73 on the similar subject also disallowed by the Hon'ble Speaker accordingly.</p>
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74.	16. Shri Jagbir Singh Malik, MLA 17. Shri Aftab Ahmed, MLA 18. Shri Varun Chaudhary, MLA 19. Shri Indu Raj, MLA 20. Shri Mamman Khan, MLA 21. Shri Mewa Singh, MLA 22. Smt. Geeta Bhukkal, MLA 23. Shri Balbir Singh, MLA 24. Shri Jaiveer Singh, MLA 25. Smt. Shakuntla Khatak, MLA 26. Shri Kuldeep Vats, MLA 27. Shri Bishan Lal, MLA 28. Smt. Renu Bala, MLA 29. Shri Shishpal Singh, MLA 30. Shri Shamsher Singh Gogi, MLA	02.03.2022	<b>Regarding damage to crops due to heavy rains in the State.</b>	<b><u>Clubbed with Admitted Calling Attention Notice No. 40</u></b>
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75.	श्रीमती किरण चौधरी, विधायक	03.03.2022	राज्य में सरकारी कर्मचारियों को पुरानी पेंशन देने बारे।	<p>ध्यानाकर्षण सूचना संख्या 6 जो कि श्री अभय सिंह चौटाला, विधायक, ध्यानाकर्षण सूचना संख्या 12 श्री बलराज कुंडू, विधायक, अल्प अवधि चर्चा संख्या 2 श्री नीरज शर्मा, विधायक और ध्यानाकर्षण सूचना संख्या 51 एवं 65 श्री चिरंजीव, राव विधायक द्वारा समान विषय पर दी गई थी, जिनको माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया गया है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> </ol> <p>अतः ध्यानाकर्षण सूचना संख्या 75 को भी समान विषय पर होने के कारण माननीय अध्यक्ष महोदय द्वारा उपरोक्त तथ्यों के आधार पर अस्वीकार कर दिया गया है।</p>
76.	श्रीमती किरण चौधरी, विधायक	03.03.2022	तोशाम हल्के की नहरों पर सड़के एवं पुल बनाने बारे।	<p>ध्यानाकर्षण सूचना संख्या 76 को माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया गया है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> </ol>
77.	Smt. Kiran Choudhry, MLA	03.03.2022	Regarding admission of students of EWS category under rule 134A of Haryana Education Rule.	<p><b><u>Clubbed with Admitted Calling Attention Notice No. 7</u></b></p>

78.	Shri Neeraj Sharma, MLA	10.03.2022	<b>Regarding issue of several complaints of Substandard Material used in Multi Story Building in NCR region especially Gurugram or Faridabad.</b>	Clubbed with Admitted Calling Attention Notice No. 63
79.	Shri Ram Kumar Gautam, MLA	14.03.2022	<b>Regarding Abolition of Municipal Committee, Bass in Narnaund Assembly Constituency of Hisar.</b>	Calling Attention Notice No. 79 has been disallowed by the Hon'ble Speaker on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
80.	श्री शीशपाल सिंह, विधायक	15.03.2022	सिरसा जिले में भारी बारिश, ओलावृष्टि व कीटों के द्वारा फसलों का भारी नुकसान बारे।	स्थगन प्रस्ताव संख्या 4 जिसको माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 74 में परिवर्तित कर दिया गया था जो कि समान विषय पर था उसमें भी संबंधित विधायक हस्ताक्षरकर्ता हैं। इसलिए ध्यानाकर्षण सूचना संख्या 80 को समान विषय पर होने के कारण फाईल कर दिया गया है।
81.	श्री अभय सिंह चौटाला, विधायक	16.03.2022	एनसीआर क्षेत्र में खास कर गुरुग्राम, रेवाड़ी, फरीदाबाद तथा सिरसा आदि शहरों में सोसाईटियों ने जो फ्लैट बनाए उनमें सरकार द्वारा निर्धारित मानदंडों पर खरे न उतरने बारे।	Clubbed with Admitted Calling Attention Notice No. 63

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अल्प अवधि चर्चा नियम 73 क के तहत

<u>क्रम संख्या</u>	<u>सदस्य का नाम</u>	<u>दिनांक</u>	<u>विषय</u>	<u>टिप्पणी</u>
1.	<ol style="list-style-type: none"> <li>1. Shri Varun Chaudhary, MLA</li> <li>2. Shri Mewa Singh, MLA</li> <li>3. Shri Bharat Bhushan Batra, MLA</li> <li>4. Shri Balbir Singh, MLA</li> <li>5. Shri Indu Raj, MLA</li> <li>6. Smt. Shakuntla Khatak, MLA</li> </ol>	22.02.2022	<b>Regarding the problem of water logging due to lack of drainage system in the villages.</b>	Short Duration Discussion No. 1 has been disallowed by the Hon'ble Speaker on following grounds:- <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> </ol>
2.	श्री नीरज शर्मा, विधायक	01.03.2022	ओल्ड पेंशन स्कीम बारे।	<p>ध्यानाकर्षण सूचना संख्या 6 एवं ध्यानाकर्षण सूचना संख्या 12 समान विषय पर दी गई थी जिनको माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दिया गया है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> </ol> <p>अतः अल्प अवधि चर्चा संख्या 2 को भी समान विषय पर होने के कारण माननीय अध्यक्ष महोदय द्वारा उपरोक्त तथ्यों एवं समान्यता: सरकार की नीति और रवैये को अल्प अवधि का उपयुक्त मामला नहीं माना जा सकता, के आधार पर अस्वीकार कर दिया गया है।</p>
3.	<ol style="list-style-type: none"> <li>1. श्री नीरज शर्मा, विधायक</li> <li>2. श्री शमशेर सिंह गोगी, विधायक</li> <li>3. श्री मम्मन खान, विधायक</li> </ol>	16.03.2022	बल्लभगढ़ कल्पना चावला सिटी पार्क पर अवैध कब्जे एवं फरीदाबाद को जेवर में बन रहे अन्तर्राष्ट्रीय एयरपोर्ट से जोड़ने वाले हाईवे बारे।	Admitted for 22.03.2022

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**STATEMENT(S) MADE BY THE MINISTER (S)**

<b>Sr. No.</b>	<b>Date</b>	<b>Made by</b>	<b>Subject matter</b>
1.	07.03.2022	Education Minister	Regarding not getting admission of thousand of children in Private Schools inspite of passing the eligibility examination.
2.	14.03.2022	Transport Minister	Regarding illegal mining in District Bhiwani.
3.	15.03.2022(1st Sitting)	Deputy Chief Minister	Regarding excessive irregularities in the cases of Registries in the State.
4.	16.03.2022	Deputy Chief Minister	Regarding giving compensation to the farmers whose crops have been damaged due to unseasonal rain and hailstorm.
5.	21.03.2022	Agriculture and Farmers' Welfare Minister	Regarding several complaints of substandard material used in Multi-storey building in NCR regions especially Gurugram, Rewari and Faridabad.
6.	22.03.2022	Agriculture and Farmers' Welfare Minister	Regarding embezzlement of Government funds in the Haryana Forest Development Research Division, Pinjore.

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**COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON**

Number of speeches made by Ministers/Members					Time taken in minute by Ministers/Members				
Members of Treasury Benches (Excluding Ministers)	Chief Minister/ Ministers	Independents	Members of Opposition		Members of Treasury Benches (Excluding Ministers)	Chief Minister/ Ministers	Independents	Members of Opposition	
			I.N.C.	I.N.L.D.				I.N.C.	I.N.L.D.
1	2	3	4	5	6	7	8	9	10
59 (34.70%)	22 (12.95%)	14 (8.25%)	73 (42.94%)	2 (1.16%)	578 (38.46%)	280 (18.62%)	90 (5.99%)	532 (35.39%)	62 (1.54%)

Notes:-

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
  - ii) Questions Hour has been excluded from the statement.
  - iii) Time taken by the Finance Minister in presenting the Budget Estimates is also not included in the statement.
  - iv) Time taken on Calling Attention Motions, Personal Explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.
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## FIGURES RELATING TO QUESTIONS

<b>Sr. No.</b>		
<b>1.</b>	<b>Total number of sittings of the Sabha</b>	<b>12</b>
<b>2.</b>	<b>Number of total questions (Starred/Un-starred) received.</b>	<b>502+295=797</b>
<b>3.</b>	<b>Number of Short Notice questions received.</b>	<b>nil</b>
<b>4.</b>	<b>Total number of sittings at which questions hour was dispensed with/ not held.</b>	<b>4</b>
<b>5.</b>	<b>Total number of Members from whom notice were received.</b>	<b>61</b>
<b>6.</b>	<b>Total number of questions to which oral answers were given</b>	<b>101</b>
<b>7.</b>	<b>Largest number of questions orally answered on any one day.</b>	<b>16</b>
<b>8.</b>	<b>Least number of questions orally answered on any one day.</b>	<b>10</b>
<b>9.</b>	<b>Total number of Starred questions converted into Un-starred questions.</b>	<b>4</b>
<b>10.</b>	<b>Total number of Un-starred questions replied to</b>	<b>226</b>
<b>11.</b>	<b>Largest number of questions orally answered by any one Minister/Chief Minister.</b>	<b>24</b>
<b>12.</b>	<b>Largest number of questions orally addressed to any one Minister /Chief Minister.</b>	<b>37</b>
<b>13.</b>	<b>Total number of statements in replies to questions supplied to the member concerned.</b>	<b>13</b>

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## QUESTIONS STATEMENT

	No. of Notice Received	Admitted	No. referred Back	No. Converted	No. Disallowed	No. Bracketed	Number Lapsed	Number Not put	Number Postponed/Extension	Number answered	Number of Questions Deemed to Have been Answered	Number of Supplementaries
Starred	502	381	-	4	114	3	221	13	-	101	46	140
Un-starred	295	228	-	-	65	2	3	-	-	226	-	-
Short -notices												

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**STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS ANSWERED \NOT PUT\POSTPONED**

<b>DATE</b>	<b><u>QUESTION</u> <u>TREASURY</u></b>	<b>OPPOSITION</b>	<b>INDEPENDENT</b>	<b>QUESTION NOT PUT</b>	<b>QUESTION POSTPONED/EXTENSION</b>
<b>03.03.2022</b>	<b>5</b>	<b>7</b>	<b>1</b>	<b>2</b>	<b>-</b>
<b>04.03.2022</b>	<b>1</b>	<b>9</b>	<b>-</b>	<b>-</b>	<b>-</b>
<b>07.03.2022</b>	<b>7</b>	<b>7</b>	<b>-</b>	<b>4</b>	<b>-</b>
<b>14.03.2022</b>	<b>2</b>	<b>9</b>	<b>-</b>	<b>1</b>	<b>-</b>
<b>15.03.2022</b>	<b>10</b>	<b>5</b>	<b>1</b>	<b>1</b>	<b>-</b>
<b>16.03.2022</b>	<b>9</b>	<b>5</b>	<b>1</b>	<b>5</b>	<b>-</b>
<b>21.03.2022</b>	<b>7</b>	<b>5</b>	<b>-</b>	<b>-</b>	<b>-</b>
<b>22.03.2022</b>	<b>1</b>	<b>9</b>	<b>-</b>	<b>-</b>	<b>-</b>

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**STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45(1)**

<b>DATE</b>	<b>TREASURY</b>	<b>OPPOSITION</b>	<b>INDEPENDENT</b>	<b>TOTAL NUMBER OF QUESTION DEEMED TO HAVE BEEN ANSWERED</b>	<b>TOTAL No. OF QUESTION ORALLY ANSWERED</b>	<b>QUESTION NOT PUT</b>	<b>EXTENSION</b>	<b>TOTAL NUMBER OF LISTED QUESTION</b>
03.03.2022	2	3	-	5	13	2	-	20
04-03-2022	7	1	2	10	10	-	-	20
07-03-2022	-	1	1	2	14	4	-	20
14-03-2022	3	5	-	8	11	1	-	20
15-03-2022	1	1	1	3	16	1	-	20
16-03-2022	-	-	-	-	15	5	-	20
21-03-2022	7	1	-	8	12	-	-	20
22-03-2022	3	4	3	10	10	-	-	20

**DATE WISE STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS  
IN THE NAME OF THE DIFFERENT MINISTERS**

DATE	CHIEF MINISTER	DEPUTY C.M.	MED. EDU.	EDU.	POWER.	HEALTH	MINES & GEOLOGY.	HOME	SKILL DEVELOPMENT & IND. TRAINING	AGRICULTURE	URBAN LOCAL BODIES	TRANSPORT	SPORTS	AYUSH	DEVELOPMENT & PANCHAYATS	HOUSING	WOMEN & CHILD	LABOUR & EMPLOYMENT	FOOD & DRUGS	FOREST
3.3.22	6	5	-	1	1	-	-	-	-	1	3	1	-	1	-	-	-	1	-	
4.3.22	4	6	1	-	1	2	1		1	1	2				1					
7.3.22	3	4		3		3		2			2				1		1			1
14.3.22	3	7			1	3	1			2	2				1					
15.3.22	5	2		2	1					1	5	1			2	1				
16.3.22	3	8		2		2					3	1	1							
21.3.22	4			2	1		2		2	1	4		3						1	
22.3.22	3	5	1	2						1	4	1	1			1		1		

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## WALK -OUTS

Sr. No.	Date	Member (s) walking out	Reason
1.	04.03.2022 (1 <sup>st</sup> Sitting)	All the Members of the Indian National Congress Party present in the House	Immediately after the suspension of Dr. Rgahuvir Singh Kadian, MLA from the House for the Remainder sittings of the present Session, all the Members of the Indian National Congress Party present in the House, staged a walk-out as a protest against the suspension of Dr. Raghuvir Singh Kadian , MLA.
2.	04.03.2022 (2 <sup>nd</sup> Sitting)	All the Members of the Indian National Congress Party present in the House	All the Members of the Indian National Congress Party present in the House, staged a walk-out as a protest against the matter of suspension of Dr. Raghuvir Singh Kadian , MLA for the remainder of the present Session.
3.	14.03.2022	<p>Shri Abhay Singh Chautala, a Member of the Indian National Lokdal</p> <p>All the Members of the Indian National Congress Party present in the House</p>	<p>During the discussion on the Calling Attention Motion No. 41-</p> <p>(i) Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal , staged a walk out as a protest against not to given more time to speak on the above said Calling Attention Motion regarding illegal mining in District Bhiwani.</p> <p>(ii)All the Members of the Indian National Congress Party present in the House, staged a walk-out as a protest against not to refer the enquiry of illegal mining in Dadam Hills in District Bhiwani by the C.B.I.</p>
4.	15.03.2022 (2 <sup>nd</sup> Sitting)	All the Members of the Indian National Congress Party present in the House	During the general discussion on the Budget Estimates for the year 2022-23, all the Members of the Indian National Congress Party present in the House, staged a walk-out as a protest against not to give funds for the S.C. and B.C. and not to mention the name of S.C. & B.C. in the Budget.
5.	22.03.2022	All the Members of the Indian National Congress Party	During the discussion on the Haryana Kisan Kalyan Pradhikaran (Amendment) Bill,2022, all the Members of the Indian National Congress Party present in the

		present in the House and Shri Balraj Kundu, an Independent Member	House and Shri Balraj Kundu an Independent Members staged a walk-out as a protest against not to include the farmers in the Kisan Kalyan Pradhikaran.
6.	22.03.2022	All the Members of the Indian National Congress Party present in the House	During the discussion on the Haryana Prevention of Unlawful Conversion of Religion Bill, 2022, all the Members of the Indian National Congress Party present in the House, staged a walk-out as a protest against not to allow to speak to Smt. Kiran Choudhry on the above said Bill.

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## **APPENDIX**

### **BULLETINS**

(Containing brief record of the sittings of the fourteenth Vidhan Sabha held during the 8<sup>th</sup> (March) Session, 2022.

#### **BULLETIN NO. 1**

**Wednesday, the 2<sup>nd</sup> March, 2022**

(from 03.00 P.M. to 03.30 P.M.)

#### **I. GOVERNOR'S ADDRESS**

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 2<sup>nd</sup> March, 2022 at 2.00 P.M. under Article 176 (1) of the Constitution.

A copy of the Address was laid on the Table of the House.

#### **II. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Bharat Ratna, Nightingale of India Lata Mangeshkar.
2. Freedom Fighters of Haryana.
3. Martyrs of Haryana.
4. Others.

and spoke for 6 minutes.

Shri Bhupinder Singh Hooda, Leader of the Opposition spoke for 4 minutes.

Shri Ram Kumar Gautam, a Member from the Treasury Benches, spoke for a while and made a suggestion that the name of Sh. Naveen Shekarappa, a medical student, who died in heavy shelling in Ukraine, may also be added in the above list and the same was agreed to. He further requested that a condolence message also be sent to the bereaved family.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minute and made a suggestion that the name of Smt. Devi Pandey M/o Sh. Parveen Pandey, Chairman of Press Advisory Committee, Haryana Vidhan Sabha who had died on 20<sup>th</sup> January, 2022 may also be added and the same was agreed to.



It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

### **III. ANNOUNCEMENTS**

#### **(A) BY THE SPEAKER**

##### **(i) Panel of Chairpersons.**

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:-

1. Shri Aseem Goyal, M.L.A.
2. Smt. Seema Trikha, M.L.A.
3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

##### **(ii) Regarding leave of absence.**

The Speaker informed the House that he has received an intimation through an E-mail from Shri Lakshman Napa, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session from 2<sup>nd</sup> March, 2022 to 4<sup>th</sup> March, 2022 due to his ill health.

#### **(B) BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in December, 2021 have since been assented to by the Governor.

#### **DECEMBER SESSION, 2021**

1. The Haryana Private Universities (Amendment) Bill, 2021
2. The Haryana Appropriation (No.4) Bill, 2021
3. The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2021
4. The Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Bill, 2021

5. The Panchkula Metropolitan Development Authority (Amendment) Bill, 2021
6. The Haryana Management of Civic Amenities and Infrastructure Deficient Areas outside Municipal Area (Special Provisions) Bill, 2021
7. The Haryana Excise (Amendment) Bill, 2021
8. The Haryana Agricultural Produce Markets (Amendment) Bill, 2021

#### **IV. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE**

The Speaker presented the First Report of the Business Advisory Committee as under:-

The Committee met at 3.00 P.M on Monday, the 28<sup>th</sup> February, 2022 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Wednesday, the 2<sup>nd</sup> March, 2022 at 02.00 P.M. and adjourn at 06.00 P.M and on Tuesdays, Thursday & Friday will meet at 10.00 A.M. and adjourn at 02.00 P.M. without question being put.

On Wednesday, the 2<sup>nd</sup> March, 2022 the Assembly shall meet immediately half an hour after the conclusion of the Governor's Address and adjourn after the conclusion of business entered in the List of Business for the day.

The Committee further recommends that on Monday, the 7<sup>th</sup> March, 2022 the Assembly shall meet at 11.00 A.M. & adjourn at 03.00 P.M. without question being put.

The Committee further recommends that on Monday, the 14<sup>th</sup> and on 21<sup>st</sup> March, 2022 the Assembly shall meet at 02.00 P.M. & adjourn at 06.00 P.M. without question being put.

The Committee further recommends that on Wednesday, the 16<sup>th</sup> March, 2022 the Assembly shall meet at 10:00 A.M. and adjourn at 02.00 P.M. without question being put.

The Committee, after some discussion, further recommends that the Business on 2<sup>nd</sup> to 4<sup>th</sup> March, 2022, 7<sup>th</sup> & 8<sup>th</sup> March, 2022, 14<sup>th</sup> to 16<sup>th</sup> March, 2022, 21<sup>st</sup> March, 2022 and 22<sup>nd</sup> March, 2022 be transacted by the Sabha as under:-

THE HOUSE WILL MEET  
IMMEDIATELY HALF AN HOUR AFTER

1. Laying a copy of the Governor's Address on the Table of the House.

<p>THE CONCLUSION OF THE GOVERNOR'S ADDRESS ON WEDNESDAY, THE 2<sup>ND</sup> MARCH, 2022 (02.00 P.M.)</p>	<ol style="list-style-type: none"> <li>2. Obituary References.</li> <li>3. Presentation and adoption of First Report of the Business Advisory Committee.</li> <li>4. Papers to be laid/re-laid on the Table of the House.</li> <li>5. Presentation of Reports of the Assembly Committees.</li> <li>6. Presentation of Report of the Select Committee on the Sports University of Haryana Bill, 2021.</li> </ol>
<p>THURSDAY, THE 3<sup>RD</sup> MARCH, 2022 (10.00 A.M)</p>	<ol style="list-style-type: none"> <li>1. Questions Hour</li> <li>2. General Discussion on Governor's Address</li> <li>3. Non-Official Business under Rule-30</li> </ol>
<p>FRIDAY, THE 4<sup>TH</sup> MARCH, 2022 (10.00 A.M)</p>	<ol style="list-style-type: none"> <li>1. Questions Hour</li> <li>2. Resumption of General Discussion on Governor's Address.</li> <li>3. Presentation, Discussion and Voting on Supplementary Estimates (3<sup>rd</sup> Installment) for the year 2021-2022.</li> <li>4. Motion Under Rule-121.</li> <li>5. Legislative Business.</li> </ol>
<p>SATURDAY, THE 5<sup>TH</sup> MARCH, 2022</p>	<p>HOLIDAY</p>
<p>SUNDAY, THE 6<sup>TH</sup> MARCH, 2022</p>	<p>HOLIDAY</p>
<p>MONDAY, THE 7<sup>TH</sup> MARCH, 2022 (11.00 A.M.)</p>	<ol style="list-style-type: none"> <li>1. Questions Hour</li> <li>2. Resumption of General Discussion on Governor's Address and Voting on Motion of Thanks.</li> </ol>
<p>TUESDAY, THE 8<sup>TH</sup> MARCH, 2022 (10.00 A.M.)</p>	<p>Presentation of Budget Estimates for the year 2022-23.</p>
<p>WEDNESDAY, THE 9<sup>TH</sup> MARCH, 2022</p>	<p>NO SITTING</p>
<p>THURSDAY, THE 10<sup>TH</sup> MARCH, 2022</p>	<p>NO SITTING</p>
<p>FRIDAY, THE 11<sup>TH</sup> MARCH, 2022</p>	<p>NO SITTING</p>
<p>SATURDAY, THE 12<sup>TH</sup> MARCH, 2022</p>	<p>HOLIDAY</p>
<p>SUNDAY, THE 13<sup>TH</sup> MARCH, 2022</p>	<p>HOLIDAY</p>
<p>MONDAY, THE 14<sup>TH</sup> MARCH, 2022 (02.00 P.M.)</p>	<ol style="list-style-type: none"> <li>1. Questions Hour</li> <li>2. General Discussion on Budget Estimates for the year 2022-23.</li> <li>3. Presentation of Reports of the Assembly Committees.</li> <li>4. Legislative Business</li> </ol>
<p>TUESDAY, THE 15<sup>TH</sup> MARCH, 2022 (10.00 A.M.)</p>	<ol style="list-style-type: none"> <li>1. Questions Hour</li> <li>2. Resumption of General Discussion on Budget Estimates for the year 2022-23.</li> <li>3. Papers to be laid, if any</li> </ol>

<p>WEDNESDAY, THE 16<sup>th</sup> MARCH, 2022 (10:00 A.M.)</p>	<ol style="list-style-type: none"> <li>1. Questions Hour</li> <li>2. Resumption of General Discussion on Budget Estimates for the year 2022-23.</li> <li>3. Presentation of Reports of the Assembly Committees.</li> <li>4. The Haryana Appropriation Bill in respect of Supplementary Estimates (3<sup>rd</sup> Installment) for the year 2021-22.</li> <li>5. Legislative Business.</li> </ol>
<p>THURSDAY, THE 17<sup>th</sup> MARCH, 2022</p>	<p>NO SITTING</p>
<p>FRIDAY, THE 18<sup>th</sup> MARCH, 2022</p>	<p>HOLIDAY</p>
<p>SATURDAY, THE 19<sup>th</sup> MARCH, 2022</p>	<p>HOLIDAY</p>
<p>SUNDAY, THE 20<sup>th</sup> MARCH, 2022</p>	<p>HOLIDAY</p>
<p>MONDAY, THE 21<sup>st</sup> MARCH, 2022 (02.00 P.M.)</p>	<ol style="list-style-type: none"> <li>1. Questions Hour</li> <li>2. Reply by the Finance Minister on Budget Estimates for the year 2022-23 and Voting on Demands for Grants for the year 2022-23.</li> <li>3. Presentation of Reports of the Assembly Committees.</li> <li>4. Legislative Business.</li> </ol>
<p>TUESDAY, THE 22<sup>nd</sup> MARCH, 2022 (10.00 A.M.)</p>	<ol style="list-style-type: none"> <li>1. Questions Hour</li> <li>2. Motion Under Rule 15 regarding Non-stop sitting.</li> <li>3. Motion Under Rule 16 regarding adjournment of the Sabha sine-die.</li> <li>4. Papers to be laid, if any.</li> <li>5. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2022-23.</li> <li>6. Legislative Business.</li> <li>7. Any other Business.”</li> </ol>

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Bhupinder Singh Hooda and Smt. Kiran Choudhry, Members from the Indian National Congress Party, spoke on this matter for a while.

The Chief Minister also spoke on this matter for a while.

***The motion was put and carried unanimously.***

## **V. PAPERS RE-LAID/LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister re-laid papers from Sr. Nos. 1 to 129 and laid from Sr. Nos. 130 to 161 on the Table of the House.

## **VI. INTIMATION REGARDING BEST LEGISLATORS AWARD**

The Speaker informed the House that Smt. Nirmal Rani and Shri Neeraj Sharma, M.L.As. have been selected for Best Legislators Award by the Best Legislator Award Committee for the Year 2021-2022. He congratulated both the Members on Behalf of him and Members of the House.

He further invited the Chief Minister, the Deputy Chief Minister, the Leader of the Opposition, the Parliamentary Affairs Minister and the Deputy Speaker for awarding the both selected M.L.As.

Thereafter, both selected M.L.As. were awarded by the Members of the Best Legislator Award Committee with a citation, a Memento, a Shawl and a Cheque of Rs. 1 Lakh for their outstanding contribution to the Vidhan Sabha.

## **VII. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.**

- (i) The Chairperson (Shri Gian Chand Gupta, Speaker) of the Rules Committee laid on the Table of the House the Report of the Rules Committee containing the recommendations of the Committee regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 *ibid*.
- (ii) The Chairperson (Shri Ranbir Singh Gangwa, Deputy Speaker) presented the Report of the Select Committee on the Sports University of Haryana Bill, 2021.

The Sabha then adjourned till 10.00 A.M. on Thursday, the 3<sup>rd</sup> March, 2022.

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BULLETIN NO. 2

**Thursday, the 3<sup>rd</sup> March, 2022**

(from 10.00 A.M. to 3.19 P.M.)

**I. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	13	2	-	16

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 40

**II. INTIMATION REGARDING LEAVE OF ABSENCE.**

(i) The Speaker informed the House that he has received an intimation through a Letter from Shri Subhash Sudha, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 3<sup>rd</sup> March, 2022 due to Cancer Operation of his daughter in law.

(ii) The Speaker informed the House that he has received an intimation through a letter from Shri Aseem Goel & Shri Mohan Lal, M.L.As., in which they have expressed their inability to attend the Haryana Vidhan Sabha Session on 3<sup>rd</sup> March, 2022 due to unavoidable circumstances.

**III. INTIMATION IN REGARD TO CALLING ATTENTION MOTIONS/ADJOURNMENT MOTIONS/NON OFFICIAL RESOLUTIONS/PRIVATE MEMBER BILLS.**

The Speaker informed the House that he has received 70 Calling Attention Motions, 5 Adjournment Motions, 3 Non Official Resolutions and 2 Private Member Bills so far. Out of 70 Calling Attention Motions some were either disallowed or sent to the Government for comments within 48 hours or under consideration or allowed.

The Speaker further informed the House that out of 5 Adjournment Motions, Adjournment Motion No. 1 given notices of by Shri Bharat Bhushan Batra, Shri Aftab Ahmed, Smt. Geeta Bhukkal, Shri Surender Panwar, Shri Jagbir Singh Malik, Shri Bishan Lal and Smt. Renu Bala, MLAs. regarding illegal mining in district Bhiwani has been converted into Calling Attention Motion No. 41, Adjournment Motion No.2 given notices of by Shri Bharat Bhushan Batra, Smt. Geeta Bhukkal, Shri Aftab Ahmed, Shri Jagbir Singh Malik, Shri Jaiveer Singh, Shri Balbir Singh and Shri Indu Raj, MLAs. जो कि हरियाणा के सभी नागरिकों पर प्रचलित कलेक्टर दर के 5 प्रतिशत की दर से विकास शुल्क लगाने बारे है, has been disallowed, Adjournment Motion No. 3 given notices of by Shri Aftab Ahmed, Smt. Geeta Bhukkal, Shri Bishan Lal, Smt. Renu Bala, Shri Subhash Gangoli, Shri Mewa Singh, Smt. Shakuntal Khatak, Shri Indu Raj, Shri Shamsher Singh Gogi, Shri Kuldeep Vats, Rao Dan Singh, Shri Shishpal Singh, Shri Jaiveer Singh and Shri Balbir Singh, MLAs. जो कि हड़ताली आंगनवाड़ी वर्कर्स एवं हेल्पर्स की मांगों के समाधान हेतु है, is under consideration. Adjournment Motion No. 4 given notices of by Shri Jagbir Singh Malik, Shri Aftab Ahmed, Shri Varun Chaudhary, Shri Indu Raj, Shri Mamman Khan, Shri Mewa Singh, Smt. Geeta Bhukkal, Shri Balbir Singh, Shri Jaiveer Singh, Smt. Shakuntla Khatak, Shri Kuldeep Vats, Shri Bishan Lal, Smt. Renu Bala, Shri Shishpal Singh and Shri Shamsher Singh Gogi, MLAs. जो कि प्रदेश में भारी वर्षा के कारण फसलों के हुए नुकसान बारे है, is under consideration. Adjournment Motion No. 5 given notices of by Rao Dan Singh, Shri Amit Sihag, Smt. Geeta Bhukkal, Shri Bharat Bhushan Batra, Shri Aftab Ahmed, Shri Shishpal Singh, Smt. Shakuntla Khatak, Shri Varun Chaudhary, MLAs. जो कि बढ़ती हुई बेरोजगारी के बारे हैं, is under consideration.

The Speaker further informed the House that out of 3 Non Official Resolutions, Non Official Resolution No.1 given notice of by Smt. Geeta Bhukkal, MLA जो कि प्रदेश में बढ़ते बेसहारा पशुओं के बारे है, has been admitted for today i.e. 3<sup>rd</sup> March, 2022. Non Official Resolutions No. 2 given notices by Shri Varun Chaudhary, Shri Aftab Ahmed, Shri Bharat Bhushan Batra and Shri Amit Sihag, MLAs. जो कि प्रदेश में नशीली दवाओं के खतरे के मुद्दे बारे है, is under consideration. Non Official Resolutions No. 3 given notices by Smt. Kiran Choudhry, Shri Shamsher Singh Gogi and Shri Pardeep Chaudhary, MLAs. जो कि एम. एस. पी. को कानूनी रूप से लागू करने योग्य और कानून के लिए केन्द्र सरकार से प्रस्ताव पास करने के लिए अनुरोध बारे है, is under consideration.

The Speaker further informed the House that out of 2 Private Member Bills, Private Member Bill No. 1 given notice of by Smt. Renu Bala, M.L.A. regarding, the Haryana Special Component Plan for Scheduled Castes and Scheduled Castes Development Authorities Bill, 2022, has been disallowed. Private Member Bill No. 2 given notice of by Shri Dharampal Gonder, M.L.A. regarding the Haryana Special Component Plan for Scheduled Castes and Scheduled Castes Development Authorities Bill, 2022 has been disallowed.

The Speaker further informed the House that he has also received 2 Bills from the Home Minister, Shri Anil Vij regarding the Haryana Prevention of Unlawful Conversion of Religion Bill, 2022 and from the Deputy Chief Minister, Shri Dushyant Chautala regarding the Haryana Prohibition of Change of Public Utilities Bill, 2022.

#### **IV. RAISING THE MATTER IN REGARD TO ZERO HOUR.**

Immediately after the Question Hour, Shri Bhupinder Singh Hooda, and some other Members of his party raised the matter regarding extension of time of Zero Hour and demanded that it should be extended 3 to 6 minutes for each Member so that he can raise his issues in detail. He also urged the Speaker that draw of lots system should be adopted in this regard. Some Members of the Treasury Benches objected it and urged the Speaker that all Members should get ample opportunity to speak in the Zero Hour. After heard both the sides, the Speaker announced that a box will be kept in the Chamber of the Speaker. Those Members who want to speak in Zero Hour, can drop their name slip in that box till 9.30 A.M. on the same day. Thereafter, a draw of lots will be held and only 10 members can speak in Zero Hour for 6 minutes each. He further announced that those Members who have spoken during the Zero Hour is not permitted to drop the name slip in the box till all other Members speak.

#### **V. DISCUSSION ON GOVERNOR'S ADDRESS.**

Shri Mahipal Dhanda, MLA, while moving the motion:-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on 2<sup>nd</sup> March, 2022 at 2.00 P.M.’”

and spoke for 40 minutes.



Shri Ishwar Singh, MLA, seconded the motion and spoke for 20 minutes.

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party, spoke for 62 minutes.

## **VI. NON-OFFICIAL RESOLUTION.**

At 1.53 P.M., Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, moved the following resolution :-

“कि यह महान सदन सरकार को एक कारगर नीति बनाने तथा कारगर उपाय अपनाने के लिए सिफारिश करें ताकि इन बेसहारा पशुओं के कारण हो रही शारीरिक तथा मानसिक परेशानियों से बचा जा सके तथा इन बेसहारा पशुओं की उचित देखभाल सुनिश्चित हो पाए।”

and spoke for 28 minutes.

Shri Ram Kumar Gautam, Shri Jogi Ram Sihag & Dr. Abhe Singh Yadav, Members from the Treasury Benches, spoke for 3, 1 & 2 minutes respectively.

Shri Amit Sihag, Shri Shamsher Singh Gogi, Shri Neeraj Sharma & Shri Chiranjeev Rao, Members from the Indian National Congress Party, spoke for 4, 4, 3 & 1 minute respectively.

Shri Randhir Singh Gollen & Shri Balraj Kundu, an Independent Members, spoke for 9 & 6 minutes respectively.

The Home Minister also spoke for 7 minutes.

The Speaker also made some suggestions and spoke for 1 minute.

The Agriculture and Farmer's Welfare Minister, by way of reply, spoke for 17 minutes.

The Deputy Speaker occupied the Chair from 11.52 A.M. to 12.56 P.M.

The Speaker, with the sense of the House, extended the time of the sitting of the House as under:-

- (i) At 2.00 P.M. for 1 hour.
- (ii) At 3.00 P.M. for 15 minutes.
- (iii) At 3.15 P.M. for 10 minutes.

The Sabha then adjourned till 10.00 A.M. on Friday, the 4<sup>th</sup> March, 2022.

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**BULLETIN NO. 3**

**Friday, the 4<sup>th</sup> March, 2022(1<sup>st</sup> Sitting)**  
**( from 10.00 A.M. to 01.28 P.M.)**

**I. QUESTIONS.**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	10	-	-	14

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 40

**II. CONGRATULATIONS ON THE BIRTHDAY OF THE DEPUTY SPEAKER AND A MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.**

The Speaker congratulated the Deputy Speaker Shri Ranbir Gangwa and Shri Pardeep Chaudhary, Member of the Haryana Legislative Assembly on their Birthday.

**III. INTIMATION REGARDING LEAVE OF ABSENCE.**

The Speaker informed the House that he has received an intimation through e-mail from Shri Bhupinder Singh Hooda, Leader of the Opposition, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 4<sup>th</sup> March, 2022 due to unavoidable circumstances.

**IV. CHANGE IN THE PROGRAMME OF THE HOUSE.**

On a suggestion made by some Members, the Parliamentary Affairs Minister with the permission of the Speaker and after taking the sense of the House, moved -

कि आज सदन की दूसरी बैठक भी बुला ली जाये और आज की पहली बैठक दोपहर 01.30 बजे तक रहेगी और दूसरी बैठक दोपहर 02.30 बजे शुरू होगी और 06.30 बजे स्थगित होगी और आज की दूसरी बैठक में प्रश्न काल नहीं होगा।

*The motion was moved and carried unanimously.*

## **V. INTIMATION REGARDING THE NAMES OF THE MEMBERS FOR PARTICIPATING IN THE ZERO HOUR.**

The Speaker informed the House that today i.e. 4<sup>th</sup> March, 2022 (1<sup>st</sup> Sitting), only 13 Members had put their names in the slip box for participating during the Zero Hour, out of which 10 names were taken out after the draw.

## **VI. RAISING THE VARIOUS MATTERS/DEMANDS IN ZERO HOUR.**

During the Zero Hour, the Speaker allowed the Members to raise the various matters/demands of their respective constituencies. Thereafter, Shri Ram Kumar Gautam, Shri Mamman Khan, Dr. Abhe Singh Yadav, Shri Praveen Dagar, Shri Shamsheer Singh Gogi, Shri Bharat Bhushan Batra, Smt. Kiran Choudhry, Shri Parmod Kumar Vij, Shri Aftab Ahmed and Shri Dharam Singh Chhoker raised the various matters/demands of their respective constituencies.

## **VII. LEGISLATIVE BUSINESS**

### **(i) BILLS TO BE INTRODUCED**

#### **1. The Haryana Prevention of Unlawful Conversion of Religion Bill, 2022.**

At 12.05 P.M., the Home Minister moved for leave to introduce the Haryana Prevention of Unlawful Conversion of Religion Bill, 2022.

*The motion was put and carried.*

Dr. Raghuvir Singh Kadian, Shri Shamsheer Singh Gogi, Shri Bharat Bhushan Batra, Members from the Indian National Congress Party, spoke for 4, 2 & 1 minute respectively.

Dr. Abhe Singh Yadav, a Member from the Treasury Benches, spoke for 2 minutes.

The Home Minister also spoke for a while.

The Chief Minister also spoke for 4 minutes.

During the discussion on the Haryana Prevention of Unlawful Conversion of Religion Bill, 2022, Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party, tore the copy of the above said bill as a protest against to leave the above said Bill. The Speaker took a serious note against the act of the Member and stated that such type of conduct of the Member is contempt of the House and disrespect of the House. He asked the Member to apologize in this regard otherwise he would expel him. But Dr. Raghuvir Singh Kadian did not do so and urged the Speaker that he respects the Speaker's views but he would not apologize. Even some Members of the Indian National Congress Party suddenly came into the well of the House and argued with the Speaker in regard to the above said matter. The Speaker repeatedly asked the Members to resume their seats but despite repeated request of the Speaker, they continuously interrupted the proceedings of the House. There was a grave disorder in the House. Some Members of the Treasury Benches also requested the Speaker to take action against Dr. Raghuvir Singh Kadian for his behavior. The Deputy Chief Minister also demanded to bring a Privilege Motion against Dr. Raghuvir Singh Kadian for his misbehavior in the House under Rule 280 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

### **VIII. SUSPENSION OF MEMBER.**

The Urban Local Bodies and Housing Minister also supported the views expressed by some Members of the Treasury Benches and thereafter, the Parliamentary Affairs Minister moved-

श्री रघुवीर सिंह कादियान, विधायक को उनके दुर्व्यवहार, अति अनुत्तरदायी व्यवहार, इस महान सदन के सदस्य के अनुचित होने तथा सदन में उनके बहुत अनियमित आचरण के लिए वर्तमान सत्र की शेष बैठकों के लिए सदन की सेवा से निलंबित किया जाए।

*The motion was put and carried.*

The Speaker asked the suspended Member to withdraw from the House but he did not do so even some Members of the Indian National Congress Party again trooped in to the well of the House and raising slogans. Thereafter, the Speaker directed the Marshal to execute the orders to remove him from the House. After some time the suspended Member withdrew himself from the House.

## **IX. WALK-OUT**

Immediately after the suspension of Dr. Raghuvir Singh Kadian, M.L.A. from the House for the remainder sittings of the present Session, all the Members of the Indian National Congress Party present in the House, staged a walk-out as a protest against the suspension of Dr. Raghuvir Singh Kadian, M.L.A.

## **X. RESUMPTION OF LEGISLATIVE BUSINESS.**

The Home Minister introduced the Haryana Prevention of Unlawful Conversion of Religion Bill, 2022.

*The motion was put and carried.*

### **2. The Haryana Prohibition of Change of Public Utilities Bill, 2022.**

At 12.57 P.M., the Deputy Chief Minister moved for leave to introduce the Haryana Prohibition of Change of Public Utilities Bill, 2022.

*The motion was put and carried.*

The Deputy Chief Minister also introduced the Haryana Prohibition of Change of Public Utilities Bill, 2022.

*The motion was put and carried.*

## **XI. PRESENTATION OF SUPPLEMENTARY ESTIMATES FOR THE YEAR 2021-2022 (THIRD INSTALMENT)**

The Chief Minister presented the Supplementary Estimates for the Year 2021-2022 (Third Instalment).

## **XII. PRESENTATION OF REPORT OF ESTIMATES COMMITTEE**

Shri Subhash Sudha, Chairperson, Estimates Committee, presented the Report of the Committee on Estimates on the Supplementary Estimates for the year 2021-2022 (Third Instalment.)

## **XIII. DISCUSSION AND VOTING ON THE DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2021-2022 (THIRD INSTALMENT).**

**Discussion and Voting on the Demands for Supplementary Grants.**

As per the past practice and to save the time of the House, the demands on the order paper (No. 3, 6, 15, 19, 20, 27, 28, 32 & 35) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and further requested the Members to indicate the demand number on which they wish to raise discussion.

(No Member rose to speak.)

Demand No. 3 was put and carried.

Demand No. 6 was put and carried.

Demand No. 15 was put and carried.

Demand No. 19 was put and carried.

Demand No. 20 was put and carried.

Demand No. 27 was put and carried.

Demand No. 28 was put and carried.

Demand Nos. 32 and 35 were together and carried.

#### **XIV. MOTION UNDER RULE 121**

The Parliamentary Affairs Minister moved -

That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the:-

- (i) Committee on Public Accounts;
- (ii) Committee on Estimates;
- (iii) Committee on Public Undertakings; and
- (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes, for the year 2022-2023 be suspended.

He also moved –

That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2022-2023, keeping in view the proportionate strength of various parties/groups in the House.

*The motion was put and carried unanimously.*

**XV. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS.**

Discussion on the Governor's Address was resumed.

Shri Harvinder Kalyan and Shri Laxman Singh Yadav, Members from the Treasury Benches, spoke for 11 minutes each.

The Sabha then adjourned till 2.30 P.M. on Friday, the 4<sup>th</sup> March, 2022 (2<sup>nd</sup> Sitting).

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## **BULLETIN NO. 4**

**Friday, the 4<sup>th</sup> March, 2022(2<sup>nd</sup> Sitting)**

**( from 02.30 P.M. to 06.16 P.M.)**

### **I. RAISING THE MATTER REGARDING THE SUSPENSION OF DR. RAGHUVIR SINGH KADIAN, M.L.A.**

As soon as the House re-assembled and the discussion on Governor's Address was resumed, all the Members from the Indian National Congress Party present in the House suddenly stood up on their seats and raising slogans and argued with the Deputy Speaker on the issue of the suspension of Dr. Raghuvir Singh Kadian and such remarks made by the Chief Minister. They urged the Deputy Speaker to revoke Dr. Raghuvir Singh Kadian's suspension. The Deputy Speaker asked the members to take their seats and not to interrupt the proceedings of the House but they continuously disrupted the proceedings of the House. The Chief Minister again clarified his position in this regard but the Members did not satisfied with his clarification and continuously argued with the Deputy Speaker. The Deputy Speaker repeatedly requested the Members to take their seats but they did not do so. There was a great uproar in the House. In the mean time, the Speaker occupied the chair and he asked the Members of the Indian National Congress Party that Dr. Raghuvir Singh Kadian first apologize from the House for his conduct then I can revoke his suspension but they did not satisfy.

### **II. WALK-OUT**

All the Members of the Indian National Congress Party present in the House, staged a walk-out as a protest against the matter of suspension of Dr. Raghuvir Singh Kadian, M.L.A. for the remainder of the present Session.

### **III. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS.**

Discussion on the Governor's Address was resumed.

Shri Satya Parkash, Shri Aseem Goel, Shri Narender Gupta, Shri Ram Karan, Shri Jagdish Nayar, Shri Subhash Sudha, Shri Deepak Mangla, Dr. Abhe Singh Yadav, Shri Ghanshyam Dass, Shri Krishan Lal Midha, Shri Mohan Lal



Badoli, Smt. Seema Trikha, Shri Ram Kumar Gautam, Smt. Naina Singh Chautala, Shri Jogi Ram Sihag and Shri Amarjeet Dhanda, Members from the Treasury Benches, spoke for 10, 11, 10, 05, 12, 13, 12, 12, 10, 06, 11, 07, 11, 11, 12 and 10 minutes respectively.

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal, spoke for 12 minutes.

Shri Balraj Kundu, Shri Nayan Pal Rawat and Shri Randhir Singh Gollen, Independent Members, spoke for 11, 09 and 06 minutes respectively.

#### **IV. WELCOME TO THE FORMER MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.**

During the discussion on the Governor's Address, the Speaker on the behalf of the House, welcomed Shri Lehri Singh, former Member of Haryana Legislative Assembly, who was sitting in the V.I.P.'s Gallery to witness the proceedings of the House.

The Deputy Speaker occupied the Chair from 2.30 P.M. to 2.45 P.M. and Smt. Seema Trikha, a Member of the panel of Chairpersons occupied the Chair from the 4.15 P.M. to 05.35 P.M..

The Sabha then adjourned till 11.00 A.M. on Monday, the 7<sup>th</sup> March, 2022.

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**BULLETIN NO. 5**

**Monday, the 7<sup>th</sup> March, 2022**  
**(from 11.00 A.M. to 05.30 P.M.)**

**I. QUESTIONS.**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	14	4	--	25

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 40

**II. WELCOME TO THE PRINCIPAL, TEACHERS AND STUDENTS OF THE GOVERNMENT MODEL SANSKRITI SENIOR SECONDARY SCHOOL, SECTOR-20, PANCHKULA.**

During the Question Hour, the Speaker on the behalf of him and the House, welcomed to the Principal, Teacher and Students of the Government Model Sanskriti Senior Secondary School, Sector-20, Panchkula, who were sitting in the Visitor's Gallery to witness the proceedings of the House.

**III. INTIMATION REGARDING LEAVE OF ABSENCE.**

The Speaker informed the House that he has received an intimation through a letter from Shri Anil Vij, Home Minister, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 7<sup>th</sup> March, 2022 due to self illness.

**IV. RESCINDING THE DECISION OF THE HOUSE.**

When the Speaker announced that the discussion on Governor's Address will be resumed, Shri Bhupinder Singh Hooda, Leader of the Opposition raised the matter of suspension of Dr. Raghuvir Singh Kadian, a Member of the Indian National Congress Party from the service of the House for the remainder of the

present session and requested for rescinding of the decision taken by the House. He further demanded that a Video recording should be watch in this regard. He also urged the Speaker to allow him to attend the sitting of the House so that he could also take part in the deliberations of the House.

Shri Ram Kumar Gautam, a Member from the Treasury Benches, also spoke on the above said matter.

The Chief Minister also spoke and clarified the position in this regard. He also urged the Speaker that House may be adjourned for half an hour to watch the video on the 4<sup>th</sup> March proceedings in the Speaker's chamber so that the decision may be taken in this regard.

#### **V. ADJOURNMENT OF SITTING.**

On a suggestion made by the Chief Minister, the Speaker with the sense of the House, adjourned the sitting of the House for 30 minutes at 12.31 P.M.

**The Sabha then adjourned at 12.31 P.M. for 30 minutes and reassembled at 01.01 P.M.**

#### **VI. WELCOME TO THE PRINCIPAL, TEACHERS AND STUDENTS OF THE SAARTHAK GOVERNMENT INTEGRATED MODEL SENIOR SECONDARY SCHOOL, SECTOR-12-A, PANCHKULA.**

When the House re-assembled, the Speaker on the behalf of him and the House, welcomed to the Principal, Teacher and Students of the Saarthak Government Integrated Model Senior Secondary School, Sector-12 A, Panchkula, who were sitting in the Visitor's Gallery to witness the proceedings of the House.

#### **VII. REQUEST FOR CALLING BACK THE SUSPENDED MEMBER IN THE HOUSE.**

When the Speaker announced that the discussion on Governor's Address will be resumed, Shri Bhupinder Singh Hooda, Leader of the Opposition again raised the matter of suspension of Dr. Raghuvir Singh Kadian. He further stated that Dr. Raghuvir Singh Kadian was tore the bill after the Chief Minister's remarks and urged the Speaker to reconsider his decision and allow him to attend the sittings of the House.

The Chief Minister also requested the Speaker to call back the suspended member in the House.

The Speaker asked Shri Bhupinder Singh Hooda that if Dr. Raghuvir Singh Kadian will feel regret his action of tearing a copy of the bill in the

House, then I will send a message to the Marshal that he will allow him to enter in the House.

After some time, Dr. Raghuvir Singh Kadian came into the House and feel regret from the House. Thereafter, the Parliamentary Affairs Minister move the following motion-

“कि डॉ. आर.एस. कादियान, विधायक को दिनांक 4 मार्च, 2022 की प्रथम बैठक में वर्तमान सत्र की शेष बैठकों के लिए उनके निलम्बन करने का सदन द्वारा लिया गया निर्णय निरस्त किया जाये। ”

***The motion was put and carried.***

Thereafter, Dr. Raghuvir Singh Kadian thanked to the Speaker and the entire House for revoke his suspension.

## **VIII. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS.**

Discussion on the Governor's Address was resumed.

Shri Pardeep Chaudhary, Shri Bishan Lal Saini and Shri Dharam Singh Chhoker, Members from Indian National Congress Party, spoke for 4, 6 and 4 minutes respectively.

Shri Dura Ram, a Member from the Treasury Benches, spoke for 06 minutes.

## **IX. ADJOURNMENT OF SITTING.**

The Speaker announced that the House is adjourned for 45 minutes for Lunch Break.

**The House then adjourned at 01.31 P.M. for 45 minutes and re-assembled at 02.16 P.M.**

## **X. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS.**

Discussion on the Governor's Address was resumed.

Smt. Shalley, Shri Shamsher Singh Gogi, Smt. Renu Bala, Shri Subhash Gangoli, Mohd. Ilyas, Shri Amit Sihag, Shri Neeraj Sharma, Shri Mamman Khan, Shri Chiranjeev Rao, Shri Kuldeep Vats and Shri Mewa Singh, Members from Indian National Congress Party, spoke for 5, 7, 6, 4, 6, 6, 2, 3, 7, 7 and 5 minutes respectively.

Shri Sanjay Singh, Shri Rajesh Nagar and Shri Parmod Kumar Vij, Members from the Treasury Benches, spoke for 5, 6 and 5 minutes respectively.

The Chief Minister, by way of reply, spoke for 81 minutes.

Thereafter the motion-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 2<sup>nd</sup> March, 2022 at 02.00 P.M.’.”

*was put and carried unanimously .*

## **XI. WELCOME TO THE FORMER MINISTER OF HARYANA**

During the discussion on the Governor's Address and voting on motion of thanks, the Deputy Speaker on the behalf of the House, welcomed Shri Subhash Katyal, former Minister of the Haryana, who was sitting in the V.I.P.'s Gallery to witness the proceedings of the House.

## **XII. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

“Regarding not getting admission of thousands of children in the Private Schools inspite of passing the eligibility examination.”

The Speaker informed the House that he had received a Calling Attention Motion No. 07 given notice of by Shri Balraj Kundu, M.L.A. regarding not getting admission of thousands of children in the Private Schools inspite of passing the eligibility examination and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 27 given notices of by Shri Varun Chaudhary and 2 other M.L.As (Shri Jagbir Singh Malik and Shri Shishpal Singh) on the similar subject, which has been clubbed with Calling Attention Motion No. 07, hence, Shri Varun Chaudhary and two other MLAs can also ask their supplementaries.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 55 given notice of by Shri Chiranjeev Rao, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 07, hence, he can also ask his supplementary.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 62 given notice of by Shri Neeraj Sharma, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 07, hence, he can also ask his supplementary.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 77 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 07, hence, she can also ask her supplementary.

He further asked Shri Balraj Kundu, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Balraj Kundu read out his notice.

The Education Minister then made a statement.

The Speaker/Deputy Speaker, with the sense of the House, extended the time of the sitting of the House as under:-

- (i) At 3.00 P.M. for 1 Hour.
- (ii) At 4.00 P.M. for 1 Hour
- (iii) At 5.00 P.M. for 30 minutes.

The Deputy Speaker occupied the Chair from 3.47 P.M. to 4.59 P.M

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 8<sup>th</sup> March, 2022.

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## **BULLETIN NO. 6**

**Tuesday, the 8<sup>th</sup> March, 2022  
(from 10.00 A.M. to 12.31 P.M.)**

### **I. CONGRATULATIONS TO ALL THE WOMEN/GIRLS ON THE EVE OF INTERNATIONAL WOMEN'S DAY.**

The Speaker, on behalf of the House, congratulated all the women/girls on the eve of International Women's day.

### **II. CONGRATULATIONS ON THE BIRTHDAY OF THE MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.**

The Speaker congratulated Shri Deepak Mangla, Member of the Haryana Legislative Assembly on his Birthday.

### **III. INTIMATION REGARDING LEAVE OF ABSENCE.**

The Speaker informed the House that he has received an intimation through a letter from Shri Anil Vij, Home Minister, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 8<sup>th</sup> March, 2022 due to self illness.

### **IV. INTIMATION REGARDING THE INAUGURATION OF THE LIBRARY.**

The Chief Minister informed the House that today in my Camp Office, Chandigarh, the Library is to be inaugurated at 7:30 P.M., on this occasion all the Members are cordially invited.

### **V. PRESENTATION OF BUDGET ESTIMATES FOR THE YEAR 2022-23.**

The Chief Minister presented the Budget Estimates for the Year 2022-23.

### **VI. WELCOME TO THE FORMER MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY AND FORMER MINISTER OF HARYANA.**

During the presentation of the Budget Estimate for the year 2022-23, the Speaker on the behalf of the House, welcomed Shri Subhash Barala, former Member of the Haryana Legislative Assembly and Shri Subhash

Katyal, former Minister of the Haryana who were sitting in the V.I.P.'s Gallery to witness the proceedings of the House.

**VII. WELCOME TO THE PRINCIPAL, TEACHERS AND STUDENTS OF THE GOVERNMENT MODEL SANSKRITI SENIOR SECONDARY SCHOOL, VILLAGE BATAUR, DISTT., PANCHKULA AND GOVERNMENT GIRLS SENIOR SECONDARY SCHOOL, SECTOR-15, PANCHKULA.**

During the presentation of the Budget Estimate for the year 2022-23:-

- (i) The Speaker on the behalf of him and the House, welcomed to the Principal, Teacher and Students of the Government Model Sanskriti Senior Secondary School, Bataur, Distt., Panchkula who were sitting in the Visitor's Gallery to witness the proceedings of the House.
- (ii) The Speaker on the behalf of him and the House, welcomed to the Principal, Teacher and Students of the Government Girls Senior Secondary School, Sector-15, Panchkula who were sitting in the Visitor's Gallery to witness the proceedings of the House.

**VIII. ANNOUNCEMENT REGARDING CONSTITUTION OF AD-HOC COMMITTEES OF THE HARYANA VIDHAN SABHA.**

On a suggestion made by the Chief Minister, the Speaker with the sense of the House, announced that total 8 Ad-hoc Committees are constituted to discuss the various Demands for Grants on the Budget Estimates for the year 2022-23. The Speaker also gave the detailed information about these Ad-hoc Committees in the House.

The House also authorized the Speaker, Haryana Vidhan Sabha to nominate the Members of the above said Ad-hoc Committees for the year 2022-2023, keeping in view the proportionate strength of various parties/groups in the House.

The Deputy Speaker occupied the Chair from 11.16 A.M. to 11.47 A.M.

The Sabha then adjourned till 02.00 P.M. on Monday, the 14<sup>th</sup> March, 2022.

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## BULLETIN NO. 7

Monday, the 14<sup>th</sup> March, 2022

(from 02.00 P.M. to 06.05 P.M.)

### I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	11	1	-	20

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Un-starred: 40

### II. INTIMATION REGARDING AMENDMENT IN PARA NO. 72 OF THE GOVERNOR'S ADDRESS.

The Chief Minister with the permission of the Speaker, informed the House that in line 8 of Para No. 72 of the Governor's Address, the word "D.C. rate" may be read the word "Nigam Wage rate".

### III. INTIMATION REGARDING LEAVE OF ABSENCE.

- (i) The Speaker informed the House that he has received an intimation through a letter from Shri Anil Vij, Home Minister, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 14<sup>th</sup> & 15<sup>th</sup> March, 2022 due to self illness.
- (ii) The Speaker informed the House that he has also received an intimation through e-mail from Smt. Seema Trikha, M.L.A., in which she has expressed her inability to attend the Haryana Vidhan Sabha Session on 14<sup>th</sup> March, 2022 due to fracture on her leg.

#### **IV. CONGRATULATIONS ON THE OCCASION OF THE COMMONWEALTH DAY.**

The Speaker congratulated all the Members of the Commonwealth Parliamentary Association on the occasion of the Commonwealth Day which is celebrated by the Commonwealth Parliamentary Association today. He also gave the detail about the Commonwealth Parliamentary Association.

#### **V. INTIMATION REGARDING TO CLICK THE PHOTOGRAPH.**

The Speaker informed the House that the photos of all the Members are kept outside the Library of Haryana Vidhan Sabha, out of which the photo of some Members is not clear, so on 15<sup>th</sup> and 16<sup>th</sup> March, 2022 photos will be taken in the old Committee room of Haryana Vidhan Sabha. He further requested all the Members to take photographs as per their convenience.

#### **VI. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

“Regarding illegal mining in District Bhiwani.”

The Speaker informed the House that he had received an Adjournment Motion No. 01 given notices of by Shri Bharat Bhushan Batra and 6 other M.L.As (Shri Aftab Ahmed, Smt. Geeta Bhukkal, Shri Surender Panwar, Shri Jagbir Singh Malik, Shri Bishan Lal, and Smt. Renu Bala) regarding illegal mining in District Bhiwani which has been converted into Calling Attention Motion No. 41 and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 31 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 41, hence, she can also ask her supplementary.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 44 given notice of by Shri Neeraj Sharma, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 41, hence, he can also ask his supplementary.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 45 given notice of by Shri Abhey Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 41, hence, he can also ask his supplementary.

He further asked Shri Bharat Bhushan Batra, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Bharat Bhushan Batra, M.L.A. read out his notice.

The Transport Minister then made a statement.

The Chief Minister also spoke on the above said matter.

#### **VII. WALK OUTS**

During the discussion on the Calling Attention Motion No. 41-

- (i) Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal, staged a walk out as a protest against not to given more time to speak on the above said Calling Attention Motion.
- (ii) All the Members of the Indian National Congress Party present in the House, staged a walk out as a protest against not to refer the enquiry of illegal mining in Dadam Hills in District Bhiwani by the C.B.I.

### **VIII. PRESENTATION OF REPORTS OF THE AD-HOC COMMITTEES OF HARYANA VIDHAN SABHA ON THE DEMANDS FOR GRANTS ON BUDGET ESTIMATES FOR THE YEAR 2022-23.**

The Speaker, with the permission of the House, permitted the Chairpersons of the Ad-hoc Committees to present the report of the Ad-hoc Committees as under:-

- (i) The Chairperson (Shri Ranbir Gangwa) presented the Report of the Ad-hoc Committee No. 1 on Demand Nos. 1, 2, 3, 13, 36, 42 and 43 for Grants on Budget Estimates for the year 2022-23.
- (ii) The Chairperson (Shri Aseem Goel) presented the Report of the Ad-hoc Committee No. 2 on Demand Nos. 4, 40, 5, 8, 6, 7, 33 and 45 for Grants on Budget Estimates for the year 2022-23.
- (iii) The Chairperson (Smt. Geeta Bhukkal) presented the Report of the Ad-hoc Committee No. 3 on Demand Nos. 9, 11, 10 and 12 for Grants on Budget Estimates for the year 2022-23.
- (iv) The Chairperson (Shri Ishwar Singh) presented the Report of the Ad-hoc Committee No. 4 on Demand Nos. 17, 22, 44, 19, 20 and 21 for Grants on Budget Estimates for the year 2022-23.
- (v) Dr. Krishan Lal Midha, a Member of the Ad-hoc Committee No. 5 presented the Report of the Ad-hoc Committee No. 5 on Demand Nos.

14, 24, 15 and 18 for Grants on Budget Estimates for the year 2022-23.

(vi) Shri Laxman Singh Yadav, a Member of the Ad-hoc Committee No. 6 presented the Report of the Ad-hoc Committee No. 6 on Demand Nos. 16, 34, 35 and 41 for Grants on Budget Estimates for the year 2022-23.

(vii) The Chairperson (Shri Parmod Kumar Vij) presented the Report of the Ad-hoc Committee No. 7 on Demand Nos. 25, 26, 37, 30, 31 and 38 for Grants on Budget Estimates for the year 2022-23.

(viii) The Chairperson (Shri Ghanshyam Dass) presented the Report of the Ad-hoc Committee No. 8 on Demand Nos. 23, 27, 28, 29, 32 and 39 for Grants on Budget Estimates for the year 2022-23.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, also spoke in regard to the constitution of the above said Ad-hoc Committees.

## **IX. GRNERAL DISCUSSION ON BUDGET FOR THE YEAR 2022-2023.**

General discussion on the Budget Estimates for the Year 2022-2023 was taken place.

Shri Aseem Goel, Shri Jogi Ram Sihag and Dr. Krishan Lal Midha, Members from the Treasury Benches, spoke for 15, 11 and 5 minutes, respectively.

Smt. Kiran Choudhry and Rao Dan Singh, Members from the Indian National Congress Party, spoke for 27 and 7 minutes, respectively.

Shri Randhir Singh Gollen and Shri Rakesh Daultabad, Independent Members, spoke for 8 and 9 minutes, respectively.

## **X. PRESENTATION OF THE 49<sup>TH</sup> REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION.**

The Chairperson (Shri Ram Niwas) of the Committee on Subordinate Legislation presented the Forty Ninth Report of the Committee on Subordinate Legislation for the year 2021-2022.

## **XI. LEGISLATIVE BUSINESS**

### **BILLS TO BE INTRODUCED**

#### **1. The Haryana Laws (Special Provisions) Amendment Bill, 2022.**

At 06.02 P.M., the Transport Minister introduced the Haryana Laws (Special Provisions) Amendment Bill, 2022.

*The motion was put and carried.*

**2. The Haryana Repealing Bill, 2022.**

At 06.03 P.M., the Archeology and Museum Minister introduced the Haryana Repealing Bill, 2022.

*The motion was put and carried.*

**3. The Haryana Fire and Emergency Services Bill, 2022.**

At 06.03 P.M., the Urban Local Bodies Minister introduced the Haryana Fire and Emergency Services Bill, 2022.

*The motion was put and carried.*

**4. The Haryana Municipal (Amendment) Bill, 2022.**

At 06.03 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal (Amendment) Bill, 2022.

*The motion was put and carried.*

**5. The Haryana Municipal Corporation (Amendment) Bill, 2022.**

At 06.03 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Amendment) Bill, 2022.

*The motion was put and carried.*

**6. The Haryana Kisan Kalyan Pradhikaran (Amendment) Bill, 2022.**

At 06.04 P.M., the Agriculture and Farmer's Welfare Minister introduced the Haryana Kisan Kalyan Pradhikaran (Amendment) Bill, 2022.

*The motion was put and carried.*

**7. The Haryana Co-operative Societies (Amendment) Bill, 2022.**

At 06.04 P.M., the Co-operative Minister introduced the Haryana Co-operative Societies (Amendment) Bill, 2022.

*The motion was put and carried.*

The Deputy Speaker occupied the Chair from 04.39 P.M. to 05.43 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House at 06.00 P.M. for 15 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 15<sup>th</sup> March, 2022.

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## BULLETIN NO. 8

Tuesday, the 15<sup>th</sup> March, 2022(1<sup>st</sup> Sitting)

( from 10.00 A.M. to 1.29 P.M.)

### I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	16	1	-	18

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 32

### II. CONGRATULATIONS ON THE BIRTHDAY OF THE HEALTH MINISTER AND A MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.

The Speaker congratulated the Health Minister Shri Anil Vij and Dr. Abhe Singh Yadav, Member of the Haryana Legislative Assembly on their Birthday.

### III. INTIMATION REGARDING LEAVE OF ABSENCE.

The Speaker informed the House that he has also received an intimation through e-mail from Shri Vinod Bhayana, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 15<sup>th</sup> March, 2022 due to family reason.

### IV. WELCOME TO THE TEACHERS AND STUDENTS OF THE GOVERNMENT SENIOR SECONDARY SCHOOL, RAJTHAL, DISTRICT HISAR.

The Speaker on the behalf of him and the House, welcomed to the Teachers and Students of the Government Senior Secondary School, Rajthal, District Hisar who were sitting in the Visitor's Gallery to witness the proceedings of the House.

## **V. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

“Regarding excessive irregularities in the cases of Registries in the state.”

The Speaker informed the House that he had received a Calling Attention Motion No. 04 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding excessive irregularities in the cases of Registries in the state and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 30 given notice of by Shri Balraj Kundu, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 04, hence, he can also ask his supplementary.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 42 given notice of by Shri Neeraj Sharma, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 04, hence, he can also ask his supplementary.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 50 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 04, hence, she can also ask her supplementary.

He further asked Shri Abhay Singh Chautala, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Abhay Singh Chautala, M.L.A. read out his notice.

The Deputy Chief Minister then made a statement.

The Chief Minister also spoke on this matter.

## **VI. WELCOME TO THE FACULTY AND STUDENTS OF THE MASS COMMUNICATION AND MEDIA TECHNOLOGY DEPARTMENT OF KURUKSHETRA UNIVERSITY, KURUKSHETRA.**

The Speaker on the behalf of him and the House, welcomed to the Faculty and Students of the Mass Communication and Media Technology Department of Kurukshetra University, Kurukshetra who were sitting in the Visitor's Gallery to witness the proceedings of the House.

## **VII. NOTICES OF NON OFFICIAL RESOLUTIONS.**

When enquired, the Speaker informed-

- (i) Smt. Kiran Choudhry, Shri Shamsheer Singh Gogi and Shri Pardeep Chaudhary, M.L.A.s that their Non Official Resolution एम. एस. पी. को कानूनी रूप से लागू करने योग्य और कानून के लिए केन्द्र सरकार से प्रस्ताव पास करने के लिए अनुरोध बारे has been disallowed.



- (ii) Shri Varun Chaudhary, Shri Aftab Ahmed, Shri Bharat Bhushan Batra and Shri Amit Sihag, M.L.A.s that their Non Official Resolution प्रदेश में नशीली दवाओं के खतरे के मुद्दे बारे has been disallowed as discussion in this regard has already been taken on Calling Attention Motion No. 21 on 04.03.2020 in the Budget Session 2020.

### **VIII. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2022-23.**

General discussion on the Budget Estimates for the Year 2022-23 was resumed.

Shri Subhash Sudha and Shri Ishwar Singh, Members from the Treasury Benches, spoke for 10 and 13 minutes, respectively.

Shri Jagbir Singh Malik and Shri Jaiveer Singh, Members from the Indian National Congress Party, spoke for 22 and 11 minutes, respectively.

Shri Dharam Pal Gonder, an Independent Member, spoke for 7 minutes.

### **IX. CHANGE IN THE PROGRAMME OF THE HOUSE.**

On a suggestion made by some Members, the Parliamentary Affairs Minister with the permission of the Speaker and after taking the sense of the House, moved

-

कि आज सदन की दूसरी बैठक भी बुला ली जाये और आज की पहली बैठक दोपहर 01.30 बजे तक रहेगी और दूसरी बैठक दोपहर 02.30 बजे शुरू होगी और 06.30 बजे स्थगित होगी और आज की दूसरी बैठक में प्रश्न काल नहीं होगा।

*The motion was moved and carried unanimously*

### **X. WELCOME TO THE FACULTY AND STUDENTS OF THE JOURNALISM AND MASS COMMUNICATION DEPARTMENT OF CHANDIGARH UNIVERSITY, PUNJAB.**

During the general discussion on the Budget Estimates for the year 2022-23, the Deputy Speaker on the behalf of him and the House, welcomed to the Faculty and Students of the Journalism and Mass Communication Department of Chandigarh University, Punjab who were sitting in the Visitor's Gallery to witness the proceedings of the House.

## **XI. PAPERS LAID ON THE TABLE OF THE HOUSE.**

The Parliamentary Affairs Minister laid papers from Sr. Nos. 01 to 07 on the Table of the House.

The Deputy Speaker occupied the Chair from 12.37 P.M. to till the adjournment of the Sitting.

The Sabha then adjourned till 02.30 P.M. on Tuesday, the 15<sup>th</sup> March, 2022 (2<sup>nd</sup> Sitting).

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## **BULLETIN NO. 9**

**Tuesday, the 15<sup>th</sup> March, 2022(2<sup>nd</sup> Sitting)**

**( from 02.30 P.M. to 6.33 P.M.)**

### **I. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2022-23.**

General discussion on the Budget Estimates for the Year 2022-23 was resumed.

Shri Abhe Singh Yadav, Shri Ram Kumar Gautam, Shri Satya Parkash, Smt. Nirmal Rani, Shri Ram Karan, Shri Jagdish Nayar, Shri Ghanshyam Saraf, Shri Dura Ram, Shri Praveen Dagar, Shri Leela Ram, Smt. Seema Trikha, Shri Laxman Singh Yadav, Shri Ram Kumar, Shri Sudhir Singla and Shri Sita Ram Yadav, Members from the Treasury Benches, spoke for 10, 11, 9, 9, 5, 11, 11, 8, 11, 15, 12, 10, 09, 09 and 6 minutes, respectively.

Shri Surender Panwar, Shri Shishpal Singh, Smt. Shakuntla Khatak, Shri Varun Chaudhary, Shri Indu Raj, Shri Balbir Singh, Dr. Bishan Lal, Shri Chiranjeev Rao and Shri Pardeep Chaudhary, Members from the Indian National Congress Party, spoke for 9, 12, 9, 10, 9, 11, 10, 10 and 7 minutes, respectively.

Shri Balraj Kundu, an Independent Member, spoke for 9 minutes.

### **II. WALK OUT**

During the general discussion on the Budget Estimates for the year 2022-23, all the Members of the Indian National Congress Party present in the House, staged a walk out as a protest against not to give funds for the S.C. and B.C. and not to mention the name of S.C. & B.C. in the Budget.

The Deputy Speaker occupied the Chair from 3.47 P.M. to 5.57 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House at 06.30 P.M. for 05 minutes.

The Sabha then adjourned till 10.00 A.M. on Wednesday, the 16<sup>th</sup> March, 2022.

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## BULLETIN NO. 10

Wednesday, the 16<sup>th</sup> March, 2022

( from 10.00 A.M. to 2.25 P.M.)

### I. QUESTIONS.

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	15	05	-	18

(b) Unstarred: 14

### II. INTIMATION REGARDING LEAVE OF ABSENCE.

The Speaker informed the House that he has received an intimation through a letter from Shri Anil Vij, Home Minister, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 16<sup>th</sup> March, 2022 due to self illness.

### III. WELCOME TO THE REPUTED PERSONS OF KARNAL DISTRICT AND THE STUDENTS & STAFF OF THE DEPARTMENT OF EVENING STUDIES-MULTI DISCIPLINARY RESEARCH CENTRE OF THE PANJAB UNIVERSITY, CHANDIGARH.

The Speaker on the behalf of him and the House welcomed to the Reputed Persons of Karnal District and the students & staff of the Department of Evening Studies-Multi Disciplinary Research Centre of the Panjab University, Chandigarh who were sitting in the Visitors' Gallery to witness the proceedings of the House.

#### **IV. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

“Regarding giving compensation to the farmers whose crops have been damaged due to unseasonal rain and hailstorm.”

The Speaker informed the House that he had received a Calling Attention Motion No. 19 given notice of by Smt. Kiran Choudhry, M.L.A. regarding giving compensation to the farmers whose crops have been damaged due to unseasonal rain and hailstorm and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 40 given notice of by Shri Abhay Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 19, hence, he can also ask his supplementary.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 60 given notice of by Shri Chiranjeev Rao, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 19, hence, he can also ask his supplementary.

The Speaker further informed the House that he had also received an Adjournment Motion No. 04 given notices of by Shri Jagbir Singh Malik and 14 other M.L.A.s (Shri Aftab Ahmed, Shri Varun Chaudhary, Shri Indu Raj, Shri Mamman Khan, Shri Mewa Singh, Smt. Geeta Bhukkal, Shri Balbir Singh, Shri Jaiveer Singh, Smt. Shakuntala Khatak, Shri Kuldeep Vats, Shri Bishan Lal, Smt. Renu Bala, Shri Shishpal Singh and Shri Shamsher Singh Gogi) on the similar subject, which has been converted into Calling Attention Motion No. 74 and clubbed with Calling Attention Motion No. 19, hence, Shri Jagbir Singh Malik and other M.L.As. can also ask their supplementaries.

He further asked Smt. Kiran Choudhry, M.L.A. to read out her notice and the Minister concerned to make a statement thereafter.

Smt. Kiran Choudhry, M.L.A. read out her notice.

The Deputy Chief Minister then made a statement.

The Chief Minister also spoke on this matter.

#### **V. WELCOME TO THE FORMER MINISTER OF HARYANA.**

During the discussion on the Calling Attention Motion No. 19, the Deputy Speaker on the behalf of the House, welcomed Capt. Ajay Singh Yadav, former Minister of the Haryana, who was sitting in the V.I.P.'s Gallery to witness the proceedings of the House.

#### **VI. RAISING THE ISSUE OF WEARING PATKA (SCARF) WITH PARTY NAME.**

During the discussion on the Calling Attention Motion No. 19, Shri Abhay Singh Chautala, a Member of the Indian National Lok Dal, raised the issue of a person who was sitting in the Visitors' Gallery in the House wearing a Patka (Scarf) with party name and further pointed out that as per parliamentary

conventions, no Member or visitor can come inside the House or in the Visitors' Gallery and V.I.Ps.' Gallery wearing Badge or Patka with party name. He further requested the Deputy Speaker to look into the matter.

The Deputy Speaker informed the Member that concerned person now has removed his Patka. However, instructions will be issued in this regard.

After some time, the Chief Minister also clarified the position in this regard.

## **VII. INTIMATION REGARDING TO CLICK THE PHOTOGRAPH.**

The Speaker requested all the Members that those Members who had not clicked their photographs, to go to the Committee Room and click their photographs by photographer so that clear picture may be available for keeping outside of the Library of the Haryana Vidhan Sabha.

## **VIII. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2022-23.**

General discussion on the Budget Estimates for the Year 2022-23 was resumed.

Shri Bishamber Singh, Shri Lakshman Napa and Shri Vinod Bhayana, Members from the Treasury Benches, spoke for 11, 04 and 10 minutes, respectively.

Shri Bharat Bhushan Batra, Shri Aftab Ahmed, Smt. Geeta Bhukkal, Shri Neeraj Sharma and Shri Mamman Khan, Members from the Indian National Congress Party, spoke for 10, 10, 11, 06 and 04 minutes, respectively.

Shri Sombir Sangwan, an Independent Member, spoke for 08 minutes.

## **IX. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.**

(xviii) The Chairperson (Shri Ishwar Singh) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes presented the Forty Fifth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2021-2022 on the Reservation/Representation of Scheduled Castes, Scheduled Tribes and Backward Classes in various Departments, Central/State Government's Schemes applicable, facilities provided under the Scheduled Castes sub Plan outlay and stipend to the students of Scheduled Castes Category, the matter of atrocities caused against the Scheduled Castes Categories and compensation granted to

them, 100-100 square yards plots allotted by the Development and Panchayat Department & the houses allotted under the “Pardhan Mantri Awas Yojna” to the reserved categories and food items providing under the National food Security Act. etc. and action taken by the concerned departments on the recommendation/observations of the Committee.

- (xix) The Chairperson (Shri Narender Gupta) of the Committee on Local Bodies and Panchayati Raj Institutions presented the Seventeenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2021-22 on Annual Technical Inspection Report on Local Bodies & Panchayati Raj Institutions for the years 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 & 2016-17 Audited by the Principal Accountant General (Audit), Haryana & Annual Audit reports of Municipal Corporations Gurugram & Faridabad for the year 2018-2019 and Annual Audit Report of the Local Audit Department Haryana on the Accounts of Panchayati Raj Institutions (PRIs) for the year 2015-16 audited by the Director, Local Audit Department, Haryana.

#### X. OFFICIAL RESOLUTION.

At 01.33 P.M., the Urbal Local Bodies and Housing Minister Moved the following Resolution:-

“चूंकि संसद, द्वारा चिकित्सीय प्रयोजनों के लिए मानव अंगों को निकालने, उनके भण्डारण और प्रतिरोपण के विनियमन के लिए तथा मानव अंगों के वाणिज्यिक संव्यवहार की रोकथाम के लिए तथा उससे सम्बद्ध अथवा उसके आनुषंगिक मामलों के लिए उपबन्ध करने हेतु मानव अंग प्रतिरोपण (संशोधन) अधिनियम, 2011 (2011 का केन्द्रीय अधिनियम 16) अधिनियमित किया गया;

और चूंकि केन्द्रीय सरकार द्वारा 28 सितम्बर, 2011 को ऐसी तिथि के रूप में नियत किया गया है, जिसको मानव अंग प्रतिरोपण (संशोधन ) अधिनियम, 2011 (2011 का केन्द्रीय अधिनियम 16) गोवा, हिमाचल प्रदेश और पश्चिम बंगाल राज्यों तथा सभी संघ राज्यक्षेत्रों में लागू होगा;

और चूंकि उक्त अधिनियम की धारा 1 की उपधारा (2) तथा (3) यह उपबन्धित करती हैं कि यह किसी अन्य राज्य में ऐसे प्रस्ताव की तिथि से लागू होगा, जिसके द्वारा, भारत के संविधान के अनुच्छेद 252 के खण्ड (1) के अधीन इस निमित्त प्रस्ताव पारित करते हुए इस अधिनियम का अंगीकरण करते हैं;

और चूंकि हरियाणा राज्य उक्त अधिनियम के संशोधन का अंगीकरण करना चाहता है ताकि हरियाणा राज्य में चिकित्सीय प्रयोजनों के लिए मानव अंगों को निकालने, उनके भण्डारण तथा प्रतिरोपण तथा मानव अंगों के वाणिज्यिक संव्यवहार की प्रभावकारी रोकथाम तथा उससे सम्बद्ध अथवा उसके आनुषंगिक मामलों को प्रभावी रूप से विनियमित किया जा सके;

अब इसलिए, भारत संविधान के अनुच्छेद 252 के खण्ड (1) तथा मानव अंग प्रतिरोपण (संशोधन) अधिनियम, 2011 (2011 का केन्द्रीय अधिनियम 16) की धारा 1 की उपधारा (2) तथा (3) के उपबन्धों के अनुसरण में, हरियाणा राज्य विधानमण्डल का यह सदन, इसके द्वारा, मानव अंग प्रतिरोपण (संशोधन) अधिनियम, 2011 (2011 का केन्द्रीय अधिनियम 16) का अंगीकरण करने का प्रस्ताव करता है, ताकि हरियाणा राज्य में चिकित्सीय प्रयोजनों के लिए मानव अंगों को निकालने, उनके भण्डारण और प्रतिरोपण तथा मानव अंगों के लिए वाणिज्यिक संव्यवहार की रोकथाम तथा उससे सम्बद्ध अथवा उसके आनुषंगिक मामलों को प्रभावी रूप से विनियमित किया जा सके।”

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party also spoke for 01 minute.

*The motion was put and carried unanimously.*

## **XI. LEGISLATIVE BUSINESS**

### **(i) BILL FOR INTRODUCTION, CONSIDERATION AND PASSING)**

#### **1. The Haryana Appropriation (No. 1) Bill, 2022.**

At 01.43 P.M., the Chief Minister introduced the Haryana Appropriation (No. 1) Bill, 2022 and also moved-

That the Haryana Appropriation (No. 1) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

### **(ii) BILLS TO BE INTRODUCED**

#### **1. The Haryana Mechanical Vehicles (Levy of Tolls) Amendment Bill, 2022.**

At 01.46 P.M., the Deputy Chief Minister introduced the Haryana Mechanical Vehicles (Levy of Tolls) Amendment Bill, 2022.

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*The motion was put and carried Unanimously.*

#### **2. The Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Bill, 2022.**



At 01.47 P.M., the Parliamentary Affairs Minister introduced the Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Bill, 2022.

*The motion was put and carried Unanimously.*

**(iii) BILLS FOR CONSIDERATION AND PASSING**

**1. The Haryana Laws (Special Provisions) Amendment Bill, 2022.**

At 01.47 P.M., the Transport Minister moved-

That the Haryana Laws (Special Provisions) Amendment Bill, be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

*The motion was put and carried Unanimously.*

**2. The Haryana Repealing Bill, 2022.**

At 01.49 P.M., the Deputy Chief Minister moved-

That the Haryana Repealing Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

Shri Aftab Ahmed and Shri Bharat Bhushan Batra, Members from the Indian National Congress Party, spoke for a while each.

The Chief Minister, by way of reply, spoke for 1 minute.

*The motion was put and carried Unanimously.*

## **XII. DEFERMENT OF THE HARYANA FIRE AND EMERGENCY SERVICES BILL, 2022.**

On a suggestion made by the Urban Local Bodies and Housing Minister Dr. Kamal Gupta, the Speaker with the sense of the House, deferred the Haryana Fire and Emergency Services Bill, 2022 for 21<sup>st</sup> March, 2022 due to some amendments.

## **XIII. RESUMPTION OF LEGISLATIVE BUSINESS.**

### **4. The Haryana Municipal (Amendment) Bill, 2022.**

At 01.55 P.M., the Urban Local Bodies and Housing Minister moved-

That the Haryana Municipal (Amendment) Bill, 2022 be taken into consideration at once.

Shri Varun Chaudhary, Shri Bharat Bhushan Batra, Shri Jagbir Singh Malik, Shri Aftab Ahmed, Shri Shamsheer Singh Gogi and Shri Neeraj Sharma, Members from the Indian National Congress Party, spoke for 2, 2, 1, 1, 1 and 1 minute respectively.

Shri Jogi Ram Sihag, a Member from the Treasury Benches, spoke for 1 minute.

The Urban Local Bodies and Housing Minister, by way of reply, spoke for 3 minutes.

The Chief Minister, also spoke for a while.

On a suggestion made by some members of the Indian National Congress Party and agreed by the Chief Minister, the Urban Local Bodies and Housing Minister, with the permission of the Speaker, moved-

“The Haryana Municipal (Amendment) Bill, 2022 may be referred to the Select Committee for consideration.”

He also moved-

That this House authorizes the Speaker, Haryana Vidhan Sabha, to constitute the Select Committee keeping in view the proportionate strength of various parties in the House.

*The motion was put and carried unanimously.*

#### **5. The Haryana Municipal Corporation (Amendment) Bill, 2022.**

At 02.08 P.M., the Urban Local Bodies and Housing Minister with the permission of the Speaker, moved-

The Haryana Municipal Corporation (Amendment) Bill, 2022 may be referred to the Select Committee for Consideration.”

He also moved-

That this House authorizes the Speaker, Haryana Vidhan Sabha, to constitute the Select Committee keeping in view the proportionate strength of various parties in the House.

*The motion was put and carried unanimously.*

#### **XIV. DEFERMENT OF THE HARYANA CO-OPERATIVE SOCIETIES (AMENDMENT) BILL, 2022.**

On a suggestion made by the Cooperative Minister Dr. Banwari Lal, the Speaker with the sense of the House, deferred the Haryana Co-operative Societies (Amendment) Bill, 2022 for 21<sup>st</sup> March, 2022 due to some amendments.

#### **XV. RESUMPTION OF THE LEGISLATIVE BUSINESS.**

##### **7. The Sports University of Haryana Bill, 2021 (as reported by the Select Committee).**

At 02.09 P.M., the Minister of State for Sports and Youth Affairs moved-

That the Sports University of Haryana Bill (as reported by the Select Committee) be taken into consideration at once.

Smt. Geeta Bhukkal, a member from the Indian National Congress Party, spoke for 2 minutes.

The Minister of State for Sports and Youth Affairs, by way of reply, spoke for 2 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 6 were put together and carried unanimously.

### **Clause 7**

The Minister of State for Sports and Youth Affairs with the permission of the Speaker, moved an amendment in the existing sub-clause (8) of Clause 7 -

“The words “it may” existing in the sub-clause, the words “the State Government may” shall be substituted.”

The amendment was put and carried.

Clause 7, as amended was put and carried unanimously.

Clauses 8 to 18 were put together and carried unanimously.

### **Clause 19**

The Minister of State for Sports and Youth Affairs with the permission of the Speaker, moved an amendment in sub-clause (2) of Clause 19 -

“The words “Olympics or World Championships” in proviso, the words “Olympics/Commonwealth/Asian games” shall be substituted.”

The amendment was put and carried.

Clause 19, as amended was put and carried unanimously.

Clauses 20 to 38 were put together and carried unanimously.

### **Clause 39**

The Minister of State for Sports and Youth Affairs with the permission of the Speaker, moved an amendment in Clause 39-

“The words “Notwithstanding anything contained in the Indian Evidence Act, 1872 (Central Act 1 of 1872) or in any other law for the time being in force” existing at the start of the clause shall be deleted. Further, for the words “prima facie evidence”, the words “evidence” shall be substituted.”

The amendment was put and carried.

Clause 39, as amended was put and carried unanimously.

Clauses 40 to 42 were put together and carried unanimously.

Schedule, Sub-clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Sports and Youth Affairs moved-

That the Bill, as amended, be passed.

*The motion was put and carried unanimously.*

## **XVI. INTIMATION REGARDING THE FORMATION OF SELECT COMMITTEE.**

The Speaker informed the House that the Haryana Municipal (Amendment) Bill, 2022 and the Haryana Municipal Corporation (Amendment) Bill, 2022 have been referred to the Select Committee for consideration and requested all the leaders of the parties to send the name of the Members for constituting the Select Committee. He further informed the House that the Report of this Select Committee will be presented within two months.

## **XVII. GREETINGS ON THE OCCASION OF THE HOLI FESTIVAL.**

The Speaker extended the greetings to all the Members of the House, Officers and Journalists on the occasion of the Holi falling on 18<sup>th</sup> March, 2022.

The Speaker, with the sense of the house, extended the time of the Sitting of the House as under:

- (i) At 2.00 P.M. for 15 minutes.
- (ii) At 2.15 P.M. for 15 minutes.

The Deputy Speaker occupied the Chair from 11.05 A.M. to 11.57 A.M.

The Sabha then adjourned till 02.00 P.M. on Monday, the 21<sup>st</sup> March, 2022.

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## BULLETIN NO. 11

Monday, the 21<sup>st</sup> March, 2022

( from 02.00 P.M. to 08.12 P.M.)

### I. QUESTIONS.

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	12	-	-	16

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 12

### II. WELCOME TO THE FORMER MINISTER OF HARYANA, FORMER MEMBER OF HARYANA LEGISLATIVE ASSEMBLY AND STUDENTS OF THE PANJAB UNIVERSITY, CHANDIGARH.

During the Qustion Hour:-

- (i) The Speaker on the behalf of him and on behalf of the House, welcomed Shri Jaswant Singh Bawal, Former Minister of Haryana and Shri Phool Singh Kheri, Former Member of Haryana Legislative Assembly who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.
- (ii) The Speaker on the behalf of him and on behalf of the House, welcomed the students of the Panjab University, Chandigarh who were sitting in the Visitors' Gallery to witness the proceedings of the House.

### III. RAISING THE MATTER IN REGARD TO ZERO HOUR.

Immediately after the Question Hour, Smt. Geeta Bhukkal and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party raised the matter in regard to the Zero Hour and requested the Speaker to allow the

Members to raise their important issues in the Zero Hour. The Speaker asked the Members that if Calling Attention Motion was listed then no Zero Hour will be taken on that day but they did not satisfied with the Speaker and continuously argue with the Speaker over this issue.

After some discussion on this issue, the Speaker allowed the Members to raise the various matters/demands of their respective constituencies. Thereafter, Shri Ram Kumar Gautam, Shri Jagbir Singh Malik, Dr. Raghuvir Singh Kadian, Smt. Kiran Choudhry, Shri Kuldeep Bishnoi, Shri Abhay Singh Chautala and Shri Mohammad Ilyas, M.L.As. raised the various demands/matters of their respective constituencies.

The Deputy Chief Minister also clarified the position in regard to various demands/matters raised by the above said Members.

#### **IV. WELCOME TO THE PLAYERS OF HARYANA VOLLEY BALL TEAM.**

The Speaker on the behalf of him and on behalf of the House, welcomed the players of Haryana Volley Ball team who won the Senior National Gold Medals in 2021 & 2022 and Gold Federation Cup in 2022 and who were sitting in the Visitors' Gallery to witness the proceedings of the House.

#### **V. INTIMATION REGARDING LEAVE OF ABSENCE.**

- (i) The Speaker informed the House that he has received an intimation through a letter from Shri Kanwar Pal, Education Minister and Shri Ghanshyam Dass, M.L.A., in which they have expressed their inability to attend the Haryana Vidhan Sabha Session on 21<sup>st</sup> & 22<sup>nd</sup> March, 2022 due to participate of B.E.T.T. and Learning World Event of Education World Forum, 2022 in London.
- (ii) The Speaker informed the House that he has received an intimation through a letter from Shri Anil Vij, Home Minister in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 21<sup>st</sup> & 22<sup>nd</sup> March, 2022 due to his self illness.

#### **VI. WELCOME TO THE FORMER CHIEF PARLIAMENTARY SECRETARY OF HARYANA AND FORMER MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.**



The Speaker on the behalf of him and on behalf of the House, welcomed Shri Shyam Singh Rana, Former Chief Parliamentary Secretary of Haryana and Shri Nafe Singh Rathee, Former Member of Haryana Legislative Assembly who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

## **VII. MESSAGE FROM THE GOVERNOR.**

The Speaker read out the message received from the Governor in respect of the motion of thanks passed by the Haryana Vidhan Sabha on 07<sup>th</sup> March, 2022 conveying his sincere appreciation and acknowledgement to all the esteemed Hon'ble Members of the Haryana Vidhan Sabha.

## **VIII. INTIMATION REGARDING TO CLICK THE PHOTOGRAPH.**

The Speaker requested all the Members that those Members who had not clicked their photographs, to go to the Old Committee Room and click their photographs by photographer as per their convenience.

## **IX. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

“Regarding several complaints of substandard material used in Multi-storey building in NCR regions especially Gurugram, Rewari and Faridabad.”

The Speaker informed the House that he had received a Calling Attention Motion No. 63 given notice of by Shri Chiranjeev Rao, M.L.A. regarding several complaints of substandard material used in Multi-storey building in NCR regions especially Gurugram, Rewari & Faridabad and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 78 given notice of by Shri Neeraj Sharma, M.L.A., on the similar subject, which has been clubbed with Calling Attention Motion No. 63, hence, he can also ask his supplementary.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 81 given notice of by Shri Abhay Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 63, hence, he can also ask his supplementary.

He further asked Shri Chiranjeev Rao, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Chiranjeev Rao, M.L.A. read out his notice.

The Agriculture Minister then made a statement.

## **X. RAISING THE MATTER IN REGARD TO GIVING THE STATUS OF MARTYR TO SHRI BHAGAT SINGH, SHRI RAJGURU AND SHRI SUKHDEV.**

Shri Amit Sihag, a Member from the Indian National congress Party, raised the matter to giving the status of martyr to Shri Bhagat Singh, Shri Rajguru and Shri Sukhdev and demanded that a combined

Resolution may be sent to the Central Government in this regard. He further stated that actual status of Martyr should be given to them because we are celebrating the “Shahidi Divas” on 23<sup>rd</sup> March every year.

## **XI. INTIMATION REGARDING LEAVE OF ABSENCE.**

The Speaker informed the House that he has received an intimation through an e-mail by Smt. Renu Bala, M.L.A. in which she has express her inability to attend the Haryana Vidhan Sabha Session on 21<sup>st</sup> & 22<sup>nd</sup> March, 2022 due to sudden demise of her father.

## **XII. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2022-23 AND REPLY BY THE FINANCE MINISTER THEREON.**

General discussion on the Budget Estimates for the Year 2022-23 was resumed.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke for 34 minutes.

Shri Abhay Singh Chautala, Member from the Indian National Lok Dal, spoke for 11 Minutes.

The Chief Minister, by way of reply, spoke for 1 Hour 59 minutes.

## **XIII. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET 2022-23.**

As per the past practice and to save the time of the House, all the demands for grants (No. 1 to 45) on the order paper were deemed to have been read and moved together. The members were requested to indicate the demand number on which they want to raise discussion while speaking.

Cut motions giving notice of by –

1. Shri Bharat Bhushan Batra and Shri Neeraj Sharma M.L.As. on demand No. 3;
2. Shri Aftab Ahmed, M.L.A. on demand No. 4;
3. Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, M.L.As. on demand No. 8;
4. Shri Aftab Ahmed, M.L.A. on demand No. 9;
5. Shri Aftab Ahmed, M.L.A. on demand No. 10;
6. Shri Aftab Ahmed, M.L.A. on demand No. 11;
7. Shri Bharat Bhushan Batra, M.L.A. on demand No. 12;
8. Shri Aftab Ahmed, M.L.A. on demand No. 13;
9. Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, M.L.As. on demand No. 14;
10. Shri Bharat Bhushan Batra and Shri Neeraj Sharma, M.L.As. on demand No. 15;
11. Shri Bharat Bhushan Batra and Shri Neeraj Sharma, M.L.As. on demand No. 19;
12. Shri Aftab Ahmed, M.L.A. on demand No. 24;
13. Shri Bharat Bhushan Batra and Shri Neeraj Sharma, M.L.As. on demand No. 25;

14. Shri Bharat Bhushan Batra and Shri Neeraj Sharma, M.L.As. on demand No. 26;
15. Shri Aftab Ahmed, M.L.A. on demand No. 28;
16. Shri Bharat Bhushan Batra and Shri Varun Chaudhary, M.L.As. on demand No. 30;
17. Shri Aftab Ahmed, M.L.A. on demand No. 35;
18. Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, M.L.As. on demand No. 38;
19. Shri Varun Chaudhary, M.L.A. on demand No. 40;

were also deemed to have been read and moved.

The following Members spoke on demand/cut motions for the time indication against each-

Shri Aftab Ahmed, M.L.A., spoke for 11 minutes on Demand Nos. 4, 8, 9, 10, 11, 13, 14, 24, 28, 35, 38.

Shri Bharat Bhushan Batra, M.L.A. spoke for 25 minutes on Demand Nos, 3, 8, 12, 14, 15, 19, 25, 26, 30 and 38.

Shri Neeraj Sharma, M.L.A. spoke for 3 minutes on Demand Nos., 3, 8, 14, 15, 19, 25, 26 and 38.

Shri Varun Chaudhary, M.L.A. spoke for 3 minutes on Demand No. 30 and 40.

The Deputy Chief Minister, by way of reply spoke for 5 minutes.

Demand Nos. 1 and 2 were put and carried.

Cut motions on Demand No. 3 given by Shri Bharat Bhushan Batra and Shri Neeraj Sharma, M.L.As.were put and lost.

Demand No. 3 was put and carried.

Cut motion on Demand No. 4 given by Shri Aftab Ahmed, M.L.A.was put and lost.

Demand No. 4 was put and carried.

Demand Nos. 5 to 7 were put together and carried.

Cut motions on Demand No. 8 given by Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, M.L.As.were put and lost.

Demand No. 8 was put and carried.

Cut motion on Demand No. 9 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 9 was put and carried.

Cut motion on Demand No. 10 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 10 was put and carried.

Cut motion on Demand No. 11 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 11 was put and carried.

Cut motion on Demand No. 12 given by Shri Bharat Bhushan Batra, M.L.A. was put and lost.

Demand No. 12 was put and carried.

Cut motion on Demand No. 13 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 13 was put and carried.

Cut motions on Demand No. 14 given by Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, M.L.As. were put and lost.

Demand No. 14 was put and carried.

Cut motions on Demand No. 15 given by Shri Bharat Bhushan Batra, and Shri Neeraj Sharma, M.L.As. were put and lost.

Demand No. 15 was put and carried.

Demand Nos. 16 to 18 were put together and carried.

Cut motions on Demand No. 19 given by Shri Bharat Bhushan Batra, and Shri Neeraj Sharma, M.L.As. were put and lost.

Demand No. 19 was put and carried.

Demand Nos. 20 to 23 were put together and carried.

Cut motion on Demand No. 24 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 24 was put and carried.

Cut motions on Demand No. 25 given by Shri Bharat Bhushan Batra, and Shri Neeraj Sharma, M.L.As. were put and lost.

Demand No. 25 was put and carried.

Cut motions on Demand No. 26 given by Shri Bharat Bhushan Batra, and Shri Neeraj Sharma, M.L.As. were put and lost.

Demand No. 26 was put and carried.

Demand No. 27 was put and carried.

Cut motion on Demand No. 28 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 28 was put and carried.

Demand No. 29 was put and carried.

Cut motions on Demand No. 30 given by Shri Bharat Bhushan Batra, and Shri Varun Chaudhary, M.L.As. were put and lost.

Demand No. 30 was put and carried.

Demand Nos. 31 to 34 were put together and carried.

Cut motion on Demand No. 35 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 35 was put and carried.

Demand Nos. 36 and 37 were put together and carried.

Cut motions on Demand No. 38 given by Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, M.L.As. were put and lost.

Demand No. 38 was put and carried.

Demand No. 39 was put and carried.

Cut motion on Demand No. 40 given by Shri Varun Chaudhary, M.L.A. was put and lost.

Demand No. 40 was put and carried.

Demand Nos. 41 to 45 were put together and carried.

**XIV. LEGISLATIVE BUSINESS**

**BILL TO BE INTRODUCED**

**1. The Haryana Good Conduct Prisoners (Temporary Release) Bill, 2022.**

At 08.11 P.M., the Power Minister moved for leave to introduce the Haryana Good Conduct Prisoners (Temporary Release) Bill, 2022.

The motion was put and carried.

The Power Minister also introduced the Haryana Good Conduct Prisoners (Temporary Release) Bill, 2022.

*The motion was put and carried Unanimously.*

**2. The Transplantation of Human Organs (Haryana Validation) Bill, 2022.**

At 08.11 P.M., the Urban Local Bodies and Housing Minister moved for leave to introduce the Transplantation of Human Organs (Haryana Validation) Bill, 2022.

The motion was put and carried.

The Urban Local Bodies and Housing Minister also introduced the Transplantation of Human Organs (Haryana Validation) Bill, 2022.

*The motion was put and carried Unanimously.*

**XV. CHANGE IN THE BUSINESS OF THE HOUSE**

On a suggestion made by the Leader of the Opposition and agreed by the Chief Minister, the Deputy Speaker, with the sense of the House, announced that remaining Business i.e. presentation of report of the Assembly Committees and Legislative Business (Bills for consideration and passing) which is to be taken up in the House today, will now be taken up on tomorrow i.e.22.3.2022.

The Speaker, with the sense of the house, extended the time of the Sitting of the House as under:

- (iii) At 6.00 P.M. for 1 Hour.
- (iv) At 7.00 P.M. for 30 minutes.
- (v) At 7.30 P.M. for 30 minutes.
- (vi) At 8.00 P.M. for 30 minutes.

The Deputy Speaker occupied the Chair from 04.18 P.M. to 04.48 P.M. and 6.40 P.M. to till the adjournment of the Sitting.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 22<sup>nd</sup> March, 2022.

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## BULLETIN NO. 12

Tuesday, the 22<sup>nd</sup> March, 2022  
(from 10.00 A.M. to 3.39 P.M.)

### I. QUESTIONS.

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	10	-	-	13

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 8

### II. RAISING THE MATTER REGARDING PEGASUS SPYWARE.

Smt. Kiran Choudhry, a Member from the Indian National Congress Party raised the matter of Pegasus Spyware and wanted to know whether any big brother is not watching on the Members of the House through this Pegasus Spyware.

### III. INTIMATION REGARDING THE DISTRIBUTION OF BOOKLET OF BULLETIN OF ACHIEVEMENTS AND ACTIVITIES OF HARYANA VIDHAN SABHA.

The Speaker informed the House that a booklet of bulletin of the achievements and activities of Haryana Vidhan Sabha from winter Session, 2021 to Budget Session, 2022 is being distributed to all the Members.

### IV. CALLING ATTENTION MOTION AND STATEMENT THEREON.

“Regarding embezzlement of Government funds in the Haryana Forest Development Research Division, Pinjore.”

The Speaker informed the House that he had received a Calling Attention Motion No. 72 given notices of by Shri Bharat Bhushan Batra and Shri Varun Chaudhary, M.L.As. regarding embezzlement of

Government funds in the Haryana Forest Development Research Division, Pinjore and the same has been admitted.

He further asked Shri Bharat Bhushan Batra, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Bharat Bhushan Batra, M.L.A. read out his notice.

The Agriculture and Farmer's Welfare Minister then made a statement.

#### **V. RAISING THE MATTER REGARDING CORRUPT OFFICIALS OF MUNICIPAL CORPORATION, FARIDABAD.**

During the discussion on Calling Attention Motion No. 72 regarding embezzlement of Government funds in the Haryana Forest Development Research Division, Pinjore, Shri Neeraj Sharma came in the House, who was wearing only dhoti and 'angvastra' and demanded that strict action should be taken against guilty officials of the Municipal Corporation, Faridabad.

The Chief Minister tried to satisfy the Member in this regard but he did not satisfy. The Chief Minister again assured the House that no culprit will be spared and inquiry will be made within a stipulated period in this regard. He further announced that C.B.I. will investigate the matter of Chintels Paradiso building collapse in Gurugram.

#### **VI. ANNOUNCEMENT MADE BY THE CHIEF MINISTER.**

The Chief Minister, with the permission of the Speaker, announced that in addition to the Travelling Allowance @ of Rs. 18 per Km., the Members of the Haryana Vidhan Sabha will also get Driver Allowance @ of Rs. 20,000/- per month.

Shri Ram Kumar Gautam, MLA also spoke in this regard.

#### **VII. SHORT DURATION DISCUSSION UNDER RULE 73-A.**

“Regarding illegal possession on Ballabgarh Kalpana Chawla City Park and the highway which connecting Faridabad to the International airport being constructing in Jewar.”

The Speaker informed the House that he had received a short duration Notice No. 3 given notices of by Shri Neeraj Sharma and two other M.L.As. (Shri Shamsheer Singh Gogi and Shri Mamman Khan) regarding illegal possession on Ballabgarh Kalpana Chawla City Park and the highway which connecting Faridabad to the International airport being constructing in Jewar and the same has been admitted.

He further asked Shri Neeraj Sharma, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Neeraj Sharma, M.L.A. read out his notice.

The Urban Local Bodies and Housing Minister then made a statement.

#### **VIII. INTIMATION REGARDING A PROGRAMME ORGANISED BY THE PARLIAMENTARY RESEARCH & TRAINING INSTITUTE FOR DEMOCRACIES (PRIDE).**



The Speaker informed the House that he had received a letter through e-mail from Lok Sabha Secretariat on 21.03.2022 in which Director, Parliamentary Research & Training Institute for Democracies (PRIDE) intimated that PRIDE is organizing an online programme on the presentations of the Padma Awardees for the Benefit of the Members of Parliament and Members of State Legislature from 23 March to 25 March, 2022 from 09.30 A.M. onwards. A link has also been issued in this regard by the Lok Sabha Secretariat. He further informed the House that a copy of this letter is being distributed to all the Members.

#### **IX. MOTION UNDER RULE 15**

The Deputy Chief Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

*The motion was put and carried unanimously.*

#### **X. MOTION UNDER RULE 16**

The Deputy Chief Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

*The motion was put and carried unanimously.*

#### **XI. PAPERS LAID ON THE TABLE OF THE HOUSE.**

The Deputy Chief Minister laid from Sr. Nos. 1 to 5 on the Table of the House.

#### **XII. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.**

(xxxv) The Chairperson (Shri Harvinder Kalyan) of the Committee on Public Accounts presented the Eighty Second Report of the Committee on Public Accounts for the year 2021-2022 on the Reports of the Comptroller and Auditor General of India on Social, General & Economic Sector (Non-Public Sector Undertaking) & State Finance for the year ended 31<sup>st</sup> March, 2019, Revenue Sector for the year ended 31<sup>st</sup> March, 2016 and Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2018-19 and spoke for 9 minutes.

(xxxvi) The Chairperson (Shri Aseem Goel) of the Committee on Public Undertakings presented the Sixty Eighth Report of the Committee on Public Undertakings for the year 2021-2022 on the Report of the Comptroller and Auditor General of India on Public Sector undertakings (Social, General & Economic Sectors) for the years ended. 31<sup>st</sup> March, 2017 and 2018 and spoke for 6 minutes.

(xxxvii) The Chairperson (Shri Subhash Sudha) of the Committee on Estimates presented the Forty Ninth Report of the Committee on Estimates for the year 2021-2022 and spoke for 2 minutes.

(xxxviii) The Chairperson (Smt. Seema Trikha) of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services presented the Seventh Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2021-2022 and spoke for 4 minutes.

(xxxix) Shri Jagbir Singh Malik, a Member of the Committee on Petitions presented the Eleventh Report of the Committee on Petitions for the year 2021-2022 and spoke for 1 minute.

(xl) The Chairperson (Shri Deepak Mangla) of the Subject Committee on Public Health, Irrigation, Power and Public Works (B&R) presented the Ninth Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (B&R) for the year 2021-2022 and spoke for 1 minute.

(xli) The Chairperson (Mohammad Ilyas) of the Committee on Government Assurances presented the Fifty First Report of the Committee on Government Assurances for the year 2021-2022.  
and spoke for 2 minutes.

### **XIII. WELCOME TO THE FORMER MEMBER OF HARYANA LEGISLATIVE ASSEMBLY.**

During the presentation of Reports of the Assembly Committee, the Speaker on the behalf of the House, welcomed Shri Shiv Shankar Bhardwaj, Former Member of the Haryana Legislative Assembly, who was sitting in the V.I.Ps.' Gallery to witness the proceedings of the House.

### **XIV. LEGISLATIVE BUSINESS.**

#### **(i) Bills for introduction, consideration and passing)**

#### **2. The Haryana Appropriation (No. 2) Bill, 2022.**

At 12.39 P.M., the Chief Minister introduced the Haryana Appropriation (No. 2) Bill, 2022 and also moved-

That the Haryana Appropriation (No. 2) Bill be taken into consideration at once.

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party, spoke for 11 minutes.

The Deputy Chief Minister also spoke for a while.

The Chief Minister, by way of reply, spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**3. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2022.**

At 12.54 P.M., the Chief Minister introduced the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2022 and also moved-

That the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, Sub-Clause 1 of Clause 1 Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**(ii) (Bills for consideration and passing).**

**1. The Haryana Prohibition of Change of Public Utilities Bill, 2022.**

At 12.57 P.M., the Deputy Chief Minister moved-

That the Haryana Prohibition of Change of Public Utilities Bill be taken into consideration at once.

Smt. Kiran Choudhry, Shri Bhupinder Singh Hooda and Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 5, 1 minute and for a while respectively.

Shri Ram Kumar Gautam and Shri Abhe Singh Yadav, Members from the Treasury Benches, spoke for 2 minutes each.

Shri Balraj Kundu, an Independent Member, spoke for 2 minutes.

The Deputy Chief Minister, by way of reply, spoke for 5 minutes.

The Chief Minister also spoke for 5 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Sub-Clause 3 of Clause 1 and Clause 2 were put one by one and carried.

### **Clause 3**

The Deputy Chief Minister with the permission of the Speaker, moved an amendment in Sub Clause 3 of Clause 3-

“That in sub-clause 3 of clause 3 for the words, “Thirty days”, the words, “Ninety days” shall be substituted.”

The amendment was put and carried.

Clause 3, as amended, was put and carried.

Clauses 4 to 10 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill, as amended, be passed.

*The motion was put and carried.*

2. **The Haryana Fire and Emergency Services Bill, 2022.**

At 1.25 P.M., the Urban Local Bodies and Housing Minister moved-

That the Haryana Fire and Emergency Services Bill be taken into consideration at once.

Shri Varun Chaudhary, Shri Shamsher Singh Gogi, Shri Mamman Khan and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 3, 1, for a while and 3 minutes respectively.

Shri Krishan Lal Middha, a Member from the Treasury Benches, spoke for a while.

Shri Balraj Kundu, an Independent Member, spoke for 2 minutes.

The Urban Local Bodies and Housing Minister, by way of reply, spoke for 4 minutes.

The Chief Minister also spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 and 3 were put together and carried.

**Clause 4**

The Urban Local Bodies and Housing Minister with the permission of the Speaker, moved an amendment in Clause 4-

“The Government may appoint any suitable officer of Group ‘A’ services as Director, Haryana Fire and Emergency Services.”

The amendment was put and carried.

Clause 4, as amended, was put and carried.

Clauses 5 to 17 were put together and carried.

**Clause 18**

The Urban Local Bodies and Housing Minister with the permission of the Speaker, moved an amendment in the Sub-clause 6 of Clause 18-

“The Maximum travel distance of the building shall be such as specified in the Haryana Building Code, 2017 as revised from time to time.”

The amendment was put and carried.

Clause 18, as amended, was put and carried.

Clauses 19 to 56 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies and Housing Minister moved-

That the Bill, as amended, be passed.

*The motion was put and carried.*

### **3. The Haryana Kisan Kalyan Pradhikaran (Amendment) Bill, 2022.**

At 1.47 P.M., the Agriculture and Farmer's Welfare Minister moved-

That the Haryana Kisan Kalyan Pradhikaran (Amendment) Bill be taken into consideration at once.

Smt. Geeta Bhukkal, Shri Shamsher Singh Gogi, Shri Mamman Khan, Shri Amit Sihag and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party, spoke for 3, 3, for a while each respectively.

Shri Ram Kumar Gautam, a Member from the Treasury Benches, spoke for 1 minute.

Shri Balraj Kundu, an Independent Member, spoke for 2 minutes.

The Agriculture and Farmer's Welfare Minister, by way of reply, spoke for 5 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmer's Welfare Minister moved-

That the Bill be passed.

*The motion was put and carried.*

#### **XV. WALK OUT.**

During the Discussion on the Haryana Kisan Kalyan Pradhikaran (Amendment) Bill, 2022, all the Members from the Indian National Congress Party, present in the House and Shri Balraj Kundu an Independent Member staged a walk out as a protest against not to include the farmers in the Kisan Kalyan Pradhikaran.

#### **XVI. WELCOME TO THE FORMER MEMBER OF PARLIAMENT AND FORMER MEMBER OF HARYANA LEGISLATIVE ASSEMBLY.**

During the Legislative Business, the Speaker on behalf of the House, welcomed Dr. Sushil Kumar Indora, Former Member of Parliament and Former Member of Haryana Legislative Assembly, who was sitting in the V.I.Ps.' Gallery to witness the proceedings of the House.

#### **XVII. RESUMPTION OF THE LEGISLATIVE BUSINESS.**

##### **4. The Haryana Mechanical Vehicles (Levy of Tolls) Amendment Bill, 2022.**

At 2.08 P.M., the Deputy Chief Minister moved-

That the Haryana Mechanical Vehicles (Levy of Tolls) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**5. The Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Bill, 2022.**

At 2.10 P.M., the Cooperation Minister moved-

That the Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Cooperation Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**6. The Haryana Co-operative Societies (Amendment) Bill, 2022.**

At 2.13 P.M., the Cooperation Minister moved-

That the Haryana Co-operative Societies (Amendment) Bill be taken into consideration at once.

Shri Varun Chaudhry and Shri Shamsheer Gogi, Members from the Indian National Congress Party, spoke for 2 and 1 minute respectively.

The Cooperation Minister, by way of reply, spoke for 2 minutes.

**XVIII. WITHDRAWAL OF THE HARYANA CO-OPERATIVE SOCIETIES (AMENDMENT) BILL, 2022.**



On a suggestion made by some Members of the Indian National Congress Party, the Cooperation Minister Dr. Banwari Lal, with the sense of the House, withdrew the Haryana Co-operative Societies (Amendment) Bill, 2022 due to some amendments.

**7. The Haryana Good Conduct Prisoners (Temporary Release) Bill, 2022.**

At 2.19 P.M., the Power Minister moved-

That the Haryana Good Conduct Prisoners (Temporary Release) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Sub-Clause 3 of Clause 1, Sub-Clause 4 of Clause 1 were put one by one and carried.

Clauses 2 to 14 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**8. The Haryana Transplantation of Human Organs (Haryana Validation) Bill, 2022.**

At 2.23 P.M., the Urban Local Bodies and Housing Minister moved-

That the Haryana Transplantation of Human Organs (Haryana Validation) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies and Housing Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**9. The Haryana Prevention of Unlawful Conversion of Religion Bill, 2022.**

At 2.26 P.M., the Chief Minister moved-

That the Haryana Prevention of Unlawful Conversion of Religion Bill be taken into consideration at once.

Dr. Raghuvir Singh Kadian, Shri Bhupinder Singh Hooda, Shri Shamsher Singh Gogi and Smt. Kiran Choudhry, Members from the Indian National Congress Party, spoke for 12, 10, 5 and 9 minutes respectively.

Shri Ram Kumar Gautam and Shri Abhe Singh Yadav, Members from the Treasury Benches, spoke for 4 and 6 minutes.

Shri Rakesh Daultabad, an Independent Member, spoke for 2 minutes.

The Power Minister and the Transport Minister also spoke for a while and 3 minutes respectively.

The Chief Minister, by way of reply, spoke for 16 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1 was put and carried.

Clauses 2 to 11 were put together and carried.

### **Clause 12**

The Chief Minister with the permission of the Deputy Speaker, moved an amendment in the principal Bill, in Clause 12 for the existing sub-clause (2) and (3), the following sub-clause shall be substituted, namely:-

“(2) Whoever intends to marry a person of any religion other than the religion professed by him in contravention of the provisions of section 3 (c) by concealing his religion in such a manner that the other person whom he intends to marry believes that his religion is truly the one professed by him, shall be punished with imprisonment for a term, which shall not be less than three years which may extend to ten years and shall also be liable to fine which shall not be less than three lac rupees.

(3) Whoever contravenes the provisions of Section 3 in respect of a minor, a woman or a person belonging to the Scheduled Castes or Scheduled Tribes, shall be punished with imprisonment for a term which shall not be less than four years which may extend to ten years and shall also be liable to fine which shall not be less than three lac rupees.”

The amendment was put and carried.

Clause 12, as amended, was put and carried.

Clauses 13 to 19 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill, as amended, be passed.

*The motion was put and carried.*

## **XIX. WALK OUT.**

During the Discussion on the Haryana Prevention of Unlawful Conversion of Religion Bill, 2022, all the Members from the Indian National Congress Party, present in the House staged a walk out as a protest against not to allow to speak to Smt. Kiran Choudhry on the above said Bill.

## **XX. RESUMPTION OF THE LEGISLATIVE BUSINESS.**

**(iii) Bill for introduction, consideration and passing)**

### **4. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2022.**

At 3.30 P.M., the Deputy Chief Minister introduced the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2022 and also moved-

That the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill be taken into consideration at once.

Shri Ram Kumar Gautam, a Member from the Treasury benches, spoke for 2 minutes.

The Chief Minister, by way of reply, spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, Sub-Clause 1 of Clause 1 Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

## **XXI. THANKS BY THE DEPUTY SPEAKER AND THE CHIEF MINISTER.**

Before the House was to adjourn sine die, the Deputy Speaker thanked all the Members of the House for their cooperation extended to them for the conducting of the proceedings of the House. He also thanked Press Representatives, Government Officers and the Officers/Officials of the Haryana Vidhan Sabha Secretariat for their cooperation during the present Session.

The Chief Minister also thanked all the Members of the House for their cooperation. He also thanked Press Representatives, Government Officers and the Officers/Officials of the Haryana Vidhan Sabha Secretariat for their cooperation during the present Session.

The Deputy Speaker occupied the Chair from 10.52 A.M. to 11.01 A.M. and 03.13 P.M. to till the adjournment of the sitting of the House.

The Sabha then adjourned sine die.

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